BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, AT PUNE

Appeal No.26/2024(WZ)

I.A. No.70/2024(WZ)

IN THE MATTER OF:

M/s. Alka Lifestyles Pvt. Ltd .....Appellant

Versus

The GPCB through its Chairman ....Respondent

AFFIDAVIT OF RESPONDENT-GUJARAT POLLUTION CONTROL BOARD

I, Ashvin R. Mistry, adult, having my office at Gujarat Pollution Control Board, Paryavaran Bahavan, Gandhinagar in State of Gujarat hereby solemnly affirm and state on oath as under:

1. I say that I am serving as the Deputy Environmental Engineer with the Respondent herein. I say that I am well conversant with the facts and circumstances of the present case and am also duly authorized on behalf of the Respondent to make this Affidavit, and thus, am making this Affidavit in reply, as under.

2. I say that the limited purpose of filing this Affidavit in reply is to place on record certain facts which are germane to the present Appeal and to vacate the ad-interim relief, granted by this Hon'ble Tribunal vide Order dt. 04.04.2024. I say that I may not deal with some of the contentions of the Appeal parawise or seriatim and the same in no manner be construed or interpreted as an admission on the part of the Respondent to the contentions of the Appeal. I crave leave of this Hon'ble Tribunal to file a further and other Affidavit in the matter if the need arises.

3. At the outset, without prejudice to the above, I say that the Appeal, as preferred by the Appellant, is not maintainable and deserves to be dismissed with costs.

4. Before adverting to the contents of the Appeal, there are certain facts which the Respondent would like to place before this Hon'ble Tribunal, as under:

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/01 GOVT. OF GUJARAT

a. The Appellant herein, M/s. Alka Lifestyles Pvt. Ltd. had applied for the Consent to Establish (CTE) on 30.07.2019, vide Inward No. 162565, for the purpose of for the production of Compostable Straw, Ear Bud, Cotton Ball and Compostable Gloves. A copy of such Application is annexed hereto and is marked as **"ANNEXURE – R1"**.

b. The Respondent states that for the said purpose, inspection was carried out on 04.09.2019, and following was recorded in the observation is reproduced here:

> *"This unit is visited with reference to the CTE – Fresh application. This unit M/S Alka Lifestyles Pvt. Ltd. is located at Plot No: 704/A, Phase – IV, Gayatri mandir road, GIDC Naroda, Ahmedabad. The existing Unit (Industrial Plant, Plot no: 704/B) is located in East side and open plot of GIDC Naroda for parking of heavy vehicale & Water tank of GIDC Naroda is located in South & West Side respectively and internal road of GIDC Naroda is located in North side from this proposed unit. Unit has proposed production of Compostable Gloves @ 5.0MT/Month (40000 Packets), Compostable Straw@2.0MT/Month (33000Packets), and Cotton Balls @ 500kg/Month (20000 Packets) and Ear bud @ 5MT/Month (64000 Packets) from proposed raw materials of Compostable (PLA) Blown film, cotton, PLA (Poly Lactic Acid) Granules and PP (Poly Propylene) Granules. Unit has proposed industrial water consumption is@0.02KLD for cooling tower which will be recirculated and make up it, industrial waste water generation is nil from manufacturing process and other anilerry operation. Unit has proposed domestic waste water consumption will be @0.3KLD and domestic waste water will be generated @0.180KLD which will be discharged into Soak pit/septic tank system. Unit will be generated hazardous waste as category 33.1 – will be @100Nos./Year which will be return back to supplier or authorized decontamination facility, Used oil @10litr/Year will be reuse in plant and sale to register recycler, Plastic waste @ 42MT/Year which will be reuse & sale to register recycler. During visit unit is found in operation and engaging in manufacturing of Compostable Gloves, Compostable Straw, Cotton Balls and Ear bud. During visit cotton ball machine, Extrusion machine are found in operation. Unit has provided 3nos. of Straw making Machines, cotton ball machine, 2nos. of Extrusion machine, HDPE Blown film plant, Glove Making Making Machine and 2nos. of Ear Bud Machine within premises. During visit necessary instruction is given to the unit. This inspection is carried out with Assi. Proj. Engi. of GCPC."*

A copy of such inspection report dt. 04.09.2019, is annexed hereto and is marked as **"ANNEXURE – R2"**.

NOTARY
C. M. RAVAL
274/1, SECTOR-7/A
GANDHINAGAR
Reg. No. 06/91
GOVT. OF GUJARAT

c. The Respondent states that based on the Inspection report, the concerned Regional Officer had granted Consent to Establish on 30.09.2019. A copy of such Consent to Establish, is annexed hereto and is marked as **"ANNEXURE – R3"**.

d. The Respondent states that thereafter, the Appellant unit, had applied for the Consolidated Consent & Authorization (Consent to Operate) on 03.10.2019, vide Inward No. 166127. A copy of such Application is annexed hereto and is marked as **"ANNEXURE – R4"**.

e. In view of such Application being made by the Appellant, the Inspection for the Consolidated Consent & Authorization (Consent to Operate) was carried out on 17.10.2019 and as per the Inspection Report prepared and following was recorded in the observation is reproduced here:

"Unit is inspected with reference to CCA-Fresh application. Unit is engaged in manufacturing of Compostable Gloves @ 5.0MT/Month (40000 Packets), Compostable Straw@2.0MT/Month (33000Packets), and Cotton Balls @ 500kg/Month (20000 Packets) and Ear bud @ 5MT/Month (64000 Packets) from raw materials of Compostable (PLA) Blown film, cotton, PLA (Poly Lactic Acid) Granules and PP (Poly Propylene) Granules. During visit cotton ball machine, Extrusion machine are found in operation. Unit has provided 3nos. of Straw making Machines, cotton ball machine, 2nos. of Extrusion machine, HDPE Blown film plant, Glove Making Making Machine and 2nos. of Ear Bud Machine within premises. Unit has proposed industrial water consumption is 0.02 KLD for cooling tower which will be recirculated and make up it, There is no industrial wastewater generation from manufacturing process and other ancillary operation. Unit has proposed domestic waste water consumption is 0.3KLD and domestic waste water is generated 0.180 KLD which is discharged into Soak pit/septic tank system. There is no flue gas & process gas emission from the process. Hazardous waste as category 33.1 – will be @100Nos./Year, Used oil @10litr/Year, Plastic waste @ 42MT/Year. During inspection, general housekeeping is found normal. Necessary instruction issued to the unit. This inspection was carried out along with Assistant Project Engineer of GCPC."

A copy of such inspection report dt. 17.10.2019, is annexed hereto and is marked as **"ANNEXURE – R5"**.

The Respondents states that based on the Inspection report, Regional Officer had granted Consolidated Consent & Authorization (Consent to Operate) on 19.11.2019. A copy of such Consent to Operate is annexed hereto and is marked as **"ANNEXURE – R6"**.

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 GOVT. OF GUJARAT

g. The Respondents states that pursuant to the same, the Appellant on 06.01.2020 also applied for the Provisional Certificate to Manufacture for Marketing and Selling of Compostable Carry Bags/Products.

h. The Respondent states that the Central Pollution Control Board (CPCB), under provision of Rules 4(h) & 11(c), of Plastic Waste Management Rules, 2018 granted Provisional Certificate to the Appellant to Manufacture for Marketing and Selling of Compostable Carry Bags/Products on 26.02.2020. A copy of such provisional certificate is annexed hereto and is marked as **"ANNEXURE – R7"**.

i. It is pertinent to state at this juncture that as per the said provisional certificate granted by the Central Pollution Control Board to the Appellant, and in particular, as per Clause VI, it has been clearly mentioned that the said Certificate is issued with a condition that the manufacturer, M/s Alka Lifestyles Pvt. Ltd, i.e. the Appellant, shall manufacture/sell the compostable carrybags/products only after it obtains a valid registration for manufacturing of compostable carry bags/products from the concerned SPCB/PCC and that such registration should be submitted to the CPCB upon its receipt from the concerned SPCB/PCC.

j. The Respondent states that thus, as per the specific condition mentioned in the provisional certificate issued by the Central Pollution Control Board, the Appellant herein was to obtain a valid registration for manufacturing of compostable carry bags/products from the Respondent herein and such registration was required to be submitted to the CPCB, as and when was granted by the Respondent.

k. It is pertinent to state at this juncture that the Appellant has at no point of time applied for or obtained any such registration for manufacturing of compostable carrybags/products from the Respondent herein. This fact has been suppressed by the Appellant from this Hon'ble Tribunal.

l. Further, as per Clause 13 of the Plastic Waste Management Rules, 2016, and in particular Sub Clause 1 & 2, for the purpose of Registration of producer, recyclers and manufacturer, no person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 GOVT. OF GUJARAT

commencement of production and that every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I. No such Application has also been made by the Appellant and thus, the Appellant has violated the provision of such Rules also. A copy of the said Rules, 2016, are annexed hereto and are marked as "**ANNEXURE - R8**", for ready reference of this Hon'ble Tribunal.

m. The Respondent state that without obtaining any such registrations or permissions, the Appellant Unit started and operated manufacturing items of Compostable Straw, Ear Bud, Cotton Ball and Compostable Gloves, without registration being obtained from the Respondent Board and thus, has violated the conditions given by the CPCB through the Provisional certificate dated 28.02.2020 and has also violated the provisions of the Rules, 2018. Moreover, such fact has been supressed by the Appellant and an ad-interim relief, has been obtained from this Hon'ble Tribunal based on such suppression and thus, the same is required to be vacated forthwith.

n. The Respondent further states that the Plastic Waste Management Rules, 2021 (Amended) came into effect from 12.08.2021, and as per such rules, as per clause 4(b)(2)(a)(b) manufacturing of Plastic Straws and Ear buds sticks are banned after 1st July, 2022.Reproduction of the relevant provisions thereof, is as hereunder for ready reference and a copy of the entire Rules, is annexed hereto and is marked as "**Annexure-R9** ", for ready reference and convenience of this Hon'ble Tribunal.

"(2) The manufacture, import, stocking, distribution, sale and use of following singleuse plastic, including polystyrene and expanded polystyrene, commodities shall beprohibited with effect from the 1st July, 2022:-
(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks,ice-cream sticks, polystyrene [Thermocol] for decoration;
(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers."

It is submitted that the Appellant Unit has started manufacturing Compostable Ear Buds and Straws but for such purpose, the Appellant unit has not obtained the necessary Test of IS/ISO 17088:2021. from the Compatible institute i.e. CIPET and also not obtained Registration under Rule-13 of Plastic Waste Management

NOTARY C. M. RAVAL 274/1, SECTOR-7/A, GANDHINAGAR Reg. No. 06/91 GOVT. OF GUJARAT

Rules 2016 and Certificate to Manufacturer from CPCB for the selling of Compostable Commodities. Therefore also, such activities of the Appellant unit are not permissible.

o. The Respondent further states that the Plastic Waste Management Rules, 2022 (Amended) came into effect from 16.02.2022, and as per such rules, as per clause 6.1(a)(iv), the entity engaged in the work of plastic waste processor engaged in (a) recycling, (b) waste to energy (c)waste to oil and (iv), industrial composting, shall have to register on the centralized portal developed by the Central Pollution Control Board.

Moreover, the relevant provisions of Rule 10 therein, states as under:

"Rule 10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines."

p. The Respondent states that the present Appellant, in the case before this Hon'ble Tribunal has also not obtained the registration or even applied for it, as stated in Rule 10, reproduced above. Copy of such Rules are also annexed hereto for ready reference of this Hon'ble Tribunal as **"ANNEXURE – R10".**

q. The Respondent further states before this Hon'ble Tribunal that the Government of India, Ministry of Environment, Forest and Climate Change (Hazardous Substances Management Division), has introduced an Office Memorandum dt. 24.03.2023, for Compostable Plastics and Biodegradable Plastics under Plastic Waste Management Rules, 2016. Point No. 2 of the said Office Memorandum dt. 24.03.2023, reads, as under:

"2. Compostable plastic need a controlled industrial composting facility for composting. Compostable plastics cannot degrade in the ambient

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 GOVT. OF GUJARAT

environment. The compostable plastic packaging and carry bags made out of it entail EPR obligations on PIBOs. Producers, Importers and Brand Owners of plastic sheet or like used for packaging as well as carry bags, made from compostable plastics, have to register on Centralized Online Extended Producer Responsibility Portal on plastic packaging. As per rule 11 of Plastic Waste Management Rules, 2016, the manufacturer and sellers of carry bags, made from compostable plastics, are mandated to mention the certificate number issued by CPCB on carry bags."

r. The Respondent states that as per such Office Memorandum also, the producers, such as Appellant have to register on Centralised Online Extended Producer Responsibility Portal on Plastic Packaging. It is not the case of the Appellant that the Appellant has ever registered on such portal also and thus, the Appellant is in clear violation of the said Officer Memorandum also. A copy of such Office Memorandum dt. 24.03.2023, is annexed hereto and is marked as "**ANNEXURE – R11**".

s. The Respondent must humbly urged before this Hon'ble Tribunal that in view of the foregoing facts, the Appellant has violate various rules and regulations and thus, the Order that has been passed by the Respondent, being Order dt. 27.03.2024 is correct and just.

t. The Respondent further states that recently, on or about 24/25. 02.2024, the Respondent Board, through the Office of the Hon'ble Chief Minister, State of Gujarat, was in receipt of a Complaint sent by some anonymous person, for the alleged violation of Plastic Waste Management Rules by manufacturing fake oxo-biodegradable bags, which inter alia provided a list of companies which were manufacturing so called biodegradable bags without any certification. The said representation also requested for prompt actions in the matter. A copy of such complaint is annexed hereto and is marked as "**ANNEXURE – R12**".

u. Pursuant to such complaint being forwarded to the Respondent Board from the office of the Hon'ble Chief Minister, State of Gujarat, the Respondent board took cognisance of the same and had visited all the units, as mentioned in the said representation to verify as to whether there was any violation or not. In such list of companies, the name of the Appellant was also mentioned and thus, the concerned Regional officer of the Respondent inspected the unit of the Appellant on 05.02.2024, and following was recorded in the observation is reproduced here:

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 GOVT. OF GUJARAT

"General Observation: This inspection is carried out with reference to H.O. E mail dated 29/01/2024 (Copy attached). Unit has obtained valid CCA of the board for manufacturing Compostable Straw, Ear bud, Cotton Balls and Compostable Gloves. At the time of inspection unit is found in operation. At present unit is manufacturing Ear bud (from paper and cotton) and food wrapping PVC sheets. At the time of inspection no compostable items are observed manufactured by the unit. Unit has installed two nos of paper based ear bud making machines, and two nos of blow film extruder machine. The thickness of the food wrapping PVC sheets is measured as 10 Micron during inspection (picture attached). Due to sticky nature of wrapping sheet in addition to the very thin material, sample collected from the unit was damaged. Earlier, unit had applied for CTE Fresh for the same plot in the name of M/s RUIA HYGIENE (I) PRIVATE LIMITED for manufacturing of Compostable (Bio-Degradable) Film & Compostable (Bio-Degradable) Roll, however same was rejected by the board for the reasons mentioned there under. Overall housekeeping of the unit is found average. Necessary written instructions are issued to the unit for compliance. This inspection is carried out along with assistant project engineer of GCPC.

Water Observation: Fresh water is used in cooling and domestic purpose. There is no waste water discharge from manufacturing process. Domestic waste water is disposed of through soak pit.

Air Observation: There is no flue gas or process gas emission from the manufacturing process.

Hazard Observation: No stock of hazardous waste is found stored in the premises of the unit during inspection"

v. The Respondent states that thus, as per such visit report, it was observed by the Respondent Board that the Appellant Unit was found manufacturing Compostable (Bio-Degradable) Film & Compostable (Bio-Degradable) Roll in the same plot prior to obtaining necessary permission or registration, as was required to be done. A copy of such Inspection Report is annexed hereto as **"ANNEXURE – R13"**.

w. The Respondent states that in view thereof, the Appellant Unit vide Notice dt. 04.03.2024, being a Show Cause Notice, was called upon to submit the clarification for the violations committed by it, within 3-days. A copy of such Show Cause Notice is annexed hereto and is marked as **"ANNEXURE – R14"**.

x. The Respondent states that the Appellant Unit, responded to such Show cause Notice vide its response dt. 14.03.2024, i.e. after 10 days,

NOTARY C. M. RAVAL 27/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 OF GUJARAT

though specific directions were given to respond in 3 days. In such response, the Appellant unit gave a very vague and evasive reply which inter alia stated that it had obtained CPCB registration for Food Wrapping Plastic under the biodegradable range and also produced the biodegradable certificate issued by CIPET and that it is going to apply for CTE Amendment Application for food wrapping plastic sheets. The Respondent Board, considering the violations committed by the Appellant Unit and the hazard being created in the environment, was constrained to issued directions for closure on 27.03.2024. Such order is a detailed Order passed by the Respondent Board, stating the violations mentioned therein committed by the Appellant Unit. A copy of such Closure Order is annexed hereto and is marked as **"ANNEXURE – R15"**.

5. Thus, in view of the above factual matrix, as has been narrated, the Order, as has been passed by the Respondent board which is impugned in the present Appeal is just and valid order. The contention raised in the para under reference that the principles of natural justice have not been followed by the Respondent board, is highly misplaced, inasmuch as, ample opportunity has been given to the Appellant however, the Appellant has delayed the entire procedure and has not acted in furtherance to the provisions and mandate of law, and the the board was constrained to passed the impugned Order for closure. The reply, as has been filed by the Appellant dt. 13.03.2024, was given at very belated stage, much after the stipulated time and prior thereto, the requisite permission, approvals etc. were already initiated by the Respondent Board to pass the impugned Order. It is not true that the plastic sheets being manufactured by the Appellant are biodegradable in nature and hence there is no harm caused to the surroundings, as alleged. The Appellant hereby reserves its right to file a detailed reply to the main Appeal filed by the Appellant, as and if the need arises and the Respondent board not dealign with the same may not be termed or interpreted as an admission on part of the Respondent in any manner whatsoever.

What is stated herein above is true and correct.

NOTARY C. M. RAVAL 274/1, SECTOR-7/A GANDHINAGAR Reg. No. 06/91 GUJARAT

Solemnly affirmed at Gandhinagar on this 2nd day of May, 2024.

Deponent.

Entered in Notary Register at Serial No. 227 Vol. No. I
C. M. RAVAL, Advocate & Notary GANDHINAGAR
2 MAY 2024

Solemnly Affirmed Before Me
(C. M. RAVAL) NOTARY Govt. of Gujarat
2 MAY 2024

NOTARIAL
NOTARY
C. M. RAVAL
274/1, SECTOR-
GANDHINAGAR
Reg. No. 06/91
GOVT. OF GUJ

Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important Note : This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose : CTE Fresh application with late fees

From : **Alka Lifestyles Pvt. Ltd., Category: GREEN / SMALL**
PLOT NO:,
plot no. 704/a, phase 4, gayatri mandir road, gidc naroda, ahmedabad-382330,
Ahmedabad - 382330
Contact Person: Sanjay Ruia, Mob:9324407933, Ph:--
DIST: Ahmedabad-Vatva, TAL: Ahmedabad-Vatva, SIDC: Naroda

Print Date: 29/08/2019

PCB-ID : 73107
INWARD : 162565
Dt:30/07/2019

To,
The Member Secretary,
Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010

Scrutinized By: Ms. Shah Maulika J(653)

I / We here by Submitting application for NOC ,Inward No : 162565 ,Date : 30/07/2019 for CEF(CTE-Fresh).

Applying For : NOC Validity : 7 Years Grant By : ROH

Air Sector :0 Water Consumption : 0.000 klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
1.13 Crs	0	0	0+0
15000 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0

Paid Amount : 18750, DD No : Q1627922127402, Dt: 8/29/2019 5:38:00 PM, at 162 , 0091170858

Query / Reply:

i) e-File Hazd Waste Monthly & Yearly Return (Last Month) & e-File Last Month Patrak/Return [Prodn,Electricity,Fuel-Water Consmtn,Emmission] ii) your unit is running since 1/4/2018, additional Late Fess of Rs. 3750/- is applicable to you, hence update fees details at your end...[02/08/2019-653]~kindly submit your application along with all uploaded /required docs. & said fees receipt...[26/08/2019-653] *** Reply: Sir, we have updated monthly and Yearly return and we have also updated additional late fees. [19/08/2019]

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	ANN - Annual Return : Form 4	19/08/19	1	0	0
2	ENV - Environment Statement , Form-V	19/08/19	1	0	0
3	MFG - Details of Mfg Processes & Diagrams	30/07/19	1	286	2
4	000 - Any Specific Information Called for [in SCRUTINY]	30/07/19	1	643	5
5	DIR - List of Directors / Partners	30/07/19	1	1541	2
6	PLL - Plan LayOut + Site Plan	30/07/19	1	711	1
7	SSI - SSI-IEM-C.A Certi / Investment Proofs	30/07/19	1	375	2
8	LPD - Land Possession Documents	30/07/19	1	1092	2

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

Company s SEAL

1 (Through XGN)

N I C

Note: I am hereby enclosing NOC-Form along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.

Gujarat Pollution Control Board

PCB Id: 73107

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Alka Lifestyles Pvt. Ltd.**

Outward No: 29384-16/09/2019

Email :
akshay@ezeeproduct.com

Telephone :
--

PLOT NO:,
Plot No. 704/A, Phase 4, Gayatri Mandir Road, GIDC Naroda,
Ahmedabad-382330,
Ahmedabad - 382330
DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Naroda

Inspection Id : **539101 (On Application)** **Ro Name :** **Ahmedabad (East)**

2 **Type / Scale / Sector / Status :** GREEN / SMALL / Polythene and plastic processed products manufacturing (virgin plastic) / In Operation

3 **Inspection Dt & Time :** 04/09/2019 14:15 / Water , Hazd **Person Contacted :** Agree Daksheshbhai Dave-Manager

4 **Env Audit Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 30/11/2016 **Production Start Dt :** 01/04/2018 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 0.020 Dom : 0.300 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.180 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** GIDC

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Underground Drainage System

9 **Discharge Pt / Final Receiving Body (Ultimate):** DOM:To AMC Drainage, IND: Zero Discharge / DOM:To AMC Drainage, IND: Zero Discharge

10 **Status of water consent Under the Water Act,1974:** - Last Inward:

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = -**

No Data
No Data
No Data

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending :** **NIL** **Water Cess Charges Pending :** **NIL**

16 **Last Env. Form V :** **2018-2019** **Water Cess Return :** **HW Monthly Return :** **Defaulter**

17 **Last 3 Legal Action :**

Monthly Patrak Data : **Last Return : 201907** **HAZD Waste Disposal : NO DATA**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 6230, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 3	Meter Reading - 0, Kilo Litre - 0

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

Remarks :

Site Observations during Inspection , PCB-ID: (73107)

This unit is visited with reference to CTE – Fresh application. This unit M/S Alka Lifestyles Pvt. Ltd. is located at Plot No: 704/A, Phase – IV, Gayatri mandir road, GIDC Naroda, Ahmedabad. Existing Unit (Industrial Plant,Plot no: 704/B) is located in East side and open plot of GIDC Naroda for parking of heavy vehicale & Water tank of GIDC Naroda is located in South & West Side respectively and internal road of GIDC Naroda is located in North side from this proposed unit. Unit has proposed production of Compostable Gloves @ 5.0MT/Month (40000 Packets), Compostable Straw@2.0MT/Month (33000Packets), and Cotton Balls @ 500kg/Month (20000 Packets) and Ear bud @ 5MT/Month (64000 Packets) from proposed raw materials of Compostable (PLA) Blown film, cotton, PLA (Poly Lactic Acid) Granules and PP (Poly Propylene) Granules. Unit has proposed industrial water consumption is@0.02KLD for cooling tower which will be recirculated and make up it, industrial waste water generation is nil from manufacturing process and other anilerry operation. Unit has proposed domestic waste water consumption will be @0.3KLD and domestic waste water will be generated @0.180KLD which will be discharged into Soak pit/septic tank system. Unit will be generated hazardous waste as category 33.1 – will be @100Nos./Year which will be return back to supplier or authorized decontamination facility, Used oil @10litr/Year will be reuse in plant and sale to register recycler, Plastic waste @ 42MT/Year which will be reuse & sale to register recycler. During visit unit is found in operation and engaging in manufacturing of Compostable Gloves, Compostable Straw, Cotton Balls and Ear bud. During visit cotton ball machine, Extrusion machine are found in operation. Unit has provided 3nos. of Straw making Machines, cotton ball machine, 2nos. of Extrusion machine, HDPE Blown film plant, Glove Making Making Machine and 2nos. of Ear Bud Machine within premises. During visit necessary instruction is given to the unit. This inspection is carried out with Assi. Proj. Engi. of GCPC. [485]-07/09/2019

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

૧. એકમના મુખ્ય દરવાજા પાસે ડેટા ડિસ્પ્લે બોર્ડ પ્રોવાઇડ કરવું.

૨.બોર્ડની માન્ય CTE મેળવ્યા બાદ CCA માટે અરજી કરવી.

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (73107)

A Sample Details

B Process Stacks

C Flue gases Stacks

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	0.100-M.T	COL,REU,STO
2	process Wastes,Residues and sludges	I -21.1	42.000-M.T	COL,CYC,STO
3	Used or Spent Oil	I -5.1	0.010-M.T	COL,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	Compostable Gloves	5.000	0.000 - M.T	5.000	Total Quantity: 5 MT/Month (40000 Packets)
2	Compostable Straw	2.000	0.000 - M.T	2.000	Total Quantity: 2 MT/Month (33000 Packets)
3	Cotton Balls	500.000	0.000 - KGS	500.000	Total Quantity: 500 Kg/Month (20000 Packets)
4	Earbud	5.000	0.000 - M.T	5.000	Total Quantity: 5 MT/Month (64000 Packets)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Compostable(PLA) Blown film	6.000 - M.T
2	Cotton	2.000 - M.T
3	PLA(Poly Lactic Acid) Granules	3.000 - M.T
4	PP(Polypropylene) Granules	5.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.320	WWG : 0.180	Water Source	Remark
1	Agriculture	0.050	0.000	SIDC	
2	Cooling Water	0.020	0.000	SIDC	
3	Domestic Purpose	0.250	0.180	SIDC	

H Solid Waste

Inspection Team : H.P.Maisuria,SSA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(H.P.Maisuria,SSA)

Gujarat Pollution Control Board

Regional Office-Ahmedabad East

Ground Floor, Om-Shanti Nagar 3 Plus, Nr. Devi Ma Temple, T.P.No. 84, Vatva – 382440
Phone : 079 - 29295880

By R.P.A.D

"Consent to Establish" (N.O.C)
'CTE No.: 38395'

No.: GPCB/RO-ABD (E)/ND-597/ID-73107/2019

To,
M/s. Alka Lifestyles Pvt. Ltd.,
Plot NO. 704/A, Phase-IV,
Gayatri Mandir Road,
GIDC Naroda,
Dist.: Ahmedabad- 382330.

SUB: Consent to Establish (NOC) under Section 25 of Water Act, 1974, Section 21 of Air Act, 1981 and EPA-1986.

REF**:** Your online NOC Application ID No. **162565**; dated **29/08/2019**.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for setting up of an industrial plant/activities **at Plot No. 704/A, Phase 4, Gayatri Mandir Road, GIDC Naroda, Dist.: Ahmedabad-382330,** for the manufacturing of the following item/product. The Validity period of the order will be up to 2**8/08/2026.**

Sr. No.	Product	Quantity
1	Compostable Straw	2 MT (33,000 Packets)/Month
2	Ear bud	5 MT (64,000 Packets)/Month
3	Cotton Balls	500 Kg (20,000 Packets)/Month
4	Compostable Gloves	5 MT (40,000 Packets)/Month

Outward No: 15675 30/08/2019

❖ **SPECIFIC CONDITIONS:**

- Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (Solid waste as defined in Rule-3(46)).
- Unit shall strictly adhere to maintain Zero Liquid Discharge (ZLD).

1.0 CONDITIONS UNDER WATER ACT-1974:

1.1 Water Source-SIDC.
1.2 The quantity of the water consumption for Industrial purpose shall not exceed **20 L/Day.**
1.3 The quantity of the water consumption for Domestic purpose shall not exceed **250 L/Day.**
1.4 There shall be no discharge of industrial effluent from the manufacturing process and other ancillary operations, water will be reuse again in cooling hence the quantity of the industiral effluent shall be **NIL.**

1.5 The quantity of the domestic waste water (sewage) shall not exceed **180 L/Day**.

1.6 Sewage shall be disposed off through Soak pit System.

1.7 The quality of treated sewage shall confirm following standards:

BOD (5 days @ 20°C)	< 20 mg/L
Suspended Solids	<30 mg/L
Residual Chlorine	Min. 0.5 mg/L

1.8 The consent shall be lapsed automatically at any time if the discharge of trade effluent from your industrial plant had been observed by the Board, and in the case you have to close down your industrial plant immediately with intimation to the Board.

2. <u>CONDITIONS UNDER THE AIR ACT- 1981:</u>

2.1 There shall be no use of fuel hence no flue gas emission.

2.2 There shall be no process emission from Manufacturing process and other ancillary operation.

2.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder;

PARAMETERS	PERMISSIBLE LIMIT Annual	PERMISSIBLE LIMIT 24 Hrs Average
Particulate Matter 10 (PM10)	60 Microgram/m^3	100 Microgram/m^3
Particulate Matter 2.5 (PM 2.5)	40 Microgram/m^3	60 Microgram/m^3
SO_2	50 Microgram/m^3	80 Microgram/m^3
NO_x	40 Microgram/m^3	80 Microgram/m^3

2.4 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no. 2.3.

2.5 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night-time is reckoned between 10 p.m. and 6 a.m.

2.6 The applicant shall at his own cost get samples of ambient air quality collected & analyzed from an approved laboratory once in three months for the parameters indicated in condition No. 2.3 and shall submit in duplicate the report there of to the Board by the 10th of the succeeding month. The applicant shall also maintain records of the analytical results properly and shall keep these records/charts open for inspection.

3. <u>CONDITIONS UNDER HAZARDOUS WASTE RULES:</u>

3.1 The Industry shall have to comply with provisions of Hazardous and Other Wastes (Management & Trans boundary Movement) Rules' 2016, framed under the E (P) Act-1986.

3.2 The Industry shall obtain membership of common TSDF site for disposal of Haz. And other Wastes as categorized in Hazardous Wastes (Management & Trans boundary Movement) Rules' 2016.

➢ **<u>GENERAL CONDITIONS:</u>**

4. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of **10** meters width is developed.

5. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

Outward No: 15771, 30/09/2019

6. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
7. The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
8. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

   Between 6 A.M. and 10 P.M.: 75 dB(A)
   Between 10 P.M. and 6 A.M.: 70 dB(A)
9. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
11. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property. In that case they are obliged to pay the compensation as determined by the competent authority.
12. In case of any unauthorized discharge outside the factory premises, it would be considered as violation under the Water Act 1974.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(T.B. Shah)
REGIONAL OFFICER

Copy to: (1) Office copy of RO, Ahmedabad (East)

Outward No:15671,30/09/2019

Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important Note : This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose : CCA FRESH APPLICATION

From : **Alka Lifestyles Pvt. Ltd., Category: GREEN / SMALL**
PLOT NO:,
plot no. 704/a, phase 4, gayatri mandir road, gidc naroda, ahmedabad-382330,
Ahmedabad - 382330
Contact Person: Sanjay Ruia, Mob:9324407933, Ph:--
DIST: Ahmedabad-Vatva, TAL: Ahmedabad-Vatva, SIDC: Naroda

Print Date: 14/10/2019

PCB-ID : 73107
INWARD : 166127
Dt:03/10/2019

To,
The Member Secretary,
Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010

Scrutinized By: Banavali Riteshkumar S (637)

I / We here by Submitting application for CCA ,Inward No : 166127 ,Date : 03/10/2019 for COF(CCA-Fresh).

Applying For : W,H Validity : 15 Years Grant By : ROH

Air Sector :0 Water Consumption : 0.320 klpd

Haz Sector : 2000~Small Scale Industry No of Plants : 1 Incenerator : 0

Investment	Air	Water	Hazardous
1.1294 Crs	0	1500	2000+0
0 Rs	0 Years	15 Years	15 Years

Payable Fees : Air : 0, Water : 22500, Haz : 30000

Paid Amount : 61250, DD No : R1628080691810, Dt: 10/11/2019 11:33:00 AM, at 162 , 0094525229

Query / Reply:

Sir, Kindly pay late fees Rs. 8750/- with current fees, hence your total applicable fees is Rs. 61250/-, kindly update your fees structure, update last 6 monthly patrak data, kindly upload new water balance diagram and pernission to discharge domestic wastewater into AMC drain cannot be permitted.[04/10/2019-637]~[10/10/2019-637] *** Reply: We have updated fees structure with late fess. We have updated last 6 month monthly patrak data. We have also uploaded updated F-WAT annexure showing that discharge of domestic wastewater in soak pit. So kindly consider this matter and accept our application. [10/10/2019]

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	000 - Any Specific Information Called for [in SCRUTINY]	10/10/19	1	1271	10
2	CMP - Compliance of earlier CCAs - (ONLY Renewal cases)	03/10/19	1	280	2
3	C&A - Previous Consent-Reject / CCA Order / NOC Order	03/10/19	1	116	3
4	MFG - Details of Mfg Processes & Diagrams	30/07/19	1	286	2
5	DIR - List of Directors / Partners	30/07/19	1	1541	2
6	PLL - Plan LayOut + Site Plan	30/07/19	1	711	1
7	SSI - SSI-IEM-C.A Certi / Investment Proofs	30/07/19	1	375	2
8	LPD - Land Possession Documents	30/07/19	1	1092	2

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.

For ALKA LIFESTYLES PVT. LTD.
Director/Auth. Sign.

Company s SEAL **1 (Through XGN)** **N I C**

(Sanjay Ruia)

Note: I am hereby enclosing along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.

Gujarat Pollution Control Board

PCB Id: 73107

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Alka Lifestyles Pvt. Ltd.**

Outward No: 29649-21/10/2019

Email :
akshay@ezeeproduct.com

Telephone :
--

PLOT NO:,
Plot No. 704/A, Phase 4, Gayatri Mandir Road, GIDC Naroda,
Ahmedabad-382330,
Ahmedabad - 382330
DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Naroda

Inspection Id : **544434 (On Application)** **Ro Name :** **Ahmedabad (East)**

2 **Type / Scale / Sector / Status :** GREEN / SMALL / Polythene and plastic processed products manufacturing (virgin plastic) / In Operation

3 **Inspection Dt & Time :** 17/10/2019 17:00 / Water , Hazd **Person Contacted :** Shree Devendra Mishra- Security

4 **Env Audit Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 30/11/2016 **Production Start Dt :** 01/04/2018 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 0.070 Dom : 0.250 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.180 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** GIDC

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** dom:To Soak pit,Ind:Zero Discharge / dom:To Soak pit,Ind:Zero Discharge

10 **Status of water consent Under the Water Act,1974:** - Last Inward:166127-14/10/2019[PRO]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = -**

No Data
No Data
No Data

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2018-2019** **Water Cess Return :** **HW Monthly Return : 2019-09**

17 **Last 3 Legal Action :**

Monthly Patrak Data : **Last Return : 201909** **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 5840, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 5	Meter Reading - 0, Kilo Litre - 0

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

One Time Updations				
p	-	On West Direction of the location of the Company	Compound	
p	-	On South Direction of the location of the Company	Compound	
e	-	Electric Company Name (Power Supply)	UGVCL	
p	-	On North Direction of the location of the Company	Compound	
o	-	Production since (Date) or Proposed	01/04/2018	
p	-	On East Direction of the location of the Company	Compound	
0	-	Air - Water - Hazd ACTs Applicability ?	Water, Haz	
j	-	Name & Address of MAIN Re-Cycler	N.A	
l	-	CETP Name	----NOT a CETP Member	
i	-	Recyclable Hazd Waste Disposal to	O/s State	
k	-	**Recycler Registration Valid ??**	N.A	
h	-	Regd with T.S.D.F	----Not Regd with any TSDF	
f	-	Display Board Provided at the Entrance ?	Yes	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
General Observation				
a	-	R.O File No	-	
a	-	Is the Industry in Operation ??	Yes	
b	-	**Industry Operating without CCA**	Applied	CCA-Fresh Applied
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	No.	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	
GEM				
18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	Not Applicable
Haz Waste Related				
a	-	**Haz waste Catg confirmitive with CCA**	Yes	
b	-	**H.W generation exceeding CCA limits**	No.	
c	-	**Collection, Storage, Treatmnt, Disposal Facility Adequate ??**	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	as per crux	
g	-	**Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?**	Yes	Not Applicable
h	-	**Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)**	-	
i	-	**Technical capability and equipment complying with the SOP/Guideline?**	Yes	
j	-	**Is unit complying the conditions gives in SOP/Guidelines?**	Yes	
k	-	**Facility is adequate for the applied process**	Yes	
l	-	**Passbook is maintained?**	Yes	
m	-	**Details of PLI, if applicable**	-	
n	-	**Details of safety spects provieded by the facility**	-	

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

o	-	**Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?**	Yes	
p	-	**Quantity of Hazardous waste procured as per CCA?**	Yes	
Water Parameter				
b	-	Source of Water Supply	GIDC	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Not Applicable	
f	-	Treatment System ADEQUATE to handle existing effluent	Not Required	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection , PCB-ID: (73107)

Unit is inspected with reference to CCA-Fresh application. Unit is engaged in manufacturing of Compostable Gloves @ 5.0MT/Month (40000 Packets), Compostable Straw@2.0MT/Month (33000Packets), and Cotton Balls @ 500kg/Month (20000 Packets) and Ear bud @ 5MT/Month (64000 Packets) from raw materials of Compostable (PLA) Blown film, cotton, PLA (Poly Lactic Acid) Granules and PP (Poly Propylene) Granules. During visit cotton ball machine, Extrusion machine are found in operation. Unit has provided 3nos. of Straw making Machines, cotton ball machine, 2nos. of Extrusion machine, HDPE Blown film plant, Glove Making Making Machine and 2nos. of Ear Bud Machine within premises. Unit has proposed industrial water consumption is 0.02 KLD for cooling tower which will be recirculated and make up it, There is no industrial wastewater generation from manufacturing process and other ancillary operation. Unit has proposed domestic waste water consumption is 0.3KLD and domestic waste water is generated 0.180 KLD which is discharged into Soak pit/septic tank system. There is no flue gas & process gas emission from the process. Hazardous waste as category 33.1 – will be @100Nos./Year, Used oil @10litr/Year, Plastic waste @ 42MT/Year. During inspection, general housekeeping is found normal. Necessary instruction issued to the unit. This inspection was carried out along with Assistant Project Engineer of GCPC. [637]-19/10/2019
~ RO Comments/Reply :~I Certify this unit is 0-21/10/2019

W.C Notings: as per Profile[637-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. છેલ્લા ૩ માસના ઉત્પાદનની વિગતો આપવી.

Compliance Observed in this Inspections.

Gujarat Pollution Control Board

PCB Id: 73107

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૧. એકમના મુખ્ય દરવાજા પાસે ડેટા ડિસ્પ્લે બોર્ડ પ્રોવાઇડ કરવું.; Sir, we will provide display board near main gate within 7 days. (12/09/2019)	539101(04/09/19)	Fully Complied
૨.બોર્ડની માન્ય CTE મેળવ્યા બાદ CCA માટે અરજી કરવી.; Sir, we will apply for CCA Application after obtain CTE from board. (12/09/2019)	539101(04/09/19)	Fully Complied

Gujarat Pollution Control Board

PCB Id: 73107

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (73107)

A Sample Details

B Process Stacks

C Flue gases Stacks

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	1.500-M.T	COL,DCO,CYC,REU,STO
2	process Wastes,Residues and sludges	I -21.1	42.000-M.T	COL,CYC,STO
3	Used or Spent Oil	I -5.1	0.011-M.T	COL,CYC,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	compostable gloves	5.000	0.000 - M.T	5.000	Total Quantity: 5 MT/Month (40000 Packets)
2	compostable straw	2.000	0.000 - M.T	2.000	Total Quantity: 2 MT/Month (33000 Packets)
3	cotton balls	500.000	0.000 - KGS	500.000	Total Quantity: 500 Kg/Month (20000 Packets)
4	earbud	5.000	0.000 - M.T	5.000	Total Quantity: 5 MT/Month (64000 Packets)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	compostable(pla) blown film	6.000 - M.T
2	cotton	2.000 - M.T
3	pla(poly lactic acid) granules	3.000 - M.T
4	pp(polypropylene) granules	5.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.320	WWG : 0.180	Water Source	Remark
1	Agriculture	0.050	0.000	SIDC	
2	Cooling Water	0.020	0.000	SIDC	
3	Domestic Purpose	0.250	0.180	SIDC	

H Solid Waste

Inspection Team : Banavali Riteshkumar S

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Ritesh

Signature By(Banavali Riteshkumar S)

172

Gujarat Pollution Control Board

Regional Office-Ahmedabad East

Ground Floor, Om-Shanti Nagar 3 Plus, Nr. Devi Ma Temple, T.P.No. 84, Vatva – 382440
Phone : 079 - 29295880

By: R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules'2016, framed under the E (P) Act-1986.

And whereas Board has received on line consolidated application Inward No. **166127**, dated **14/10/2019** for the consolidated consent and authorization (CC & A) of this Board under the provisions/ rules of the aforesaid Acts, Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,
M/s. Alka Lifestyles Pvt. Ltd.,
Plot NO. 704/A, Phase-IV,
Gayatri Mandir Road, GIDC Naroda,
Dist.: Ahmedabad- 382330.

1 Consent Order No. : WH-39025, Date of Issue 21/10/2019.

1.1 The consents shall be valid up to **13/10/2034** for the use of outlet for the discharge of trade effluent& emission due to operation of industrial plant for manufacture of the following Items/products:

Sr. No.	Product	Quantity
1	Compostable Straw	2 MT (33,000 Packets)/Month
2	Ear bud	5 MT (64,000 Packets)/Month
3	Cotton Balls	500 Kg (20,000 Packets)/Month
4	Compostable Gloves	5 MT (40,000 Packets)/Month

❖ **SPECIFIC CONDITIONS :**

- Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (Solid waste as defined in Rule-3(46)).
- Unit shall strictly adhere to maintain Zero Liquid Discharge (ZLD).

2.0 CONDITIONS UNDER WATER ACT, 1974:

2.1 Water Source- SIDC.

2.2 The quantity of the water consumption for industrial purpose shall not exceed **20 L/Day.**

2.3 The quantity of the water consumption for domestic purpose shall not exceed **250 L/day.**

2.4 There shall be no discharge of industrial effluent from the manufacturing process and other ancillary operations, water shall be reuse again in cooling hence the quantity of the industiral effluent shall be **NIL.**

Outward No: 15[illegible] 19/10/2019

2.5 The quantity of the domestic waste water (sewage) shall not exceed **180 L/Day**.

2.6 Sewage shall be disposed of through Septic tank/soak pit system.

2.7 The quality of treated sewage shall confirm following standards:

BOD (5 days @ 20°C)	< 20 mg/L
Suspended Solids	<30 mg/L
Residual Chlorine	Min. 0.5 mg/L

2.8 The consent shall be lapsed automatically at any time if the discharge of trade effluent from your industrial plant had been observed by the Board, and in the case you have to close down your industrial plant immediately with intimation to the Board.

3.0 CONDITIONS UNDER THE AIR ACT, 1981:

3.1.1 There shall be no use of fuel hence no flue gas emission.

3.1.2 There shall be no process emission from manufacturing process and other ancillary operations.

3.2 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified here under;

PARAMETERS	PERMISSIBLE LIMIT Annual	PERMISSIBLE LIMIT 24 Hrs Average
Particulate Matter 10 (PM10)	60 Microgram/m^3	100 Microgram/m^3
Particulate Matter 2.5 (PM 2.5)	40 Microgram/m^3	60 Microgram/m^3
SO_2	50 Microgram/m^3	80 Microgram/m^3
NO_x	40 Microgram/m^3	80 Microgram/m^3

3.3 The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no. 3.1.3 & 3.2 as above.

3.4 The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition as above.

3.5 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and10 p.m. and night-time is reckoned between 10 p.m. and 6 a.m.

3.6 The applicant shall at his own cost get samples of ambient air quality collected & analyzed from an approved laboratory once in three months for the parameters indicated in condition as above and shall submit in duplicate the report there of to the Board by the 10th of the succeeding month. The applicant shall also maintain records of the analytical results properly and shall keep these records/charts open for inspection.

4.0. AUTHORISATION FOR THE MANAGEMENT OF HAZARDOUS AND OTHER WASTES RULES 2016; Form-2 (See rule 6 (2)).

4.1 **M/s. Alka Lifestyles Pvt. Ltd.,,** is hereby granted an Authorization to operate facility for Hazardous and other wastes on the premises situated at **Plot No. 704/A, Phase- IV, Gayatri Mandir Road, GIDC Naroda, Dist.: Ahmedabad-382330;**

Sr. No.	Waste Description	Schedule & Category No.	Quantity	Facility
1	Used Oil	I-5.1	10 Lit/Year	Collection, Storage & Reuse in plant & machinery and sale to registered recycler
2	Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes	I-33.3	100 Nos./Year	Collection, Storage & Return back to supplier or Authorized decontamination facility.
3	Plastic Waste	I-21.1	42 MT/Year	Collection, Storage, Reuse & sale to registered recycler

Outward No:15727, 19/11/2019

4.2 The authorization is granted to operate a facility as per Condition No. **4.1**.

4.3 The authorization shall be in force for a period up to **13/10/2034**.

4.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.0 TERMS AND CONDITIONS OF AUTHORISATION:

5.1 The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

5.2 The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

5.3 The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

5.5 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

5.6 An application for the renewal of an authorization shall be made as laid down in rule 5 (6) (ii).

5.7 Industry shall submit annual report within 15 days and sub squinty by 31st January every year.

5.8 Industry shall have to manage waste oil; discarded containers etc as per the Rules 2016 and shall apply Authorization/submit details for all the applicable waste as per the Rules 2016 within 15 days.

6.0 GENERAL CONDITIONS:

6.1 The waste generator shall be totally responsible for (i.e. collection, storage, encapsulation, incineration, treatment, transportation and ultimate disposal) of the wastes generated.

6.2 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form – 4 by 31st January of every year.

6.3 In case of any accident, details of the same shall be submitted in Form - 11 to Gujarat Pollution Control Board.

6.4 As per "Public Liability Insurance Act – 91" company shall get Insurance Policy, if applicable.

6.5 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.

6.6 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.

6.7 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State or Union territory Administration where the facility exists.

6.8 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form-4.

Outward No: 13727, 19/11/2019

6.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Courts Order in W.P. No.657 of 1995-dated 14th October-2003.

6.10 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emissions and solid hazardous wastes generated within the factory premises.

6.11 In case of change of Ownership management the name and address of the new owners/partners directors' proprietor should immediately be intimated to be Board.

6.12 The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

6.13 If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property. In that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(T.B. Shah)
REGIONAL OFFICER

No.: GPCB/RO-ABD (E)/ND-597/ID-73107/2019

ISSUED TO:
M/s. Alka Lifestyles Pvt. Ltd.,
Plot NO. 704/A, Phase-IV,
Gayatri Mandir Road, GIDC Naroda,
Dist.: Ahmedabad- 382330.

Copy to:
(1) Office copy of R. O., Ahmedabad (East).

Outward No:15727, 19/11/2019

SPEEDPOST

Annexure-R7 1/C

176

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

PROVISIONAL CERTIFICATE TO MANUFACTURER FOR MARKETING AND SELLING OF COMPOSTABLE CARRY BAGS/PRODUCTS

Provisional Certificate No.-B-17011/7/PWM(COMP)/2020(**ALSPL**)/13084 Dated: 26.02.2020

To,

M/s. Alka Lifestyles Pvt. Ltd.,
Plot No. 704/A, Phase- 4,
Gayatri Mandir Road, GIDC Naroda,
Ahmedabad, Gujarat – 382330

4
10942
22 A
27
5/3/2020

With reference to the application no. Nil, dated 06.01.2020 & subsequent communications, this is to certify that **M/s. Alka Lifestyles Pvt. Ltd.,** plant located at Plot No. 704/A, Phase- 4, Gayatri Mandir Road, GIDC Naroda, Ahmedabad, Gujarat - 382330 is fulfilling the criteria as per revised Standard Operating Procedure (SOP) for issuing certificate as per the provisions '4(h)' & '11(c)' of Plastic Waste Management Rules, 2018, for marketing and selling of compostable carry bags/products such as in Indian Market as '**MANUFACTURER**'.

Central Pollution Control Board, hereby, grant the permission to **M/s. Alka Lifestyles Pvt. Ltd.,** plant located at Plot No. 704/A, Phase- 4, Gayatri Mandir Road, GIDC Naroda, Ahmedabad, Gujarat - 382330 as '**MANUFACTURER**' for Marketing and Selling of compostable carrybags/products in Indian Market.

THE PROVISIONAL CERTIFICATE SHALL BE VALID FOR THE PERIOD OF SIX (6) MONTHS FROM THE DATE OF ISSUE OF THE LETTER

(i.e. from 26.02.2020 to 25.08.2020)

GENERAL CONDITIONS

i. The Certified Manufacturer **M/s. Alka Lifestyles Pvt. Ltd.,** shall comply with the provisions of **'4(h)' & '11(c)'** of the PWM Rules, 2018, notified under the Environmental (Protection) Act, 1986.

ii. The certified Manufacturer **M/s. Alka Lifestyles Pvt. Ltd.,** shall comply with conditions for compliance as per any Guidelines issued from time to time by the Ministry of Environment, Forest & Climate Change or Central Pollution Control Board.

iii. If the certified Manufacturer **M/s. Alka Lifestyles Pvt. Ltd.,** is found non-complying with the provisions of the PWM Rules, 2018, the Certificate shall stand cancelled.

Contd....2

iv. Each carrybag made from compostable material or plastic shall bear a label **"COMPOSTABLE" IS/ISO: 17088** titled as Specifications for "Compostable Plastic" in **English & regional language**. Each carrybag shall also have printed **M/s. Alka Lifestyles Pvt. Ltd.,** code: **ALSPL** and Certificate Number of **"Manufacturer".**

v. The Manufacturer **M/s. Alka Lifestyles Pvt. Ltd.,** shall provide quarterly report giving details of raw material procurement and product sale to CPCB.

vi. **This certificate is issued with the condition that the manufacturer M/s. Alka Lifestyles Pvt. Ltd., shall manufacture/sell the compostable carrybags/products only after they obtain a valid Registration for manufacturing of Compostable carrybags/products from concerned SPCB/PCC. This Registration should be submitted to CPCB upon its receipt from concerned SPCB/PCC.**

vii. **This certificate is issued with the condition that the manufacturer M/s. Alka Lifestyles Pvt. Ltd., shall submit a fresh interim test report of the sample within Six (6) months from the date of issue of Provisional Certificate as per Indian Standard IS/ISO:17088 (as amended time to time) and complete test report of the sample, including seed germination and heavy metal analysis test (after 180 days) as per Indian Standard IS/ISO:17088 (as amended time to time) from CIPET or any other CPCB recognized Government laboratory having adequate testing facilities for issuing Final Certificate, failing which, the Provisional Certificate shall stand cancelled.**

AUTHORIZED SIGNATORY
(With designation and seal)

Copy to:

1. **Member Secretary,**
Gujarat Pollution Control Board,
Paryavaran Bhavan, Sector-10A,
Gandhinagar, Gujarat-382010

: With a request to confirm the details provided by the applicant in Form –A (enclosed).

दिव्या सिन्हा/Divya sinha
वैज्ञानिक "ब"/Scientist "B"
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
M/o Envt. Forest & Climate Change, Govt. of India
Parivesh Bhawan, East Arjun Nagar

(Divya Sinha)

Annexure-R8

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 178] नई दिल्ली, शुक्रवार, मार्च 18, 2016/फाल्गुन 28, 1937
No. 178] NEW DELHI, FRIDAY, MARCH 18, 2016/PHALGUNA 28, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मार्च, 2016

सा.का.नि. 320(अ).—भारत सरकार, तत्कालीन पर्यावरण और वन मंत्रालय द्वारा अधिसूचना संख्या का.आ. 249(अ), तारीख 4 फरवरी, 2011 के *तहत* प्लास्टिक अपशिष्ट (प्रबंध और प्रहस्तन) नियम, 2011 प्रकाशित किए गए थे, जिन्हें समय-समय पर संशोधित किया गया। इन नियमों ने देश में जनित प्लास्टिक अपशिष्ट के प्रबंध के लिए एक नियामक ढ़ांचा उपलब्ध कराया;

और इन नियमों को अधिक कारगर ढंग से लागू करने और प्लास्टिक अपशिष्ट को न्यूनतम करने, स्रोत पर पृथक्करण, पुन: चक्रण पर बल देने के लिए घरों से अथवा इसके जनन के अन्य किसी स्रोत से अथवा मध्यवर्ती सामग्री पुन: प्राप्ति सुविधा से प्लास्टिक अपशिष्ट के टुकड़ों के संग्रहण में अपशिष्ट बीनने वालों, पुन: चक्रकों और अपशिष्ट संसाधकों को शामिल किया और अपशिष्ट प्रबंध प्रणाली की दीर्घकालिकता के लिए प्रदूषकों के भुगतान करने का सिद्धांत अपनाने के लिए केंद्रीय सरकार ने वर्तमान नियमों की समीक्षा की;

और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, 8 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा मसौदा नियम अर्थात प्लास्टिक अपशिष्ट प्रबंध नियम, 2015 भारत के राजपत्र में सा.का.नि.423(अ), तारीख 25 मई, 2015 के तहत प्रकाशित कराए गए थे जिसमें जिस तारीख को उक्त अधिसूचना वाले राजपत्र की प्रतियां जनता को उपलब्ध कराई गई थीं उससे 60 दिन की अवधि समाप्त होने से पूर्व इनसे प्रभावित होने वाले संभावित सभी व्यक्तियों से आपत्तियां और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां 25 मई, 2015 को जनता को उपलब्ध करा दी गई थीं।

और उक्त मसौदा नियमों के संबंध में जनता से उक्त अवधि के अंदर प्राप्त आपत्तियों और सुझावों पर केंद्रीय सरकार द्वारा विधिवत विचार किया गया है;

अब, इसलिए, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 की 29) की धारा 3, 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा प्लास्टिक अपशिष्ट (प्रबंध और प्रहस्तन) नियम, 2011 का अधिक्रमण करते हुए, उन बातों को छोड़कर जो उक्त अधिक्रमण से पूर्व की गई है अथवा जिनका विलोप किया गया है, केंद्रीय सरकार एतद्वारा निम्नलिखित नियम बनाती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ.- (1) इन नियमों का संक्षिप्त नाम अपशिष्ट प्लास्टिक नियम, 2016 है।

(2) इन नियमों में उपबंध के सिवाए वे राजपत्र में अपने प्रकाशन की तारीख से प्रवृत्त होंगे।

2. लागू होना.-

(1) ये नियम प्रत्येक अपशिष्ट उत्पादक, शहरी स्थानीय निकाय, ग्राम पंचायत विनिर्माता और उत्पादक को लागू होंगे।

(2) नियम 4 केंद्रीय सरकार द्वारा अधिसूचित निर्यात के आदेश के लिए अपने उत्पाद के विनिर्माण के लिए निर्यातोन्मुख इकाइयों या विशेष आर्थिक जोन की इकाइयों पर लागू नहीं होगा: परन्तु यह छूट गुटका, तम्बाकू और पान मसाला के पैकेजिंग में लगी इकाइयों और किसी अधिशेष या निराकृत, अवशेष और इसी प्रकार के अन्य उत्पादों पर भी लागू नहीं होगी।

3. परिभाषाएं.- इन नियमों में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो.-

(क) **"अधिनियम"** से पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) अभिप्रेत है;

(ख) **"ब्रांड स्वामी"** ऐसे व्यक्ति या कंपनी से अभिप्रेत है जो किसी पंजीकृत ब्रांड लेबल के तहत कोई वस्तु बेचता है।

(ग) **"कैरी बैग"** से प्लास्टिक सामग्री या कंपोस्ट योज्य प्लास्टिक सामग्री से बनाया गया, ले जाने या वस्तुएं तैयार करने के प्रयोजन के लिए प्रयुक्त बैग अभिप्रेत है जिसमें स्वत: ले जाने की विशिष्टता है किन्तु इसमें ऐसा बैग सम्मिलित नहीं है जो ऐसी पैकेजिंग गठित करता है या अभिन्न भाग बनता है जिसमें माल को उपयोग के पूर्व सील किया जाता है;

(घ) **"वस्तु से"** ऐसा मूर्त मद अभिप्रेत है जिसे खरीदा या बेचा जा सके और इसमें सभी पण्य माल या सौदा सम्मिलित है;

(ङ) **"कंपोस्ट योज्य प्लास्टिक"** से ऐसी प्लास्टिक अभिप्रेत है जो जैविकीय प्रक्रियाओं द्वारा विघटनीय होने के दौरान कार्बन-डाई-आक्साइड, जल, अकार्बनिक यौगिकों को कंपोस्ट करती है और अन्य ज्ञात कंपोस्ट योज्य सामग्रियों के साथ जैव भार की समरूप दर है और जो दृश्य, विशेषणीय या विषाक्त अपशिष्ट नहीं छोड़ती है;

(च) **"सहमति"** से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और वायु (प्रदूषण निवारण या नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन संबद्ध राज्य प्रदूषण नियुत्रण बोर्ड या प्रदूषण नियंनियंत्रण समिति से स्थापित करने की सहमति और उसे चलाने की सहमति अभिप्रेत है;

(छ) **"विघटन"** से किसी सामग्री का बहुत छोटे भागों में भौतिक रूपों में भंजन अभिप्रेत है;

(ज) **"विस्तारित उत्पादक दायित्व"** से इसके जीवन तक उत्पाद के पर्यावर्णीय रूप से सुदृढ़ के लिए उत्पादक का दायित्व अभिप्रेत है;

(झ) **"खाद्य पदार्थ"** से द्रव, चूर्ण, ठोस या अर्ध ठोस रूप में खाने के लिए तैयार खाद्य पदार्थ, फास्ट फूड, प्रसंस्कृत या पकाए हुए खाद्य पदार्थ अभिप्रेत हैं;

(ञ) **"सुविधा"** से प्लास्टिक अपशिष्ट के एकत्रण, भंडारण, पुन: चक्रीकरण, प्रसंस्करण और निपटान के लिए उपयोग किए जाने वाला परिसर अभिप्रेत है;

(ट) **"आयातकर्ता"** से ऐसा व्यक्ति अभिप्रेत है जो आयात करता है या करने का इरादा रखता है और जिसके पास आयात-निर्यात करने का लाइसेंस है, जब तक उसे अन्यथा विशेष रूप से छूट नहीं दी गई हो;

(ठ) **"संस्थागत अपशिष्ट जनित्र"** से केन्द्रीय सरकारी विभागी, राज्य सरकारी विभाग, पब्लिक या प्राइवेट सैक्टर कंपनियां, अस्पताल, स्कूल, महाविद्यालय, विश्वविद्यालय या शिक्षा के अन्य स्थल, संगठन, अकादमी, होटल, रेस्तरां, मॉल और शॉपिंग परिसरों द्वारा अधिकृत भवन जैसे संस्थागत भवनों का अधिभोगी अभिप्रेत है और सम्मिलित है;

(ड) **"विनिर्माता"** से उत्पादक द्वारा कच्ची सामग्री के रूप में प्रयुक्त की जाने वाली प्लास्टिक की कच्ची सामग्री के उत्पादन में लगा व्यक्ति या इकाई या अभिकरण अभिप्रेत है जो सम्मिलित है;

(ढ) **"बहुस्तरीय पैकेजिंग"** के लिए प्रयुक्त या प्रयुक्त की जाने वाली कोई सामग्री अभिप्रेत है और कागज, काज बोर्ड, बहुलक्ष्य सामग्रियां, धात्विक सतहों या एल्युमिनियम पन्नियां जो या तो लेमिनेट के रूप में या सह-बहिवेर्धन रूप में जैसे सामग्री के एक से अधिक सतह का संयोजन मुख्य संघटकों के रूप में प्लास्टिक का कम से एम स्तर रखती है;

(ण) **"प्लास्टिक"** से ऐसी सामग्री अभिप्रेत है जिसमें पोलीथाइलीन टेरेफेथेलेट, उच्च घनत्व पोलीथाइलीन, विनाइल, कम घनत्व पोलीथाइलीन, पोलीप्रोपीलीन, पोलीस्टाइरीन रेसिन, एक्रीलोनीट्रीइलीन बूटाडीन स्टाइरिन जैसी बहु सामग्री, पोलीफिनाइलीन आक्साइड, पोलीकार्बोनेट, पोलीबूटीलीन टेरेफिथालेट जैसी उच्च पालिमर के आवश्यक तत्व अनतर्विष्ट हों;

(त) **"प्लास्टिक चद्दर"** के प्लास्टिक चद्दर से अभिप्रेत है प्लास्टिक से बनी चद्दर;

(थ) **"प्लास्टिक अपशिष्ट"** से ऐसे किसी प्लास्टिक से अभिप्रेत है जिसे उपयोग के पश्चात या आशयित उपयोग के पश्चात फेंक दिया जाता है;

(द) **"विहित प्राधिकारी"** से नियम 12 में विनिर्दिष्ट प्राधिकारी अभिप्रेत है;

(ध) **"उत्पादक"** से कैरी बैग या बहुतस्तरीय पैकेजिंग या प्लास्टिक शीट या जैसे के विनिर्माण या आयात में लगा व्यक्ति अभिप्रेत है और प्लास्टिक शीट या जैसे या प्लास्टिक शीट के बनाए गए कवर या वस्तु की पैकेजिंग या ढ़कने के लिए बहुस्तरीय पैकेजिंग का उपयोग कर रहे उद्योग या व्यक्ति सम्मिलित हैं;

(न) **"पुन: चक्रीकरण"** नए उत्पाद उत्पादित करने के लिए पृथक्कृत प्लास्टिक अपशिष्ट को नए उत्पाद या कच्ची सामग्री में रूपान्तरित करने की प्रक्रिया से अभिप्रेत है;

(प) **"रजिस्ट्रीकरण"** से यथास्थिति, राज्य प्रदूषण नियंत्रण बोर्ड या संबद्ध प्रदूषण नियंत्रण समिति में रजिस्ट्रीकृत अभिप्रेत है;

(फ) **"पथ विक्रेता"** का वही अर्थ होगा जो पथ विक्रेता (आजीविका का संरक्षण और पथ विक्रय का विनियमन) अधिनियम, 2014 (2014 का 7) की धारा 2 की उपधारा (1) के खंड (1) में है;

(ब) **"शहरी स्थानीय निकाय"** से नगर निगम, म्युनिसिपलिटी, नगरपालिका, नगर निगम, नगर पंचायत, नगरपालिका परिषद जैसे विभिन्न नामों वाले शहरी स्थानीय निकाय अभिप्रेत हैं और जिसके अंतर्गत अधिसूचित क्षेत्र समिति (एनएसी) या सुसंगत कानूनों के अधीन गठित कोई अन्य स्थानीय निकाय और जहां प्लास्टिक अपशिष्ट का प्रबंध ऐसे अभिकरण को सौंपा गया है, सम्मिलित हैं;

(भ) **"अप्रयुक्त प्लास्टिक"** से ऐसी प्लास्टिक सामग्री अभिप्रेत है जिसका पहले उपयोग नहीं किया गया है या रद्दी या अपशिष्ट के साथ भी सम्मिश्रित नहीं किया गया है;

(म) **"अपशिष्ट जनित्र"** से प्रत्येक व्यक्ति या व्यक्तियों का समूह या संस्था, भारतीय रेल, विमानपत्तन, बंदरगाह और रक्षा कन्टूनमेंट जो अपशिष्ट प्लास्टिक पैदा करते हैं, सहित रिहायसी और वाणिज्यिक स्थापना अभिप्रेत है और सम्मिलित है;

(य) **"अपशिष्ट प्रबंध"** से प्लास्टिक अपशिष्ट का पर्यावरण की दृष्टि से सुरक्षित पद्धति से एकत्रण, भंडारण, परिवहन, पुन: उपयोग, पुन: प्राप्ति, पुन:चक्रण, कंपोस्टिंग या व्ययन अभिप्रेत है;

(र) **"अपशिष्ट चुनने वाले"** से पुन:चक्रण योग्य प्लास्टिक अपशिष्ट के चुनने में स्वैच्छिक रूप से लगे या प्राधिकृत किए गए व्यक्ति या एजेंसियां, व्यक्तियों का समूह अभिप्रेत है;

4. शर्तें.-

(1) कैरी बैग, प्लास्टिक शीट या इसी प्रकार या प्लास्टिक शीट या बहुस्तरीय पैकेजिंग के बने आवरण का विनिर्माण, आयात, भंडारण, वितरण, विक्रय और उपयोग के अनुक्रम दौरान निम्नलिखित शर्तें पूरी की जाएंगी, अर्थात :-

(क) कैरी बैग और प्लास्टिक पैकेजिंग या तो प्राकृतिक रंग में होंगे जो किसी मिलाए गए रंजक से रहित है या केवल उन्हीं रंजकों और रंगकों का उपयोग कर बनाए गए हैं जो समय-समय पर यथा-संशोधित "खाद्य पदार्थों, भेषजीय

पदार्थों और पीने के पानी के संपर्क में आने वाली प्लास्टिकों के उपयोग के लिए रंजकों और रंगकों की सूची" नामक शीर्षक से भारतीय मानक: आईएस 9833:1981 के अनुरूप हैं ;

(ख) पुन:चक्रित प्लास्टिक से बने कैरी बैग या पुन:चक्रित प्लास्टिक से बने उत्पादों का उपयोग खाने या पीने के लिए तैयार खाद्य सामग्री का भंडार करने, वहन करने, वितरण करने या पैकेजिंग करने के लिए नहीं किया जाएगा;

(ग) अप्रयुक्त या पुन:चक्रित प्लास्टिक के बने किसी कैरी बैग की मोटाई में पचास माइक्रोन्स से कम नहीं होगी;

(घ) प्लास्टिक शीट या इसी प्रकार, जो बहुस्तरीय पैकेजिंग और वस्तु की पैकेजिंग या लपेटने के लिए प्रयुक्त प्लास्टिक शीट के बने कवर का अभिन्न भाग नहीं है, की मोटाई पचास माइक्रोन्स से कम नहीं होगी, वहां छोड़कर जहां ऐसी प्लास्टिक शीट उत्पाद के कार्यरण में बाधक हो;

(ङ) विनिर्माता संबद्ध राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति से विधिमान्य रजिस्ट्रीकरण न रखने वाले उत्पादक को कच्ची सामग्री के रूप में प्रयुक्त होने वाली प्लास्टिक को न बेचेगा या न उपलब्ध कराएगा या न व्यवस्था करेगा;

(च) गुटखा, तम्बाकू और पान मसाला के भंडारण, पैकिंग या बिक्री हेतु प्लास्टिक सामग्री युक्त सैशे का उपयोग नहीं किया जाएगा;

(छ) प्लास्टिक अपशिष्ट का पुन: चक्रण समय-समय पर यथा संशोधित भारतीय मानक के प्लास्टिक के पुन:चक्रण के लिए मार्गदर्शन नामक विनिर्देश भा.मा.14539:1998 के अनुरूप होगा;

(ज) मोटाई का प्रावधान कंपोस्ट योज्य प्लास्टिक से बने कैरी बैग पर लागू नहीं होगा। कंपोस्ट योज्य प्लास्टिक से बने कैरी बैग समय-समय यथा संशोधित कंपोस्ट योज्य प्लास्टिक के लिए विनिर्देश नामक भारतीय मानक आईएस या आईएसओ 17088:2008 के अनुरूप होंगे। कंपोस्ट योज्य कैरी बैग के विनिर्माता या विक्रेता विपणन या बिक्री करने से पूर्व केन्द्रीय प्रदूषण नियंत्रण बोर्ड से प्रमाण पत्र प्राप्त करेंगे;

(झ) विनायल एसिटेट-मलेइक एसिड-विनायल क्लोराइड कोपॉलिमर सहित किसी भी प्रकार की प्लास्टिक सामग्री का उपयोग किसी पैकेज में सभी प्रकार के गुटका, पान मसाला और तम्बाकू के पैकेजिंग के लिए नहीं किया जाएगा।

5. प्लास्टिक अपशिष्ट प्रबंध.-

(1) शहरी स्थानीय निकायों द्वारा अपने संबद्ध अधिकारिता में प्लास्टिक अपशिष्ट प्रबंध इस प्रकार होगा :-

(क) ऐसा प्लास्टिक अपशिष्ट जिसे पुन:चक्रित किया जा सकता हो, को रजिस्ट्रीकृत प्लास्टिक अपशिष्टि पुन:चक्रक को पहुंचाया जाएगा और प्लास्टिक का पुन:चक्रण समय-समय पर यथा-संशोधित पुन:चक्रण के लिए दिशा-निर्देश नामक भारतीय मानक : आईएस 14534:1998 के अनुसार किया जाएगा;

(ख) शहरी स्थानीय निकाय प्लास्टिक अपशिष्ट (प्रधानत: ऐसे प्लास्टिक अपशिष्ट का जिसका पुन:चक्रीकरण नहीं किया जा सकता) के उपयोग को भारतीय रोड कांग्रेस दिशा-निर्देशों के अनुसार सड़क निर्माण करने या ऊर्जा पुन: प्राप्त करने या वेस्ट टु ऑयल आदि हेतु करने को प्रोत्साहित करेंगी। इन प्रौद्योगिकियों के लिए निर्धारित प्राधिकरण द्वारा विनिर्दिष्ट मानकों और प्रदूषण नियंत्रण मानदंडों का पालन किया जाएगा।

(ग) तापस्थायी प्लास्टिक अपशिष्ट का प्रसंस्करण और व्ययन केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर जारी मार्गदर्शक सिद्धांतों के अनुसार किया जाएगा;

(घ) प्लास्टिक अपशिष्ट के पुन:चक्रण या प्रसंस्करण की सुविधाओं के अक्रिय का व्ययन ठोस अपशिष्ट प्रबंध नियम, 2000 के अनुपालन में या समय-समय पर संशोधन के अनुसार किया जाएगा।

6. स्थानीय निकाय का दायित्व.-

(1) प्रत्येक स्थानीय निकाय स्वयं या अभिकरण या उत्पादक लगाकर प्लास्टिक अपशिष्ट के पृथक्करण या संग्रहण, भंडारण, परिवहन, प्रसंस्करण और व्ययन की अवसंरचना को विकसित करने और स्थापना के लिए उत्तरदायी होगा;

(2) स्थानीय निकाय अपशिष्ट प्रबंध प्रणाली की स्थापना, प्रचालन और समन्वय के लिए तथा सहयोजित कृत्यों के निर्वहन के लिए उत्तरदायी होगा, अर्थात्;

(क) प्लास्टिक अपशिष्ट के संग्रहण, भंडारण, पृथक्करण, परिवहन, प्रसंस्करण और व्ययन को सुनिश्चित करना;

(ख) यह सुनिश्चित करना कि इस प्रक्रिया के दौरान पर्यावरण को कोई हानि न हो;

(ग) पुन:चक्रण करने वाले लोगों के प्रति पुन:चक्रण योग्य प्लास्टिक अपशिष्ट भाग के सरणीकरण को सुनिश्चित करना;

(घ) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्ग निर्देशक सिद्धांतों के अनुसार प्लास्टिक अपशिष्ट के गैर पुन:चक्रण योग्य भाग के प्रसंस्करण और व्ययन को सुनिश्चित करना;

(ङ) सभी पणधारियों में उनके उत्तरदायित्व के लिए जागृति पैदा करना;

(च) अपशिष्ट चुनने वालों के साथ कार्य कर रहे सिविल सोसायटी या समूहों को लगाना; और

(छ) यह सुनिश्चित करना कि प्लास्टिक अपशिष्ट को खुले में न जलाया जाए।

(3) प्लास्टिक अपशिष्ट प्रबंध के लिए प्रणाली के गठन के लिए स्थानीय निकाय उत्पादकों की सहायता लेगा और इन नियमों को भारत के राजपत्र में अंतिम प्रकाशन की तारीख से एक वर्ष के भीतर ऐसी प्रणाली का गठन किया जाएगा।

(4) स्थानीय निकाय इन नियमों के प्रावधानों को शामिल करते हुए उप-नियम बनाएगा।

7. ग्राम पंचायतों का दायित्व.-

(1) प्रत्येक ग्राम पंचायत स्वयं या अभिकरण के माध्यम से अपने नियंत्रण के अधीन ग्रामीण क्षेत्र में अपशिष्ट प्रबंधन के लिए और सहयोजित कृत्यों के अनुपालन के लिए स्थापना, प्रचालन और समन्वय करेगा अर्थात.-

(क) प्लास्टिक अपशिष्ट का संग्रहण, भंडारण, पृथक्करण, परिवहन और विधिमान्य रजिस्ट्रीकरण रखने वाले पुन:चक्रण करने वाले लोगों के प्रति पुन:चक्रण योग्य प्लास्टिक अपशिष्ट का सरणीकरण सुनिश्चित करना; यह सुनिश्चित करना कि इस प्रक्रिया के दौरान पर्यावरण को कोई हानि न हो;

(ख) सभी पणधारियों में उनके उत्तरदायित्व के लिए जागृति पैदा करना;

(ग) यह सुनिश्चित करना कि प्लास्टिक अपशिष्ट को खुले में न जलाया जाए।

8. अपशिष्ट जनक का उत्तरदायित्व.-

(1) अपशिष्ट जनक.-

(क) समय-समय पर यथा संशोधित ठोस अपशिष्ट प्रबंध नियम, 2000 के अनुसार प्लास्टिक अपशिष्ट के जनन को कम करने और स्त्रोत पर प्लास्टिक अपशिष्ट को पृथक करने के कदम उठाएगा।

(ख) प्लास्टिक अपशिष्ट को न बिखरने देगा और स्त्रोत पर अपशिष्ट का पृथक भंडारण सुनिश्चित करेगा तथा पृथक अपशिष्ट को शहरी स्थायी निकायों या ग्राम पंचायत या उनके द्वारा नियुक्त एजेंसियों या अपशिष्ट चुनने वालों, रजिस्ट्रीकृत पुन:चक्रणकर्ताओं या अपशिष्ट संग्रहण अभिकरणों को सौंपेगा;

(2) प्लास्टिक अपशिष्ट के सभी संस्थागत जनक उनके द्वारा जनित अपशिष्ट का पृथक्करण और भंडारण इस अधिनियम या इसके बाद संशोधित अधिनियम के तहत का.आ.908(अ) तारीख 25 सितंबर, 2000 द्वारा अधिसूचित म्युनिसिपल ठोस अपशिष्ट (प्रबंधन और प्रहस्तन) नियम, 2000 के अनुसार करेंगे और पृथक्कृत अपशिष्टकों को स्वयं के या प्राधिकृत अपशिष्ट अभिकरण के माध्यम से प्राधिकृत अपशिष्ट प्रसंस्करण या व्ययन सुविधा या निक्षेपण केन्द्रों को सौंपेंगे।

(3) सभी अपशिष्ट जनक ऐसी उपयोक्ता फीस या प्रभार अदा करेंगे जो अपशिष्ट संग्रहण या उसकी सुविधा के प्रचालन आदि जैसे प्लास्टिक अपशिष्ट प्रबंध के लिए स्थानीय निकायों की उपविधियों में विनिर्दिष्ट हो;

(4) खुली जगह में आयोजन की व्यवस्था करने वाला प्रत्येक उत्तरदायी व्यक्ति जिसमें प्लास्टिक या बहुस्तरीय पैकेजिंग में खाद्य सामग्री की सेवा अंतर्वलित है, ऐसे आयोजनों के दौरान जनित अपशिष्ट का पृथक्करण और प्रबंधन इस अधिनियम या इसके बाद संशोधित अधिनियम के तहत का.आ.908(अ) तारीख 25 सितंबर, 2000 द्वारा अधिसूचित म्युनिसिपल ठोस अपशिष्ट (प्रबंधन और प्रहस्तन) नियम, 2000 के अनुसार करेगा।

9. उत्पादकों, आयातकर्ताओं और ब्रांड स्वामियों का दायित्व.-

(1) उत्पादक इन नियमों के प्रकाशन की तारीख से छह मास की अवधि के भीतर व्यक्तिगत या समूहिक रूप से अपने निजी वितरण चैनल या संबद्ध स्थानीय निकाय के माध्यम से विस्तारित उत्पादक दायित्व पर आधारित अपशिष्ट संग्रहण प्रणाली के लिए राज्य शहरी विकास विभाग को सम्मिलित करते हुए रूपरेखा तैयार करेगा।

(2) उपयोग में लाए गए बहुस्तरीय प्लास्टिक शैशे या पाउचों या पैकेजिंग के संग्रहण का प्रमुख दायित्व उन उत्पादकों, आयातकर्ताओं और ब्राउंड स्वामियों का होगा जो बाजार में उत्पाद को पेश करते हैं। उन्हें अपने उत्पादों के कारण जनित प्लास्टिक अपशिष्ट को वापस संग्रह करने की प्रणाली स्थापित करने की जरूरत है। संग्रह करने की यह योजना स्थापित करने या प्रचालन या नवीकरण के लिए सहमति हेतु आवेदन करते समय राज्य प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करनी होगी। जिन ब्रांड स्वामियों की सहमति का नवीकरण इन नियमों की अधिसूचना से पहले कर दिया गया है वे इन नियमों की अधिसूचना की तारीख से एक वर्ष के अंदर उक्त योजना प्रस्तुत कर देंगे और उसके दो वर्ष बाद लागू कर देंगे।

(3) पुन:चक्रीकरण न की जा सकने योग्य बहुस्तरीय पैकेजिंग का विनिर्माण एवं उपयोग, यदि कोई हो, दो वर्ष में बंद कर दिया जाएगा।

(4) उत्पादक राजपत्र में इन नियमों के अंतिम प्रकाशन की तारीख से तीन मास की अवधि के भीतर रजिस्ट्रीकरण की मंजूरी के लिए राज्यों या संबद्ध संघ राज्य क्षेत्रों के प्रशासन के यथास्थिति प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को आवेदन करेगा।

(5) कोई उत्पादक राजपत्र में इन नियमों के अंतिम प्रकाशन की तारीख से एक वर्ष की अवधि की समाप्ति पर या इसके पश्चात संबद्ध राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों से रजिस्ट्रीकरण के बिना वस्तुओं के पैकेजिंग के लिए किसी प्लास्टिक या बहुस्तरीय पैकेजिंग का विनिर्माण या उपयोग नहीं करेगा।

(6) प्रत्येक उत्पादक कैरी बैग या प्लास्टिक शीट या इसी प्रकार या प्लास्टिक शीट या बहुस्तरीय पैकेजिंग के बने कवर के विनिर्माण के लिए कच्ची सामग्री के रूप में प्रयुक्त प्लास्टिक की आपूर्ति में लगे व्यक्ति के ब्यौरों के अभिलेख बनाए रखेगा।

10. कंपोस्ट योज्य प्लास्टिक सामग्रियों के लिए नयाचार.- प्लास्टिक सामग्री के अविक्रमित की डिग्री और विघटन की डिग्री का निर्धारण, इन नियमों की अनुसूची-1 में सूचीबद्ध भारतीय मानकों के नयाचारों के अनुसार होगा।

11. मार्का या लेबल लगाना.- (1) प्रत्येक प्लास्टिक कैरी बैग और बहुस्तरीय पैकेजिंग पर अंग्रेजी में निम्नलिखित जानकारी मुद्रित की जाएगी, अर्थात् :-

(क) कैरी बैग की दशा में विनिर्माणकर्ता का नाम, उसका रजिस्ट्रीकरण संख्या और मोटाई; और

(ख) बहुस्तरीय पैकेजिंग की दशा में विनिर्माणकर्ता का नाम और उसका रजिस्ट्रीकरण संख्या।

(ग) कंपोस्ट योज्य प्लास्टिक से बने कैरी बैग की दशा में नाम और प्रमाणपत्र सं. [नियम 4(ज)]।

(2) प्रत्येक पुन:चक्रित कैरी बैग पर निम्नलिखित रूप में यथादर्शित "पुन:चक्रित" लेबल या चिन्ह होगा और भारतीय मानके के समय-समय पर यथा संशोधित पुन:चक्रित प्लास्टिक के लिए मार्गदर्शक नामक विनिर्देश भा.मा.14534:1998 के अनुसार होगा;

टिप्पण : पैट-पोलीथाइलिन टेरीफैथेलेट, एचडीईपी-उच्च डेंसिटी पोलीथाइलिन, वी-विनाइल (पीवीसी), एलडीपीई - निम्न डेंसिटी पोलीथाइलिन, पीपी-पोलीप्रोपिलिन, पीएस पोलीस्टायरिन और अन्य से अभिप्रेत सभी अन्य राल और बहुसामग्रियां हैं जैसे एबीएस (एक्रीलोनिट्राइल बूटाडिन स्टायरिन), पीपीओ (पोलीफेननाइलिन आक्साइड), पीपी (पोलीकार्बोनेट), पीवीटी (पोलीबूटीलेन पेरीफेलेट) आदि।

(3) कंपोस्ट योज्य प्लास्टिकों से बने प्रत्येक कैरी बैग पर कंपोस्ट योज्य का लेबल लगा होगा और भारतीय मानक के कंपोस्ट योज्य प्लास्टिक के लिए विनिर्देश नामक विनिर्देश भा.मा./भा.मा.स.17088:2008 के अनुरूप होगा।

12. विहित प्राधिकारी.- (1) किसी संघ राज्य क्षेत्र की बाबत राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति रजिस्ट्रीकरण, प्लास्टिक उत्पादों और बहुस्तरीय पैकेजिंग के विनिर्माण, अपशिष्ट प्लास्टिक के प्रसंस्करण और व्ययन से संबंधित इन नियमों के उपबंधों को प्रवृत्त करने के लिए प्राधिकारी होगा;

(2) राज्य या संघ राज्य क्षेत्र के शहरी विभाग का संबद्ध भारसाधक सचिव अपशिष्ट जनक द्वारा अपशिष्ट प्रबंधन, प्लास्टिक कैरी बैग, प्लास्टिक शीट या इसी प्रकार के प्लास्टिक शीटों और बहुस्तरीय पैकेजिंग से बने कवर के उपयाग से संबंधित इन नियमों के उपबंधों को प्रवृत्त करने के लिए प्राधिकारी होगा;

(3) संबद्ध ग्राम पंचायत राज्य सा संघ राज्य क्षेत्र के ग्रामीण क्षेत्रों में अपशिष्ट जनक द्वारा अपशिष्ट प्रबंधन, प्लास्टिक कैरी बैग, प्लास्टिक शीट या इसी प्रकार के प्लास्टिक शीटों और बहुस्तरीय पैकेजिंग से बने कवर के उपयोग से संबंधित इन नियमों के उपबंधों को प्रवृत्त करने के लिए प्राधिकारी होगा;

(4) उप-नियम (1) से (3) में निर्दिष्ट प्राधिकारी इन नियमों के उपबंधों के प्रवर्तन में संबद्ध जिले की अधिकारिता की राज्य क्षेत्र की सीमाओं के भीतर जिला मजिस्ट्रेट या उपायुक्त की सहायता लेगा।

13. उत्पादक, पुन:चक्रणकर्ता और विनिर्माणकर्ता का रजिस्ट्रीकरण.- (1) कोई व्यक्ति कैरी बैगों या पुन:चक्रित प्लास्टिक बैगों और बहुस्तरीय प्लास्टिकों का विनिर्माण तब तक नहीं करेगा जब तक कि उसने उत्पादन के प्रारंभ से पूर्व यथास्थिति राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति से रजिस्ट्रीकरण प्रमाणपत्र अभिप्राप्त न हो गया हो;

(2) प्रत्येक उत्पादनकर्ता रजिस्ट्रीकरण के लिए या रजिस्ट्रीकरण के नवीकरण के लिए राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति को उपाबद्ध प्ररूप 1 का प्रयोग करते हुए आवेदन करेगा।

(3) ऐसा कोई व्यक्ति जो कैरी बैग और बहुस्तरीय प्लास्टिकों या प्लास्टिक अपशिष्ट का पुन:चक्रण करता है या पुन:चक्रण करने के लिए प्रस्ताव करता है, उपाबद्ध प्ररूप 2 का प्रयोग करते हुए पुन:चक्रण यूनिट के लिए रजिस्ट्रीकरण प्रदान करने के लिए या रजिस्ट्रीकरण का नवीकरण करने के लिए राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को आवेदन करेगा।

(4) उत्पादक द्वारा कच्ची सामग्री के रूप में प्रयुक्त की जाने वाली प्लास्टिक के विनिर्माण में लगे प्रत्येक विनिर्माता प्ररूप 3 में रजिस्ट्रीकरण की मंजूरी या रजिस्ट्रीकरण के नवीकरण के लिए राज्य प्रदूषण नियंत्रण बोर्ड या संबद्ध संघ राज्य क्षेत्र की प्रदूषण नियंत्रण समिति को आवेदन करेगा।

(5) राज्य प्रदूषण नियंत्रण बोर्ड और प्रदूषण नियंत्रण समिति विनिर्माण या पुन:चक्रण यूनिटों के लिए कोई रजिस्ट्रीकरण तब तक जारी नहीं करेगी या उसका नवीकरण नहीं करेगी जब तक कि यूनिट, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन कोई विधिमान्य सहमति नहीं रखती हो और जिला उद्योग केन्द्र या इस संबंध में प्राधिकृत किसी अन्य सरकारी अभिकरण द्वारा जारी रजिस्ट्रीकरण का प्रमाणपत्र न रखती हो।

(6) राज्य प्रदूषण नियंत्रण बोर्ड और प्रदूषण नियंत्रण समिति उत्पादक के रजिस्ट्रीकरण का नवीकरण तब नहीं करेगा जब तक उत्पादक प्लास्टिक अपशिष्ट प्रणाली की स्थापना के लिए संबद्ध राज्य या संघ राज्य क्षेत्र के शहरी विकास के भारसाधक सचिव द्वारा पृष्ठांकित कार्य योजना न रखता हो।

(7) उपनियम (3) के अंतर्गत प्लास्टिक अपशिष्ट के पुन:चक्रण या प्रसंस्करण के रजिस्ट्रीकरण के लिए सभी प्रकार से पूर्ण आवेदन की प्राप्ति पर राज्य प्रदूषण नियंत्रण बोर्ड ऐसी जांच करने के पश्चात जो वह आवश्यक समझे और यह समाधान हो जाने पर कि आवेदक के पास समुचित सुविधाएं तकनीकी योग्यताएं और प्लास्टिक अपशिष्ट से

सुक्षित रूप से निपटने के लिए उपकरण हैं, ऐसी शर्तों के पूरा होने पर आवेदक को रजिस्ट्रीकरण मंजूर कर सकेगा जो रजिस्ट्रीकरण के निबंधनों में अभिकथित की जाएं।

(8) प्रत्येक राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, सभी प्रकार से पूर्ण आवेदन की प्राप्ति के नब्बे दिनों के भीतर रजिस्ट्रीकरण प्रदान करने हेतु विनिश्चय करेगा।

(9) इस नियम के अधीन अनुदत्त रजिस्ट्रीकरण जब तक कि वह विखंडित, निलंबित या रद्द नहीं कर दिया जाता है एक वर्ष की अवधि के लिए विधिमान्य होगा और बाद में उसे तीन वर्ष तक बढ़ाया जा सकता है।

(10) राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, रजिस्ट्रीकरण को उत्पादक या प्लास्टिक अपशिष्ट के पुन:चक्रण या प्रसंस्करण में लगे हुए व्यक्ति को सुनवाई का अवसर दिए बिना विखंडित, निलंबित या रद्द नहीं करेगी।

(11) रजिस्ट्रीकरण के नवीकरण के लिए प्रत्यक आवेदन, रजिस्ट्रीकरण प्रमाणपत्र की विधिमान्यता की समाप्ति से कम से कम एक सौ बीस दिन पूर्व किया जाएगा।

14. खुदरा विक्रेताओं और पथ विक्रेताओं का दायित्व.- (1) खुदरा विक्रेता या पथ विक्रेता उपभोक्ता को ऐसे कैरी बैग या प्लास्टिक शीट या बहुस्तरीय पैकेजिंग में वस्तु नहीं बेचेगा या उपलब्ध कराएगा जो इन नियमों के अधीन विहितानुसार विनिर्मित या लेबल लगे या चिन्हित नहीं है।

(2) प्लास्टिक कैरी बैग या बहुस्तरीय पैकेजिंग या प्लास्टिक शीट या इसी प्रकार या ऐसे प्लास्टिक शीट से बने जो इन नियमों के अनुसार विनिर्मित या लेबलित या चिन्हित नहीं है, में वस्तुओं को बेचने या उपलब्ध कराने वाला प्रत्येक खुदरा विक्रेता या पथ विक्रेता ऐसा जुर्माना देने का दायी होगा जो स्थानीय निकायों की विधियों में विनिर्दिष्ट हो।

15. कैरी बैगों की कीमत सुनिश्चित करना.- (1) जो दुकानदार और पथ विक्रेता किसी वस्तु को वितरित करने के लिए प्लास्टिक के कैरी बैग उपलब्ध कराना चाहते हैं उन्हें स्थानीय निकाय के पास पंजीकरण करना होगा। स्थानीय निकाय, भारत के राजपत्र में इन नियमों के प्रकाशित होने की तारीख से छह माह की अवधि के अंदर, चार हजार रुपये प्रतिमाह की दर से न्यूनतम अड़तालीस हजार रुपये का प्लास्टिक प्रबंधन शुल्क का भुगतान करने के बाद ऐसे पंजीकरण के लिए अपने राज्य के उपयुक्त कानून या उपनियमों के तहत अधिसूचना या आदेश के द्वारा प्रावधान करेगा। संबंधित स्थानीय निकाय उत्पादन या बिक्री क्षमता को ध्यान में रखते हुए अधिक प्लास्टिक अपशिष्ट प्रबंधन शुल्क निर्धारित कर सकता है। पंजीकृत दुकानदार प्रमुख स्थान पर प्रदर्शित करेगा कि प्लास्टिक कैरी बैग भुगतान करने पर दिए जाते हैं।

(2) वस्तुओं का वितरण करने के लिए प्लास्टिक कैरी बैग उपलब्ध कराने के लिए केवल पंजीकृत दुकानदार या पथ विक्रेता पात्र होंगे।

(3) शहरी स्थानीय निकाय कैरी बैगों के लिए उपभोक्ताओं द्वारा संदत रकम का अनन्यत: उपयोग अपनी अधिकारिताओं के भीतर अपशिष्ट प्रबंधन प्रणाली की संधार्यता के लिए करेगा।

16. राज्य स्तरीय मॉनीटरिंग समिति.- (1) राज्य सरकार या संघ राज्य क्षेत्र, इन नियमों के क्रियान्वयन के प्रभावी मॉनीटरिंग करने के प्रयोजन के लिए राज्य स्तरीय सलाहकार समिति का गठन करेगा जिसमें निम्नलिखित व्यक्ति होंगे, अर्थात :-

(क)	सचिव, शहरी विकास विभाग	-	अध्यक्ष
(ख)	राज्य पर्यावरण विभाग से निदेशक	-	सदस्य
(ग)	राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति से सदस्य सचिव	-	सदस्य
(घ)	म्युनिसिपल कमीशनर	-	सदस्य
(ङ)	स्थानीय निकाय से एक विशेषज्ञ		सदस्य
(च)	गैर सरकारी संगठन से एक विशेषज्ञ जो अपशिष्ट प्रबंधन में शामिल हो	-	सदस्य
(छ)	कमीशनर वैल्यु ऐडेड टैक्स या उसका प्रतिनिधि	-	सदस्य
(ज)	बिक्री कर कमीशनर या अधिकारी	-	सदस्य
(झ)	प्लास्टिक संघ, ड्रग मॅन्युफैक्चरर एसोसिएशन, केमिकल मॅन्युफैक्चरर	-	सदस्य

एसोसिएशन का प्रतिनिधि

(ञ) उद्योग क्षेत्र से एक विशेषज्ञ - सदस्य

(ट) शिक्षा संस्था के क्षेत्र से एक विशेषज्ञ - सदस्य

(ठ) निदेशक, म्युनिसिवल प्रशासन - संयोजक

राज्य स्तरीय सलाहकार निकाय छह माह में कम से कम एक बार बैठक करेगा और यदि वह आवश्यक समझता है तो विशेषज्ञों को आमंत्रित कर सकेगा।

17. वार्षिक रिपोर्टें.- (1) प्लास्टिक अपशिष्ट के पुन:चक्रण या प्रसंस्करण में लगा प्रत्येक व्यक्ति प्ररूप 4 में वार्षिक रिपोर्ट्स तैयार करेगा और प्रत्येक वर्ष के 30 अप्रैल तक संबद्ध राज्य प्रदूषण नियंत्रण बोर्ड प्रदूषण नियंत्रण समिति की सूचना के अधीन संबद्ध शहरी स्थानीय निकाय को प्रस्तुत करेगा।

(2) प्रत्येक शहरी स्थानीय निकाय प्रत्येक वर्ष की 30 जून संबद्ध राज्य प्रदूषण नियंत्रण बोर्ड प्रदूषण नियंत्रण समिति की सूचना के अधीन शहरी विकास के संबद्ध भारसाधक सचिव को प्ररूप-5 में वार्षिक रिपोर्ट तैयार करेगा और प्रस्तुत करेगा।

(3) प्रत्येक राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण समिति, प्रत्येक वर्ष 31 जुलाई तक इन नियमों के क्रियान्वयन पर प्ररूप-VI में वार्षिक रिपोर्ट तैयार करेगा और केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगा।

(4) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, प्लास्टिक अपशिष्टों के उपयोग और प्रबंधन पर समेकित एक वार्षिक रिपोर्ट तैयार करेगा और उसको प्रत्येक वर्ष 31 अगस्त से पूर्व अपनी सिफारिशों के साथ केन्द्रीय सरकार को अग्रेषित करेगा।

अनुसूची-I

(नियम 10 देखें)

1.	भा.मा./भा.मा.स.14851:1999 जलीय माध्यम से प्लास्टिक सामग्री की अंतिम (अल्टीमेट) ऑक्सी जैव विघटनीयता ज्ञात करना - बंद रेसपीरोमीटर में ऑक्सीजन की आवश्यकता मापन द्वारा पद्धति
2.	भा.मा./भा.मा.स.14852:1999 जलीय माध्यम में प्लास्टिक सामग्री की अंतिम (अल्टीमेट) ऑक्सी विघटनीयता ज्ञात करना - उत्पन्न कार्बन डाइऑक्साइड के विश्लेषण द्वारा पद्धति
3.	भा.मा./भा.मा.स.14853:2005 प्लास्टिक - जलीय तंत्र में प्लास्टिक सामग्री की अंतिम (अल्टीमेट) ऑक्सी जैव विघटनीयता ज्ञात करना - बायोगैस उत्पादन के मापन द्वारा पद्धति
4.	भा.मा./भा.मा.स.14855-1:2005 नियंत्रिक संघटक स्थितियों में प्लास्टिक सामग्री की अंतिम (अल्टीमेट) ऑक्सी जैव विघटनीयता ज्ञात करना - उत्पन्न कार्बन डाईऑक्साइड के विश्लेषण द्वारा पद्धति (भाग-1 सामान्य पद्धति)
5.	भा.मा./भा.मा.स.14855-2:2007 नियंत्रिक संघटक स्थितियों में प्लास्टिक सामग्री की अंतिम (अल्टीमेट) ऑक्सी जैव विघटनीयता ज्ञात करना - उत्पन्न कार्बन डाइऑक्साइड के विश्लेषण द्वारा पद्धति (भाग-2; प्रयोगशाला-स्केल परीक्षण में उत्पन्न कार्बन डाइऑक्साइड का भारात्मक मापन)
6.	भा.मा./भा.मा.स.15985:2004 प्लास्टिक - 4उच्च ठोसता की अनॉक्सी (एनोरोबिक) डाइजेशन स्थितियों में अंतिम (अल्टीमेट) अनॉक्सी (एनोरोबिक) जैव विघटनीयता एवं विघटन ज्ञात करना - निकली बायोगैस की विश्लेषण पद्धति
7.	भा.मा./भा.मा.स.16929:2002 प्लास्टिक - पायलट मापन परीक्षण में परिभाषित संघटक स्थितियों में प्लास्टिक सामग्री के विघटन का स्तर ज्ञात करना
8.	भा.मा./भा.मा.स.17556:2003 प्लास्टिक - रेसपीरोमीटर में ऑक्सीजन की आवश्यकता अथवा उत्पन्न कार्बन डाइऑक्साइड के मापन द्वारा मृदा में अंतिम (अल्टीमेट) ऑक्सी जैव विघटनीयता ज्ञात करना
9.	भा.मा./भा.मा.स.20200:2004 प्लास्टिक - प्रयोगशाला में अनुरूपी कंपोस्टिंग स्थितियों में प्लास्टिक सामग्रियों के विघटन का स्तर ज्ञात करना - स्केल परीक्षण

प्ररूप-I

[नियम 13(2) देखें]

उत्पादकों या ब्रांड स्वामियों के रजिस्ट्रीकरण के लिए आवेदन

प्रेषक .....

.....

..... (अधिष्ठाता का नाम और पूरा पता)

सेवा में,

सदस्य सचिव,

..... प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति

.....

.....

महोदय,

मैं/हम प्लास्टिक अपशिष्ट (प्रबंधन) नियम, 2015 के नियम 9 के अधीन पंजीकरण के लिए आवेदन करता हूं/करते हैं।

I. उत्पादक

	भाग-क साधारण	
1. (क)	इकाई का नाम और अवस्थिति	
(ख)	इकाई का नाम	
(ग)	निम्नलिखित के विनिर्माण के लिए अपेक्षित पंजीकरण : (i) कैरी बैग [(क) पैट्रो आधारित, (ख) कंपोस्ट योज्य] (ii) बहुस्तरीय प्लास्टिक	
(घ)	विनिर्माण क्षमता	
(ड.)	नवीकरण की दशा में, पूर्व रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण की तारीख	
2.	क्या इकाई, राज्य सरकार/संघ राज्य क्षेत्र प्रशासन में जिला उद्योग केन्द्र में रजिस्ट्रीकरण है? यदि हां, तो प्रति संलग्न करें।	
3. (क)	परियोजना पर निवेशित कुल पूंजी	
(ख)	उत्पादन आरंभ करने का वर्ष	
4. (क)	उत्पादों और उप उत्पादों की सूची और मात्रा	
(ख)	प्रयुक्त कच्ची सामग्री की सूची और मात्रा	
5.	उत्पादों और उत्पादित अपशिष्ट निबंधनों में जिसके अधीन केप्टिव विद्युत उत्पादन और जल भी है, निवेश और उत्पादन को दर्शित करते हुए विनिर्माणकारी प्रक्रिया का एक प्रवाहित डायग्राम प्रस्तुत करें।	
6.	इन नियमों के अनुपालन की प्रास्थिति - मोटाई - पचास माइक्रोन (हां/नहीं)	
	भाग-ख द्रव बहिस्राव और गैसीय उत्सर्जन से संबंधित	
7.	(क) क्या इकाई, जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन विधिमान्य सहमति रखती है? यदि हां, तो प्रति संलग्न करें।	
	(ख) क्या इकाई, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन विधिमान्य सहमति रखती है? यदि हां, तो प्रति संलग्न करें।	
	भाग-ग	

	अपशिष्ट से संबंधित	
8.	ठोस अपशिष्ट : (क) उत्पादित अपशिष्ट की कुल मात्रा (ख) संयंत्र के भीतर भंडारण की पद्धति (ग) अपशिष्टों के व्ययन के लिए किए गए अपबंध	
9.	कैरी बैग अथवा समान प्रकार की प्लास्टिक शीट अथवा बहुस्तरीय पैकेजिंग के विनिर्माण के लिए कच्ची सामग्री के रूप में प्रयुक्त किए जाने के लिए प्लास्टिक की आपूर्ति करने वाले व्यक्तियों की सूची संलग्न करें/उपलब्ध कराएं।	
10.	उन कार्मिकों या ब्रांड स्वामियों की सूची संलग्न करें/उपलब्ध कराएं जिन्हें उत्पादों की आपूर्ति की जाएगी	
11.	प्लास्टिक अपशिष्ट का वापस संग्रहण करने की कार्य योजना	
	नाम और हस्ताक्षर पदनाम तारीख : स्थान :	

II ब्रांड स्वामी

	भाग-क सामान्य	
1.	नाम, पता और संपर्क नम्बर	
2.	नवीकरण की दशा में पिछला रजिस्ट्रीकरण नम्बर और रजिस्ट्रीकरण की तारीख	
3.	क्या इकाई राज्य सरकार या संघ राज्य क्षेत्र के जिला उद्योग केन्द्र या डीसीएसएसआई में रजिस्ट्रीकृत है? यदि हां, तो प्रति संलग्न करें।	
4.(क)	परियोजना में निवेशित कुल पूंजी	
(ख)	उत्पादन प्रारंभ करने का वर्ष	
5.(क)	उत्पादों और उप उत्पादों की सूची और मात्रा	
(ख)	प्रयुक्त कच्ची सामग्री की सूची और मात्रा	
	भाग - ख द्रव बहिस्राव और गैसीय उत्सर्जन से संबंधित	
5.	(क) क्या इकाई, जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 (1974 का 6) के अधीन विधिमान्य सहमति रखती है? यदि हां, तो प्रति संलग्न करें।	
6.	(ख) क्या इकाई, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के अधीन विधिमान्य सहमति रखती है? यदि हां, तो प्रति संलग्न करें।	

	भाग-ग अपशिष्ट से संबंधित	
7.	ठोस अपशिष्ट : (क) उत्पादित अपशिष्ट की कुल मात्रा (ख) संयंत्र के भीतर भंडारण की पद्धति (ग) अपशिष्टों के व्ययन के लिए किए गए अपबंध	

8.	उन कार्मिकों या ब्रांड स्वामियों की सूची संलग्न करें/उपलब्ध कराएं जिन्हें उत्पादों की आपूर्ति की जाएगी	
9.	प्लास्टिक अपशिष्ट का वापस संग्रहण करने की कार्य योजना	
		नाम और हस्ताक्षर पदनाम
तारीख : स्थान :		

प्रपत्र - II

[नियम 13 (3) देखें)]

प्लास्टिक अपशिष्ट के प्रसंस्करण एवं पुनर्चक्रण में संलग्न इकाइयों के पंजीकरण हेतु आवेदन-प्रपत्र

1.	इकाई का नाम और पता				
2.	संपर्क व्यक्ति, पदनाम, टेलीफोन/फैक्स/ई-मेल सहित				
3.	प्रारंभ किए जाने की तारीख				
4.	कर्मकारों की संख्या (संविदा श्रम सहित)				
5.	सहमति विधिमान्यता	क. जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 ..... तक विधिमान्य ख. वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 ..... तक विधिमान्य ग. प्राधिकरण ; ..... तक विधिमान्य			
6.	विनिर्माण प्रक्रिया	कृपया विनिर्माण, प्रक्रिया का प्रवाहित डायग्राम संलगन करें प्रत्येक उत्पाद के लिए प्रवाहित डायग्राम।			
7.	उत्पाद और उत्पादन की संस्थित क्षमता (एमटीए)	उत्पाद		संस्थित क्षमता	
8.	अपशिष्ट प्रबंधन	क्रम सं.	किस्म	श्रेणी	मात्रा
	क. प्लास्टिक अपशिष्ट में अपशिष्ट जनन	(i)			
		(ii)			
		(iii)			
	ख. अपशिष्ट संग्रह और परिवहन (विवरण संलगन करें)				
	ग. अपशिष्ट निपटान का विवरण	क्रम सं.	किस्म	श्रेणी	मात्रा
		(i)			
		(ii)			
	घ. निपटान सुविधा का ब्यौरा उपलब्ध कराएं, क्या सुविधा एसपीसीबी या पीसीसी द्वारा प्राधिकृत है				
	ड. कृपया जनित अपशिष्ट के वर्गीकरण की विश्लेषण रिपोर्ट संलग्न करें (यदि लागू हो तो लीचेट परीक्षण सहित)				
9.	कच्ची सामग्री के रूप में उपयोग के लिए, यथा स्थिति, बिक्री, नीलामी, संविदा या आयात के जरिए अर्जित होने वाले प्रस्तावित प्लास्टिक अपशिष्ट का ब्यौरा	(i) नाम (ii) प्रति वर्ष अपेक्षित मात्रा			
10.	व्यावसायिक सुरक्षा और स्वास्थ्य संबंधी पहलू	कृपया सुविधाओं का ब्यौरा दें			
11.	प्रदूषण नियंत्रण के उपाय				
	क्या उत्सर्जन या बहि:स्राव के मानकों को पूरा करने के				

	लिए इकाई के पास पर्याप्त प्रदूषण नियंत्रण प्रणालियां या उपस्कर है।	
	क्या इकाई उक्त नियमों में निर्धारित शर्तों का अनुपालन करती है।	
	क्या हथालन अथवा प्रसंस्कृत की जारी सामग्री के पर्यावरण पर पड़ने वाले तत्काल या विलंब से पड़ने वाले प्रतिकूल प्रभाव के लिए परिस्थितियां विद्यमान हैं या विद्यमान होने की संभावना है।	
	क्या हथालन अथवा प्रसंस्कृत की जा रही सामग्री किसी भी साधन से अन्य सामग्री (अर्थात् लीचेट) उत्पन्न करने में सक्षम है, उसके लिए परिस्थितियां विद्यमान हैं (या विद्यमान होने की संभावना है जिसमें विषाक्तता हो सकती है)	
12.	कोई अन्य प्रासंगिक सूचना, जिसमें अग्नि या दुर्घटना प्रशमनकारी उपाय शामिल है	
13.	नियमानुसार संलग्नों की सूची	

नाम और हस्ताक्षर

पदनाम

तारीख :

स्थान :

प्ररूप-III

[नियम 13(4) देखें]

अपरिष्कृत प्लास्टिक विनिर्माताओं के लिए पंजीकरण हेतु आवेदन पत्र

प्रेषक .....

.....

..... (अधिष्ठाता का नाम और पूरा पता)

सेवा में,

सदस्य सचिव,

..... प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति

.....

.....

महोदय,

मैं/हम प्लास्टिक अपशिष्ट प्रबंधन नियम, 2011 के अंतर्गत पंजीकरण हेतु आवेदन करता हूं/करते हैं।

भाग-क सामान्य		
1. (क)	इकाई का नाम और अवस्थिति	
(ख)	इकाई का पता	
(ग)	नवीकरण के मामले में, पिछली रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण की तारीख	
2.	क्या यह इकाई राज्य सरकार/संघ राज्य क्षेत्र की डीआईसी/डीसीएसएसआई में रजिस्ट्रीकृत है? यदि हो, तो	

	रजिस्ट्रीकरण की प्रति संलग्न करें।	
3. (क)	परियोजना पर निवेश की गई कुल पूंजी	
(ख)	उत्पादन शुरू करने का वर्ष	
(ग)	उत्पादकों की सूची और उत्पादकों को आपूर्ति किए गए कच्चे माल की प्रमात्रा	
		नाम और हस्ताक्षर पदनाम
तारीख : स्थान :		

प्ररूप-IV

(नियम 17(1) देखें)

स्थानीय निकाय को प्लास्टिक प्रसंस्करण या पुन:चक्रण सुविधा के प्रचालनकर्ता द्वारा प्रस्तुत की जाने वाली वार्षिक रिपोर्ट का प्रपत्र

रिपोर्टिंग की अवधि :

(1)	सुविधा के प्रचालकर्ता का नाम और पता	
(2)	सुविधा के प्रभारी अधिकारी का नाम (दूरभाष/फैक्स/मोबाइल/ई-मेल)	
(3)	क्षमता :	
(4)	प्लास्टिक अपिशष्ट के प्रबंधन हेतु प्रयुक्त प्रौद्योगिकियां :	
(5)	प्रस्तुत रिपोर्ट के वर्ष के दौरान प्राप्त प्लास्टिक अपशिष्ट की प्रमात्रा तथा उसका स्रोत	
(6)	प्रसंस्कृत प्लास्टिक अपशिष्ट की प्रमात्रा (टनों में) : - पुनर्चक्रित पलास्टिक अपशिष्ट (टन में) - प्रसंस्कृत प्लास्टिक अपशिष्ट (टन में) - उपयोग में लाया गया (टन में)	
(7)	खत्ता स्थलों में अंतिम निपटान हेतु भेजे गए बेकार/अस्वीकृत अपशिष्टों की प्रमात्रा :	
(8)	उस खत्ता सुविधा का ब्यौरा जहां बेकार/अस्वीकृत अपशिष्टों को अंतिम निपटान हेतु भेजा गया है : - पता - दूरभाष	
(9)	सहमति प्रदान करने या पंजीकरण के दौरान यदि कोई पर्यावरणीय शर्त विनिर्दिष्ट की गई हो तो उसके अनुपालन की स्थिति संलग्न करें।	

प्रचालनकर्ता के हस्ताक्षर

तारीख :

स्थान :

प्ररूप-V

(नियम 17(2) देखें)

स्थानीय निकाय द्वारा प्रस्तुत की जाने वाली प्लास्टिक अपशिष्ट प्रबंधन संबंधी वार्षिक रिपोर्ट का प्रपत्र

रिपोर्ट प्रस्तुत करने की अवधि :

(1)	शहर/नगर और राज्य का नाम	
(2)	जनसंख्या	
(3)	वर्ग किलोमीटर में क्षेत्र	
(4)	स्थानीय निकाय का नाम और पता टेलीफोन सं. फैक्स सं. ई-मेल :	
(5)	क्षेत्राधिकार के अंतर्गत क्षेत्र में वार्डों की कुल संख्या	
(6)	क्षेत्राधिकार के अंतर्गत क्षेत्र में घरों की कुल संख्या	
(7)	घर-घर जाकर किए गए एकत्र करने में शामिल घरों की संख्या	
(8)	क्षेत्राधिकार के अंतर्गत क्षेत्र में वाणिज्यिक संस्थाओं और संस्थानों की कुल संख्या - वाणिज्यिक संस्थाएं - संस्थान	
(9)	प्रत्येक संस्थान/संस्थान में जाकर एकत्र करने के लिए सम्मिलित वाणिज्यिक संस्थाओं और संस्थानों की संख्या - वाणिज्यिक संस्थाएं - संस्थान	
(10)	घर-घर जाकर एकत्रण में शामिल एजेंसियों के ब्यौरे सहित क्षेत्राधिकार के अंतर्गत क्षेत्र में प्लास्टिक अपशिष्ट के प्रबंधन हेतु तैयार किए गए तंत्रों का सारांश	
(11)	क्षेत्राधिकार के अंतर्गत क्षेत्र में उत्पन्न प्लास्टिक अपशिष्ट के प्रबंधन हेतु तैयार की गई अवसंरचना का ब्यौरा संलग्न करें	
(12)	अपेक्षित अवसंरचना, यदि कोई हो, के औचित्य सहित उसका ब्यौरा संलग्न करें	
(13)	क्षेत्राधिकार के अंतर्गत वर्ष के दौरान उत्पन्न प्लास्टिक अपशिष्ट की मात्रा (टन में)	
(14)	क्षेत्राधिकार के अंतर्गत क्षेत्र से वर्ष के दौरान एकत्रित किए गए प्लास्टिक अपशिष्ट की मात्रा (टन में)	
(15)	वर्ष के दौरान पुनर्चक्रण हेतु भेजे गए प्लास्टिक अपशिष्ट की मात्रा (टन में)	
(16)	वर्ष के दौरान उपयोग हेतु भेजे गए प्लास्टिक अपशिष्ट की मात्रा (टन में)	
(17)	वर्ष के दौरान भू-भराव स्थलों को भेजे गए बेकार/अस्वीकृत प्लास्टिक अपशिष्ट की मात्रा (टन में)	
(18)	प्लास्टिक अपशिष्ट के प्रसंस्करण और निपटान हेतु प्रयुक्त प्रत्येक सुविधा का ब्यौरा **सुविधा-1** i) प्रचालक का नाम ii) टेलीफोन नंबर/मोबाइल नंबर सहित पता iii) क्षमता iv) प्रयुक्त प्रौद्योगिकी v) पंजीकरण संख्या	

	vi) पंजीकरण की वैधता (तक) **सुविधा-2** i) प्रचालक का नाम ii) टेलीफोन नंबर/मोबाइल नंबर सहित पता iii) क्षमता iv) प्रयुक्त प्रौद्योगिकी v) पंजीकरण संख्या vi) पंजीकरण की वैधता (तक)	
(19)	ब्यौरा दें : गली की सफाई, अपशिष्ट के द्वितीयक भंडारण, परिवहन, प्रसंस्करण और निपटान सहित एकत्रण हेतु तैनात की गई स्थानीय निकायों की निजी जनशक्ति।	
(20)	ब्यौरा दें : गली की सफाई, अपशिष्ट के द्वितीयक भंडारण, परिवहन, प्रसंस्करण और निपटान सहित एकत्रण हेतु तैनात की गई ठेकेदार/ग्रहियों की जनशक्ति।	
(21)	वित्तीय बाध्यताओं, सहित इन नियमों के उपबंधों के अनुपालन में शहरी स्थानीय निकाय द्वारा अनुभव की जा रही कठिनाइयों, यदि कोई हों, का उल्लेख करें	
(22)	क्या शहर में ठोस अपशिष्ट प्रबंधन पद्धतियों में सुधार करने के लिए कार्य योजना तैयार की गई है? यदि हो तो (प्रति संलग्न करें) संशोधन की तारीख :	

मुख्य कार्यकारी अधिकारी/नगर आयुक्त/कार्यकारी अधिकारी/

मुख्य अधिकारी के हस्ताक्षर

तारीख :

स्थान :

प्ररूप-VI

प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के कार्यान्वयन की वर्ष ..... की राज्यवार स्थिति

राज्य प्रदूषण नियंत्रण बोर्ड अथवा प्रदूषण नियंत्रण समिति का नाम	अनुमानित प्लास्टिक अपशिष्ट जनन टन प्रति वर्ष (टीपीए)	रजिस्ट्रीकृत प्लास्टिक विनिर्माता या पुन: चक्रण इकाइयों की संख्या (प्रवर्धक, कंपोस्ट योज्य सहित) (नियम 9)			गैर-रजिस्ट्रीकृत प्लास्टिक विनिर्माता या पुन:चक्रण इकाईयों की संख्या (आवासीय या अनधिकृत क्षेत्रों में)	प्लास्टिक अपशिष्ट प्रबंधन का विवरण (पीडब्ल्यूएम) अर्थात संग्रहण, पृथक्करण, निपटान (सह-प्रसंस्करण सड़क निर्माण आदि) (नियम 6) (अलग पृष्ठ संलग्न करें)	प्लास्टिक कैरी बैग के उपयोग पर आंशिक अथवा पूर्ण प्रतिबंध (कार्यकारी आदेश के जरिए) (अधिसूचना या कार्यकारी आदेश की प्रति संलग्न करें)	कैरी बैग पर मार्क करने, लेबल लगाने की स्थिति (नियम 8) (अनुपालन करने/अनुपालन नहीं करने वाली इकाइयों की संख्या का उल्लेख करें)	कैरी बैगों का स्पष्ट मूल्य निर्धारण करना (नियम 10)	राज्य स्तरीय सलाहकार संस्था (एसएलए) की बैठकों तथा साथ ही कार्यान्वियन के संबंध में इसकी सिफारिशों का विवरण (नियम 11)	उल्लंघनों की संख्या और इन नियमों के प्रावधानों का पालन नहीं करने पर की गई कारवाई	क्षेत्राधिकार के अधीन म्यूनिसिपल प्राधिकरणों या ग्राम पंचायतों की संख्या और केन्द्रीय प्रदूषण नियंत्रण बोर्ड को वार्षिक रिपोर्ट प्रस्तुत करना (नियम 12)
		प्लास्टिक इकाई	कंपोस्ट योज्य प्लास्टिक इकाई	बहुस्तरीय प्लास्टिक इकाई								
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[फा. सं. 17—2/2001—एचएसएमडी]

विश्वनाथ सिन्हा, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th March, 2016

G.S.R. 320(E).—Whereas the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O 249(E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government**;**

NOW, Therefore, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.- (1) These rules shall be called the Plastic Waste Management Rules, 2016.

(1) Save as otherwise provided in these rules, they shall come into force on the date of their publication in the Official Gazette.

2. Application.-(1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. Definitions.- In these rules, unless the context otherwise requires.-

(a) **"Act"** means the Environment (Protection) Act, 1986 (29 of 1986);

(b) **"brand owner"** means a person or company who sells any commodity under a registered brand

label.

(c) **"carry bags"** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.

(d) **"commodity"** means tangible item that may be bought or sold and includes all marketable goods or wares;

(e) "**compostable plastics**" mean plastic that undergoes degradation by biological processes during composting to yield CO_2, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;

(f) **"consent"** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);

(g) "**disintegration**" means the physical breakdown of a material into very small fragments;

(h) **"extended producer's responsibility "** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

(i) **"food-stuffs"** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;

(j) **"facility"** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;

(k) **"importer"** means a person who imports or intends to import and holds an Importer -Exporter Code number, unless otherwise specifically exempted.

(l) **"institutional waste generator"** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;

(m) "**manufacturer"** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.

(n) **"multilayered packaging"** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such aspaper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;

(o) **"plastic"** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;

(p) **"plastic sheet"** means Plastic sheet is the sheet made of plastic;

(q) **"plastic waste"**means any plastic discardedafter use or after their intended use is over;

(r) **"prescribed authority"** means the authorities specified in rule 12;

(s) **"producer"** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;

(t) **"recycling"** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;

(u) **"registration"** means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;

(v) **"street vendor"** shall have the same meaning as assigned to it in clause (l) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);

(w) **"local body"** means urban local body with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;

(x) **"virgin plastic"** means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;

(y) **"waste generator"** means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;

(z) **"waste management"** means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;

(aa) **"waste pickers"** mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. Conditions.- (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;

b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff';

c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;

d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;

e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;

f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;

g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;

h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and

i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

5. Plastic waste management.- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-

(a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.

(b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.

(c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.

(d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

6. Responsibility of local body.- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

(a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;

(b) ensuring that no damage is caused to the environment during this process;

(c) ensuring channelization of recyclable plastic waste fraction to recyclers;

(d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;

(e) creating awareness among all stakeholders about their responsibilities;

(f) engaging civil societies or groups working with waste pickers; and

(g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazaette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat.- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

(a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;

(b) creating awareness among all stakeholders about their responsibilities; and

(c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator.- (1) The waste generator shall.-

(a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.

(b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover

segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide
S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, **Importers and Brand Owners.-** (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

10. Protocols for compostable plastic materials.-Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling.-(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-

(a) name, registration number of the manufacturer and thickness in case of carry bag;

(b) name and registration number of the manufacturer in case of multilayered packaging; and

(c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark “recycled” as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as “Guidelines for Recycling of Plastics”, as amended from time to time;

NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephalate) etc.

Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

12. Prescribed authority.- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State or a Union Territory.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer,- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

(6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.

(7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration.

(8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Explicit pricing of carry bags.- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules ion the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

16. State Level Monitoring Committee.- (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely;-

(a)	the Secretary, Department of Urban Development	- Chairman
(b)	Director from State Department of Environment	- Member
(c)	Member Secretary from State Pollution Control Board or Pollution Control Committee	- Member
(d)	Municipal Commissioner	- Member
(e)	one expert from Local Body	- Member
(f)	one expert from Non-Governmental involved in Waste Management	- Member

(g) Commissioner, Value Added Tax or his nominee, - Member

(h) Sales Tax Commissioner or Officer - Member

(i) representative of Plastic Association,
Drug Manufacturers Association,
Chemical Manufacturers Association - Member

(j) one expert from the field of Industry - Member and

(k) one expert from the field of academic institution - Member

(l) Director , Municipal Administration - Convener

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form –V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

SCHEDULE-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS /ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS /ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From: .....

……

…….(Name and full address of the occupier)

To

The Member Secretary,

.....……. Pollution Control Board or Pollution Control Committee

…….

…….

Sir,

I /We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2015

1. Producers

	PART – A GENERAL	
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
	PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS	
7.	(a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
	(b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
	PART – C PERTAINING TO WASTE	
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	

10.	Attach or provide list of personnel or Brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	

Name and Signature

Designation

Date :
Place :

II Brand Owners:

	PART – A GENERAL	
1.	Name, Address and Contact number	
2	In case of renewal, previous registration number and date of registration	
3	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
	PART – B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS	
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
	PART – C PERTAINING TO WASTE	
7.	Solid Wastes or rejects: (c) Total quantum of waste generated (d) Mode of storage within the plant (d) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	

Name and Signature
Designation

Date :

Place :

FORM - II

[see rule 13 (3)]

APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN PROCESSING OR RECYCLING OF PLASTIC WASTE

1.	Name and Address of the unit	
2.	Contact person with designation, Tel./Fax /email	

3.	Date of commencement					
4.	No. of workers (including contract labour)					
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981; Valid up to_____ c. Authorization ; valid up to ….				
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.				
7.	Products and installed capacity of production (MTA)	Products		Installed capacity		
8.	Waste Management:	S. No.	Type	Category	Qty.	
	a. Waste generation in processing plastic-waste	(i)				
		(ii)				
		(iii)				
	b. Waste Collection and transportation (attach details)					
	c. Waste Disposal details	S. No.	Type	Category	Qty	
		(i)				
		(ii)				
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC					
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)					
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	(i) Name (ii) Quantity required /year				
10.	Occupational safety and health aspects	Please provide details of facilities				
11.	Pollution Control Measures					
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details				
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No				
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No				
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No				
12.	Any other relevant information including fire or accident mitigative measures					
13.	List of enclosures as per rule					

Name and Signature

Designation

Date :

Place :

FORM - III

[See rules 13(4)]

APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF PLASTIC RAW MATERIALS

From: .....

……

…….(Name and full address of the occupier)

To

The Member Secretary,

.....……. Pollution Control Board or Pollution Control Committee

…….

…….

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2011

PART – A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
Date : Place :		Name and Signature Designation

Form - IV

[See rules 17 (1)]

FORMAT OF ANNUAL REPORT BY OPERATOR OF PLASTIC WASTE PROCESSING OR RECYCLING FACILITY TO THE LOCAL BODY

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent	

	for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated :

Place:

Form - V

[See rules 17(2)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE LOCAL BODY

Period of Reporting:

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste **Facility-I** i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)	

Name of the SPCB or PCC	Estimated Plastic Waste generation Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units. (in residential or unapproved areas)	Details of Plastic Waste Management (PWM) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) [Specify the number of units or not complied)complied	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommend-dations on Implemen-tation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat-under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								

	Facility-II i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number Validity of Registration (up to)	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Signature of CEO or Municipal Commissioner or

Executive Officer or Chief Officer

Date:

Place:

Form-VI

STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT RULES, 2016 FOR THE YEAR … ANNUAL REPORT Format

208

						sheet)						
(1)	(2)	(3)			(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[F. No. 17-2/2001-HSMD]

BISHWANATH SINHA, Jt. Secy.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Annexure-R9

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-12082021-228947
CG-DL-E-12082021-228947

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 459] नई दिल्ली, बृहस्पतिवार, अगस्त 12, 2021/श्रावण 21, 1943
No. 459] NEW DELHI, THURSDAY, AUGUST 12, 2021/SHRAVANA 21, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 12 अगस्त, 2021

सा.का.नि. 571(अ).—प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को संशोधन करने के लिए भारत के राजपत्र, असाधारण में अधिसूचना संख्या सा.का.नि. 169 (अ) द्वारा तारीख 11 मार्च, 2021 में प्रारूप नियम प्रकाशित किए गए थे, जिसमें उन सभी लोगों से, जो उन नियमों से प्रभावित हो सकते हैं, उक्त प्रारूप नियम को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध कराए जाने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप नियमों को अंतर्विष्ठ करने वाले राजपत्र की प्रतियां जनता को तारीख 11 मार्च, 2021 को उपलब्ध कराई गई थी;

और, उपर्युक्त अवधि के भीतर प्राप्त आक्षेपों और सुझावों पर केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है;

अत:, अब केन्द्रीय सरकार पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2021 कहा है।

(2) वे राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (इसमें इसके पश्चात् उक्त नियमों को कहा गया है) में, नियम 2 में, उप-नियम (1) में, ''आयातकों'' शब्द के पश्चात् ''ब्राण्ड स्वामी, प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता (पुनर्चक्रक, सह-प्रसंस्करणकर्ता आदि)'' शब्द अंत:स्थापित किया जाएगा।

उक्त नियमों में, नियम 3 में –

(i) खंड (ढ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(ढ क) "बिना बुने प्लास्टिक बैग" – से अभिप्रेत है जो यांत्रिक अथवा थर्मल अथवा रासायनिक साधनों द्वारा एक-साथ बंधे हुए जटिल प्लास्टिक फाइबरों या तंतुओं (और छिद्रित फिल्मों द्वारा) की प्लास्टिक की शीट अथवा वेब आकार के कपड़े से बने हुए बिना बुने प्लास्टिक के बैग और "बिना बुने कपड़े" से अभिप्रेत है जिसमें एक समतल अथवा गुच्छेदार छिद्रयुक्त शीट जो सीधे प्लास्टिक फाइबरों, पिघले हुए प्लास्टिक अथवा प्लास्टिक की फिल्मों से बनाया जाता है;

(ii) खंड (थ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(थ क) "प्लास्टिक अपशिष्ट प्रसंस्करण" – से अभिप्रेत है जिससे कोई ऐसी प्रक्रिया जिसके द्वारा प्लास्टिक अपशिष्ट को पुन:उपयोग, पुनर्चक्रण, सह-प्रसंस्करण अथवा नए उत्पादों में परिवर्तन के प्रयोजन के लिए प्रबंधित किया जाता है; ';

(iii) खंड (फ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

'(फ क) "एकल प्रयोग प्लास्टिक से बनी वस्तु" का अर्थ है – जिससे प्लास्टिक की मद, जिसके निपटान अथवा पुनर्चक्रण से पहले उसे एक ही प्रयोजन के लिए एक बार ही उपयोग किया जाना है;

(फ ख) "थर्मोसेट प्लास्टिक" से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर अपरिवर्तनीय रूप से कठोर हो जाता है और इसलिए इसे वांछित आकार में नहीं बदला जा सकता है;

(फ ग) "थर्मोप्लास्टिक" से अभिप्रेत है जिसमें ऐसा प्लास्टिक जो गर्म करने पर नरम हो जाता है और इसे वांछित आकार में ढाला जा सकता है;'

4. उक्त नियमों में, नियम 4 में –

(क) उप-नियम (1) में, - (i) "आयातक भंडारण" शब्दों के स्थान पर "आयात, भंडारण" शब्द रखें जाएंगे;

(ii) खंड (ग) में, "पचास माइक्रोन की मोटाई", शब्दों के स्थान पर, शब्द आंकड़े, अक्षर और कोष्ठक "30 सितम्बर 2021 से पचहत्तर माइक्रोन की मोटाई और 31 दिसम्बर, 2022 से एक सौ बीस (120) माइक्रोन की मोटाई" शब्द रखे जाएंगे;

(iii) खंड (ज), "कैरी बैगों", शब्दों के बाद, "और वस्तु" शब्द अंतर्विष्ट किए जाएंगे;

(iv) खंड (ज), "कंपोस्ट योग्य प्लास्टिक कैरी बैगों", शब्दों के बाद, "या वस्तु या दोनों" शब्द अंतर्विष्ट किए जाएंगे;

(v) खंड (झ) के पश्चात, निम्नलिखित खंड अंत:स्थापित किया जाएगा, अर्थात् -

"(ञ) 30 सितम्बर, 2021 की तारीख से गैर-बुना हुआ प्लास्टिक कैरी बैग 60 ग्राम प्रति वर्ग मीटर (जीएसएम) से कम नहीं होगा।";

(ख) उप-नियम (1) के पश्चात, निम्नलिखित उप-नियम अंत:स्थापित किया जाएगा, अर्थात् -

"(2)" 1 जुलाई, 2022 की तारीख से पोलीस्टाइरीन और विस्तारित पोलीस्टाइरीन वस्तुओं सहित निम्नलिखित एकल-प्रयोग-प्लास्टिक वस्तुओं के विनिर्माण, आयात, भंडारण, वितरण, बिक्री और उपयोग का निषेध किया जाएगा:-

(क) प्लास्टिक स्टिक युक्त ईयर बड्स, गुब्बारों के लिए प्लास्टिक की डंडिया, प्लास्टिक के झंडे, कैंडी स्टिक, आइसक्रीम की डंडिया, पोलीस्टाइरीन (थर्मोकोल) की सजावटी सामग्री;

(ख) प्लेटें, कप, गिलास, कांटे, चम्मच, चाकू, स्ट्रॉ, ट्रे जैसे कटलरी, मिठाई के डिब्बों के इर्द-गिर्द लपेटने या पैक करने वाली फिल्में, निमंत्रण कार्ड और सिगरेट पैकेट, 100 माइक्रोन से कम मोटाई वाले प्लास्टिक या पीवीसी बैनर, स्ट्रिर।

(3) उप-नियम (2) (ख) के उपाबंध, कंपोस्ट योग्य प्लास्टिक से बनी हुई वस्तुओं पर लागू नहीं होंगे।

(4) इस अधिसूचना के बाद कैरी बैग, प्लास्टिक शीट या समान प्रकार की सामग्री या प्लास्टिक शीट और बहु-परतीय पैकेजिंग से बने कवर और पोलिस्टाइरीन और विस्तारित पोलिस्टाइरीन, वस्तुओं सहित एकल प्रयोग के प्लास्टिक के विनिर्माण, आयात, भण्डारण, वितरण, विक्रय और उपयोग को निषिद्ध करने के संबंध में, जारी की गई कोई भी अधिसूचना, इस अधिसूचना के प्रकाशन की तारीख से दस वर्ष की अवधि समाप्त होने के पश्चात लागू होगी।

5. उक्त नियमों में, नियम 5 में, उप-नियम (1) में, खण्ड (घ) में "2000" अंकों के स्थान पर "2016" रखा जाएगा।

6. उक्त नियमों, में, नियम 6 में, उप-नियम (2) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंत-स्थापित किया जाएगा, अर्थात्:-

"(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

7. उक्त नियमों में नियम 7 में, उप-नियम (1) में, खण्ड (क) के पश्चात निम्नलिखित खण्ड अंत:स्थापित किया जाएगा, अर्थात्:-

"(क क) सुनिश्चित करना कि इन यथा संशोधित नियमों के उपबंधों का अनुपालन किया जाए।

8. उक्त नियमों में, नियम 9 में, उप-नियम (1) में, "संबंधित स्थानीय निकाय" शब्दों के पश्चात, "इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार" शब्द अंत:स्थापित किए जाएंगे।

9. नियम 11 में, उप-नियम (1), -

(i) "प्लास्टिक कैरी बैग" शब्दों के पश्चात, "प्लास्टिक पैकिंग" शब्द अंत:स्थापित किए जाएंगे;

(ii) खंड (क) में "विनिर्माता" शब्द के पश्चात, "उत्पादक" या ब्रैंड स्वामी" शब्द जोड़े जाएंगे, और "कैरी बैग" शब्द के बाद, "और ब्रैंड के स्वामी द्वारा उपयोग प्लास्टिक पैकिंग" शब्द अंत:स्थापित किए जाएंगे;

(iii) खंड (ख), "बहु-परतीय पैकिंग" शब्दों के पश्चात, "आयातित सामग्री के लिए उपयोग बहु-परतीय पैकिंग को छोडकर" अंत:स्थापित किया जाएगा।

(iv) खंड (ग) में, "नाम और प्रमाणपत्र सं." शब्दों के पश्चात, "उत्पादक का" अंत:स्थापित किया जाएगा।

10. नियम 12 में, -

(i) उप-नियम (2) में, "अपशिष्ट जनक" शब्दों के पश्चात, "पर प्रतिबंध या निषेध" शब्द अंत:स्थापित किए जाएंगे;

(ii) उप-नियम (3) में, "अपशिष्ट जनक" शब्दों के पश्चात, "पर प्रतिबंध या निषेध" शब्द अंत:स्थापित किए जाएंगे।

11. नियम 13, में उप-नियम (1) में, "संबंधित संघ राज्यक्षेत्र" शब्दों के पश्चात, "या केंद्रीय प्रदूषण नियंत्रण बोर्ड" अंत:स्थापित किया जाएगा।

[फा. सं. 17-2/2001(पार्ट)पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, संयुक्त सचिव

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग-II, खंड 3, उपखंड (i) में सा.का.नि. 320(अ) तारीख 18 मार्च, 2016 द्वारा प्रकाशित किए गए थे और तत्पश्चात इनमें अधिसूचना संख्या सा.का.नि. 285(अ) तारीख 27 मार्च, 2018 के द्वारा संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th August, 2021

G.S.R. 571(E).—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules,2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word "Importers", the words, "brand-owner, plastic waste processor (recycler, co-processor, etc.)" shall be inserted.

3. In the said rules, in rule 3,

(i) after clause (n), the following clause shall be inserted, namely :-

'(na) "Non-woven plastic bag" means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;'

(ii) after clause (q), the following clause shall be inserted, namely: -

'(qa) "Plastic waste processing" means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;'

(iii) after clause (v), the following clauses shall be inserted, namely: -

'(va) "Single-use plastic commodity" mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;'

'(vb) "Thermoset plastic" means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;'

'(vc) "Thermoplastic" means a plastic which softens on heating and can be moulded into desired shape;'.

4. In the said rules, in rule 4, -

(a) in sub-rule (1),−

(i) for the words "importer stocking", the words "import, stocking" shall be substituted;

(ii) in clause (c), for the words "fifty microns in thickness" , the words, figures, letters and brackets "seventy five microns in thickness with effect from the 30th September, 2021and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022" shall be substituted;

(iii) in clause (h), after the words, "carry bags", the words "and commodities" shall be inserted;

(iv) in clause (h), after the words, "compostable plastic carry bags", the words "or commodities or both" shall be inserted;

(v) after clause (i), following clause shall be inserted, namely: -

" (j) non-woven plastic carry bag shall not be less than 60 Gram Per Square Meter (GSM) with effect from the 30th September, 2021.";

(b) after sub-rule (1), the following sub-ules shall be inserted, namely:-

"(2) The manufacture, import, stocking, distribution, sale and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

(3) The provisions of sub-rule (2) (b) shall not apply to commodities made of compostable plastic.

(4) Any notification prohibiting the manufacture, import, stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheets and multi-layered packaging and single-use plastic, including polystyrene and expanded polystyrene, commodities, issued after this notification, shall come into force after the expiry of ten years, from the date of its publication".

5. In the said rules, in rule 5, in sub-rule (1), in clause (d), for the figures "2000", the figures "2016" shall be substituted.

6. In the said rules, in rule 6, in sub-rule (2), after clause (a), following clause shall be inserted, namely: -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;".

7. In the said rules, in rule 7, in sub-rule (1), after clause (a), following clause shall be inserted, namely : -

"(aa) ensuring that the provisions of these rules, as amended, are adhered to;".

8. In the said rules, in rule 9, in sub-rule (1), after the words, "local body concerned", the words "as per guidelines issued under these rules from time to time" shall be inserted.

9. In rule 11, sub-rule (1), −

(i) after the words "plastic carry bag", the words, "plastic packaging" shall be inserted;

(ii) in clause (a), after the word "manufacturer", the words "producer or brand-owner" shall be inserted, and after the words "carry bag", the words "and plastic packaging used by the brand owner" shall be inserted;

(iii) in clause (b), after the words "multilayered packaging", the words "excluding multi-layered packaging used for imported goods" shall be inserted;

(iv) in clause (c), after the words "name and certificate number", the words "of producer" shall be inserted.

10. In rule 12, −

(i) in sub-rule (2), after the words "waste generator," ,the words "restriction or prohibition on" shall be inserted;

(ii) in sub-rule (3), after the words "waste generator," ,the words "

restriction or prohibition on" shall be inserted.

11. In rule 13, in sub-rule (1), after the words "Union Territory concerned", the words "or the Central Pollution Control Board" shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18th March, 2016 and subsequently amended vide notification number GSR 285 (E), dated the 27th March, 2018.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.
ALOK KUMAR
Digitally signed by ALOK KUMAR
Date: 2021.08.12 22:57:47 +05'30'

Annexure-R10

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-17022022-233568
CG-DL-E-17022022-233568

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 131] नई दिल्ली, बुधवार, फरवरी 16, 2022/माघ 27, 1943
No. 131] NEW DELHI, WEDNESDAY, FEBRUARY 16, 2022/MAGHA 27, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 16 फरवरी, 2022

सा.का.नि. 133(अ).—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3, धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है अर्थात् :-

1. (1) इन नियमों का संक्षिप्त नाम प्लास्टिक अपशिष्ट प्रबंधन (संशोधन) नियम, 2022 है।

(2) ये राजपत्र में प्रकाशन की तारीख से लागू होंगे।

2. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 (जिन्हें इसमें इसके पश्चात उक्त नियम कहा गया है) के नियम 9 के उपनियम (1) में 'इन नियमों के अंतर्गत समय-समय पर जारी किए गए दिशानिर्देशों के अनुसार' शब्दों के स्थान पर ''अनुसूची-।। में विनिर्दिष्ट दिशा निर्देशों के अनुसार'' शब्द रखे जाएंगे।

3. उक्त नियमों में, अनुसूची-। के पश्चात्, निम्नलिखित अनुसूची अंत:स्थापित की जाएगी, अर्थात् :-

अनुसूची-।।

(नियम 9 (1) देखें)

प्लास्टिक पैकेजिंग के लिए विस्तारित उत्पादक उत्तरदायित्व संबंधी दिशानिर्देश

1. पृष्ठभूमि:

(1.1) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी), (जिसे इसमें इसके पश्चात् 'मंत्रालय' कहा गया है) ने 18 मार्च 2016 को प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 को अधिसूचित किया था। मंत्रालय ने 8 अप्रैल, 2016 को ठोस अपशिष्ट प्रबंधन नियम, 2016 को भी अधिसूचित किया था। चूंकि प्लास्टिक अपशिष्ट ठोस अपशिष्ट का हिस्सा है, इसलिए ये दोनों नियम देश में प्लास्टिक अपशिष्ट के प्रबंधन पर लागू होते हैं।

(1.2) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016, प्लास्टिक अपशिष्ट उत्पन्न करने वालों को प्लास्टिक अपशिष्ट कम उत्पन्न कम करने, प्लास्टिक अपशिष्ट को न फैलाने, स्रोत पर ही अपशिष्ट का अलग भंडारण सुनिश्चित करने और नियमों के अनुसार अपशिष्ट को सौंपने की आज्ञा देते हैं। ये नियम प्लास्टिक अपशिष्ट के प्रबंधन के लिए स्थानीय निकायों, ग्राम पंचायतों, अपशिष्ट उत्पन्न करने वालों, खुदरा विक्रेताओं और रेहड़ी-पटरी वालों के उत्तरदायित्वों को भी आज्ञापित करते हैं।

(1.3) प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 ने प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण के लिए उत्पादक, आयातक, ब्रांड स्वामी पर विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) डाला है। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) पूर्व-उपभोक्ता और पश्च उपभोक्ता के प्लास्टिक पैकेजिंग अपशिष्ट दोनों पर लागू होगा।

(1.4) ये दिशानिर्देश विस्तारित उत्पादक उत्तरदायित्व के कार्यान्वयन के लिए रूपरेखा प्रदान करते हैं। विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) के प्रभावी कार्यान्वयन के लिए दिशानिर्देश उत्पादकों, आयातकों, ब्रांड स्वामियों, केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समितियों, पुनर्चक्रणकर्ताओं और अपशिष्ट प्रसंस्करणकर्ताओं की भूमिकाओं और उत्तरदायित्वों को निर्धारित करते हैं। प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 में दी गई परिभाषाएं इन दिशानिर्देशों में विशेष रूप से उल्लिखित होने तक लागू होती हैं।

2. प्रभावी होने की तारीख :

ये दिशानिर्देश तत्काल प्रभाव से लागू होंगे। विस्तारित उत्पादक उत्तरदायित्वों से संबंधित चल रही प्रक्रियाओं को इन दिशानिर्देशों के साथ जोड़ा जाएगा।

3. परिभाषाएं :

(क) "**जैव-अवक्रमणीय प्लास्टिक**" से कम्पोस्टेबल प्लास्टिक से भिन्न ऐसा प्लास्टिक अभिप्रेत है जो भारतीय मानक ब्यूरो द्वारा अधिकथित और केन्द्रीय प्रदूषण नियंत्रण ब्यूरो द्वारा प्रमाणित मानकों का अनुपालन करते हुए कोई भी माइक्रो प्लास्टिक, या दृश्य, विशिष्ट या विषाक्त अवशिष्ट, जिसके प्रतिकूल पर्यावरणीय प्रभाव पड़ते हों, छोड़े बिना विविनिर्दिष्ट समयाविधियों में परिवेशी पर्यावरणीय (स्थलीय या जल में) परिस्थितियों में जैविक प्रक्रियाओं द्वारा पूर्ण अवक्रमण की प्रक्रिया से होकर गुजरता है;

(ख) **"ब्रांड स्वामी"** से ऐसा व्यक्ति या कंपनी अभिप्रेत है जो किसी रजिस्ट्री ब्रांड लेबल या व्यापार चिन्ह से कोई वस्तु बेचता है;

(ग) **"कैरी बैग्स"** (प्लास्टिक पैकेजिंग की कोटि II के अंतर्गत आने वाले - खंड 5.1 (II)) से प्लास्टिक सामग्री या कंपोस्ट हो सकने योग्य प्लास्टिक सामग्री से बने बैग अभिप्रेत हैं, जिनका उन वस्तुओं को ले जाने या वितरित करने के उद्देश्य से उपयोग किया जाता है, जिनमें स्वयं ले जाने की सुविधा होती है, किन्तु इसमें ऐसे बैग शामिल नहीं है जो पैकेजिंग का एक अभिन्न अंग हो जिसमें उपयोग करने से पहले माल को सील कर दिया जाता है;

(घ) **"समय अवसान होने पर निपटान"** से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) या अपशिष्ट से तेल या भारतीय सड़क कांग्रेस के दिशानिर्देशों के अनुसार सड़क निर्माण आदि के लिए उपयोग करना शामिल हैं।

(ड.) **"विस्तारित उत्पादक** उत्तरदायित्व (ईपीआर)**"** से उत्पाद के समय अवसान तक पर्यावरण के अनुकूल प्रबंधन के लिए एक उत्पादक का उत्तरदायित्व अभिप्रेत है;

(च) **"आयातक"** से वह व्यक्ति अभिप्रेत है जो प्लास्टिक पैकेजिंग उत्पाद या प्लास्टिक पैकेजिंग या कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के उत्पादों का आयात करता है;

(छ) **"प्लास्टिक"** से ऐसी सामग्री अभिप्रेत है जिसमें एक आवश्यक घटक के रूप में एक उच्च बहुलक होता है जैसे पॉलीइथाइलीन टेरेफ्थेलेट, उच्च घनत्व वाला पॉलीइथाइलीन, विनाइल, कम घनत्व वाला पॉलीइथाइलीन, पॉलीप्रोपाइलीन, पॉलीस्टाइन रेजिन और एक्रिलोनिट्राइल ब्यूटाडीन स्टाइरीन, पॉलीफेनिलीन ऑक्साइड, पॉली कार्बोनेट, पॉलीब्यूटिलीन टेरेफ्थेलेट जैसी बहु-सामग्री होती हैं;

(ज) **''प्लास्टिक पैकेजिंग''** से विभिन्न तरीकों से उत्पादों की सुरक्षा, परिरक्षण, भंडारण और परिवहन करने के लिए प्लास्टिक का प्रयोग करके बनायी गई पैकेजिंग सामग्री अभिप्रेत है।

(झ) **"प्लास्टिक शीट"** से ऐसी प्लास्टिक शीट अभिप्रेत है जो प्लास्टिक से बनी शीट होती है;

(ञ) **"प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता"** से ऊर्जा के लिए प्लास्टिक अपशिष्ट का उपयोग (अपशिष्ट से ऊर्जा) और इसे तेल (अपशिष्ट से तेल), औद्योगिक कम्पोस्टिंग में परिवर्तित करने में लगे पुनर्चक्रणकर्ता और संस्थाएं अभिप्रेत हैं।

(ट) **"पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट"** से प्लास्टिक पैकेजिंग के विनिर्माण के चरण में रिजेक्ट या डिस्कार्ड के रूप में उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट और उत्पादक के अंतिम-उपयोगकर्ता उपभोक्ता तक प्लास्टिक पैकेजिंग के पहुंचने से पहले अस्वीकृत करने और फेंकने सहित उत्पाद की पैकेजिंग के दौरान उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ठ) **"पश्च-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट"** से अंतिम-उपयोगकर्ता उपभोक्ता द्वारा पैकेजिंग का इच्छित उपयोग पूर्ण होने और अपने आशयित प्रयोजन के लिए और अधिक प्रयोग न किए जाने के पश्चात् उत्पन्न प्लास्टिक पैकेजिंग अपशिष्ट अभिप्रेत है।

(ड) **"उत्पादक"** से कैरी बैग या मल्टीलेयर पैकेजिंग या प्लास्टिक शीट या इसी तरह के विनिर्माण या आयात में लगा व्यक्ति अभिप्रेत है और इसमें पैकेजिंग या वस्तु को लपेटने के लिए पैकेजिंग के लिए प्लास्टिक शीट या समान सामग्री या प्लास्टिक शीट या मल्टीलेयर पैकेजिंग से बने कवर का उपयोग करने वाले उद्योग या व्यक्ति शामिल हैं;

(ढ) **"पुनर्चक्रणकर्ता"** वे संस्थाएं हैं जो प्लास्टिक अपशिष्ट के पुनर्चक्रण की प्रक्रिया में लगी हुई हैं;

(ण) **"पुनर्चक्रण"** से अलग-अलग प्लास्टिक अपशिष्ट को नए उत्पाद या कच्चे माल में नए उत्पादों के उत्पादन के लिए बदलने की प्रक्रिया अभिप्रेत है;

(त) **"पुन: उपयोग"** से किसी वस्तु या संसाधन सामग्री का फिर से उसी उद्देश्य या किसी अन्य उद्देश्य के लिए वस्तु की संरचना को बदले बिना उपयोग करना अभिप्रेत है;

(थ) **"पुनर्चक्रित प्लास्टिक का उपयोग"** से वर्जिन प्लास्टिक के बजाय पुनर्चक्रित प्लास्टिक को, विनिर्माण प्रक्रिया में कच्चे माल के रूप में उपयोग किया जाना अभिप्रेत है;

(द) **"अपशिष्ट प्रबंधन"** से पर्यावरण की दृष्टि से सुरक्षित रीति में प्लास्टिक अपशिष्ट का संग्रहण, भंडारण, परिवहन में कमी, पुन: उपयोग, पुनर्प्राप्ति, पुनर्चक्रण, खाद बनाना या निपटान करना अभिप्रेत है;

(ध) **"अपशिष्ट से ऊर्जा"** से ऊर्जा उत्पादन के लिए प्लास्टिक अपशिष्ट का उपयोग करना अभिप्रेत है और इसमें सह-प्रसंस्करण (जैसे सीमेंट भट्टों में) शामिल है।

4. बाध्यकारी इकाइयां

निम्नलिखित ईकाइयों को विस्तारित उत्पादक दायित्वों और इस अधिसूचना के उपबंधों के अंतर्गत रखा जाएगा अर्थात्:

(i) प्लास्टिक पैकेजिंग के उत्पादक (पी);

(ii) सभी आयातित प्लास्टिक पैकेजिंग और/या आयातित उत्पादों की प्लास्टिक पैकेजिंग का आयातक (आई);

(iii) ब्रांड स्वामी (बीओ) जिसमें ऐसे ऑनलाइन प्लेटफॉर्म / मार्केटप्लेस और सुपरमार्केट / खुदरा श्रृंखला शामिल है, जो सूक्ष्म, लघु, और मध्यम उद्यम मंत्रालय, भारत सरकार के मानदंडों के अनुसार सूक्ष्म, लघु, और मध्यम उद्यम से भिन्न हैं।

(iv) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता

5. विस्तारित उत्पादक दायित्व की व्याप्ति

(5.1) निम्नलिखित प्लास्टिक पैकेजिंग कोटि विस्तारित उत्पादक दायित्व के अंतर्गत आती हैं,

(i) कोटि I

सख्त प्लास्टिक पैकेजिंग

(ii) कोटि II

सिंगल लेयर या मल्टीलेयर (विभिन्न प्रकार की प्लास्टिक के साथ एक से अधिक लेयर) की लचीली प्लास्टिक पैकेजिंग, प्लास्टिक शीट या समान सामग्री और प्लास्टिक शीट से बने कवर, कैरी बैग, प्लास्टिक सैशे या पाउच

(iii) कोटि III

मल्टीलेयर प्लास्टिक पैकेजिंग (प्लास्टिक की कम से कम एक परत और प्लास्टिक भिन्न अन्य सामग्री की कम से कम एक परत)

(iv) कोटि IV

पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री के साथ-साथ कम्पोस्टेबल प्लास्टिक से बने कैरी बैग।

(5.2) प्लास्टिक पैकेजिंग के संबंध में विस्तारित उत्पादक दायित्व दिशानिर्देश में निम्नलिखित शामिल हैं, अर्थात् :

I. पुन: उपयोग

II. पुनर्चक्रण

III. पुनर्चक्रित प्लास्टिक सामग्री का उपयोग

IV. समय अवसान सीमा होने पर निपटान।

6. रजिस्ट्रीकरण

(6.1) (क) निम्नलिखित संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर रजिस्ट्रीकृत होंगी :

(i) उत्पादक (पी)

(ii) आयातक (आई)

(iii) ब्रांड स्वामी (बीओ)

(iv) प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ता जो (क) पुनर्चक्रण, (ख) अपशिष्ट से ऊर्जा, (ग) अपशिष्ट से तेल बनाने और (iv) औद्योगिक कम्पोस्टिंग के काम में लगे हैं,

(ख) उत्पादक, आयातक और ब्रांड स्वामियों (एक या दो राज्यों में काम कर रहे) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं का रजिस्ट्रीकरण राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक दायित्व पोर्टल के माध्यम से किया जाएगा। उत्पादक, आयातक और ब्रांड स्वामियों (दो राज्यों से अधिक में काम कर रहे) का रजिस्ट्रीकरण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत विस्तारित उत्पादक उत्तदायित्व पोर्टल के माध्यम से किया जाएगा।

(ग) इन दिशानिर्देशों के प्रभावी होने के पश्चात् किसी वर्ष विशेष में अपना व्यवसाय शुरू करने और उसी वर्ष में बाजार में अपने उत्पादों को उतारने वाली इकाइयों के संबंध में उनकी विस्तारित उत्पादक उत्तरदायित्व लक्ष्य की बाध्यताएं अगले वर्ष से होंगी।

(6.2) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण प्राप्त किए बिना कोई व्यवसाय नहीं करेंगी।

(6.3) खंड (6.1) के अंतर्गत आने वाली संस्थाएं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्राप्त रजिस्ट्रीकृत किसी भी इकाई के साथ काम नहीं करेंगी।

(6.4) ऐसे मामले, जिसमें यह पाया या अभिनिर्धारित किया जाता है कि ऑनलाइन पोर्टल पर रजिस्ट्रीकृत किसी इकाई ने विस्तारित उत्पादक उत्तरदायित्व दिशानिर्देशों के अधीन रजिस्ट्रीकरण कराते समय गलत सूचना दी है या जानबूझकर सूचना छिपायी है या विविनिर्दिष्ट शर्तों के अनुपालन में कोई अनियमितता पायी गई या उनसे विचलन किया गया है, तब ऐसी इकाई का रजिस्ट्रीकरण, सुनवाई का एक अवसर दिए जाने के पश्चात्, एक वर्ष की अवधि के लिए प्रतिसंहृत कर दिया जाएगा। इकाइयां, जिनका रजिस्ट्रीकरण प्रतिसंहृत कर दिया गया है, प्रतिसंहरण की अवधि तक नया रजिस्ट्रीकरण कराने में समर्थ नहीं रहेंगी।

(6.5) यदि कोई संस्था खंड (6.1) में उल्लिखित एक से अधिक उप-कोटि में आती है, तो ऐसी संस्था उन प्रत्येक उप-कोटियों के अधीन अलग से रजिस्ट्रीकृत होगी। इसके अलावा, ऐसे मामलों में, जहां संस्था की खंड 6.1 में उल्लिखित एक विशेष उप-कोटि में अलग-अलग राज्यों में इकाइयां हैं, तो इन इकाइयों को भी अलग से रजिस्ट्रीकृत किया जाएगा। तथापि, एक राज्य में एक उपकोटि के अधीन केवल एक रजिस्ट्रीकरण की आवश्यकता होगी, भले ही, एक राज्य में एक से अधिक इकाइयां स्थित हों। यह रजिस्ट्रीकरण, इन दिशानिर्देशों के अनुसार, इस उद्देश्य के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित मानक संचालन प्रक्रिया के अनुसार होगा।

(6.6) रजिस्ट्रीकरण करते समय, संस्थाओं को पैन संख्या, जीएसटी संख्या, कम्पनी का सीआईएन संख्या और आधार संख्या और प्राधिकृत व्यक्ति या प्रतिनिधि के पैन संख्या और यथा अपेक्षित कोई अन्य आवश्यक जानकारी प्रदान करनी होगी।

7. विस्तारित उत्पादक उत्तरदायित्व के लिए लक्ष्य और उत्पादकों, आयातकों और ब्रांड स्वामियों की बाध्यताएं :

(7.1) उत्पादकों, आयातकों और ब्रांड स्वामियों के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य कोटि-वार निर्धारित किए जाएंगे

(7.2) उत्पादक (पी)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन (पहली तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4 (iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा (ग) निम्नानुसार घटाई जाएगी :

क्यू 1 (एमटी में) = (क + ख) - ग

विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है:

सारणी - विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (पहली तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	**2021 - 22**	**25 %**
II.	**2022 - 23**	**70 %**
III.	**2023 - 24**	**100 %**

कोटि-वार मीट्रिक टन में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में उत्पादक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

उत्पादक नीचे दिए गए अनुसार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर) सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर निपटान को छोड़कर)

(**विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का** %)

प्लास्टिक पैकेजिंग की कोटि	**2024-25**	**2025-26**	**2026-27**	**2027-28 और उसके पश्चात्**
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा होने पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक और ब्रांड स्वामी को ऐसे उत्पादक, आयातक और ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपने बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.3 आयातक (आई)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन (दूसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बेची गई प्लास्टिक पैकेजिंग सामग्री और/या आयात किए गए उत्पादों की प्लास्टिक पैकेजिंग (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में पूर्व-उपभोक्ता प्लास्टिक पैकेजिंग अपशिष्ट की औसत मात्रा को जोड़ा जाएगा और (ख) पिछले वित्तीय वर्ष में उप-खंड 4(iii) के अंतर्गत आने वाली संस्थाओं को आपूर्ति की गई वार्षिक मात्रा में से अपशिष्ट की मात्रा (ग) निम्नानुसार घटाई जाएगी।

क्यू 2 (एमटी में) = (क + ख) – ग

और विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, कोटि-वार निर्धारित किया जाएगा, जैसा कि नीचे दिया गया है, अर्थात् :-

	वर्ष	विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य (दूसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में आयातक द्वारा प्रदान किया जाएगा।

(ख) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

आयातक, विस्तारित उत्पादक उत्तरदायित्व लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है, अर्थात्:-

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात् से
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(ग) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे मियाद समाप्ति निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) उत्पादक, यह सुनिश्चित करेंगे कि प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(घ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 6 देखें)

उत्पादक नीचे दिए गए अनुसार कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग सुनिश्चित करेगा, अर्थात्:-

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में आयातित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

आयातित सामग्री में प्रयुक्त किसी भी पुनर्चक्रित प्लास्टिक को दायित्व की पूर्ति के लिए नहीं गिना जाएगा। आयातक को ऐसे उत्पादक, आयातक, ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग के अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का

उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

7.4 ब्रांड स्वामी (बीओ)

(क) विस्तारित उत्पादक उत्तरदायित्व लक्ष्य (उपाबंध में उदाहरण 1 से 3 देखें)

मीट्रिक टन में (तीसरी तिमाही) में पात्र मात्रा पिछले दो वित्तीय वर्षों में बाजार में खरीदी और पेश की गई ताजा प्लास्टिक पैकेजिंग सामग्री (कोटि-वार) का औसत वजन होगा (क) इसमें पिछले दो वित्तीय वर्षों में उपभोक्ता पूर्व प्लास्टिक पैकेजिंग की (ख) औसत मात्रा निम्नानुसार जोड़ी जाएगी।

क्यू 3 (एमटी में) = क + ख

विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, कोटि-वार नीचे दिए गए अनुसार निर्धारित किया जाएगा :

	वर्ष	**विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य (तीसरी तिमाही के प्रतिशत के रूप में - कोटि-वार)**
I.	2021 - 22	25 %
II.	2022 - 23	70 %
III.	2023 - 24	100 %

मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में ब्रांड स्वामी द्वारा प्रदान किया जाएगा।

(ख) पुन: उपयोग के लिए बाध्यता (उपाबंध में उदाहरण 4 और 5 देखें)

I. अपने उत्पादों के लिए कोटि I (सख्त) प्लास्टिक पैकेजिंग का उपयोग करने वाले ब्रांड स्वामी पर नीचे दिए गए अनुसार ऐसी पैकेजिंग का पुन: उपयोग करने की न्यूनतम बाध्यता होगी।

परंतु कि फूड कॉन्टेक्ट एप्लीकेशन में कोटि I सख्त प्लास्टिक पैकेजिंग का पुन: प्रयोग भारतीय खाद्य सुरक्षा और मानक प्राधिकरण के विनियमन के अधीन होगा।

(II) कोटि I (सख्त प्लास्टिक पैकेजिंग) के लिए पुन: उपयोग के लिए न्यूनतम बाध्यता।

	वर्ष	**लक्ष्य (वर्ष में बेचे जाने वाले उत्पाद में कोटि I के सख्त प्लास्टिक पैकेजिंग के प्रतिशत के रूप में)**
क	कोटि I सख्त प्लास्टिक पैकेजिंग यथास्थिति, जिसकी मात्रा या वजन 0.9 लीटर या किग्रा के बराबर या अधिक लेकिन 4.9 लीटर या किग्रा से कम हो।	
I.	2025 – 26	10
II.	2026 – 27	15
III.	2027 – 28	20
IV.	2028 – 29 और उसके पश्चात्	25

ख	कोटि I की सख्त प्लास्टिक पैकेजिंग जिसका वजन 4.9 लीटर या किग्रा से अधिक या बराबर है।	
I.	2025 – 26	70
II.	2026 – 27	75
III.	2027 – 28	80
IV.	2028 – 29 और उसके पश्चात्	85

(III) ब्रांड स्वामी द्वारा पुन: उपयोग की जाने वाली सख्त पैकेजिंग की मात्रा की गणना ब्रांड स्वामी की बिक्री से उस वर्ष में निर्मित/आयातित/खरीदी गई ताजा प्लास्टिक पैकेजिंग को कम करके की जाएगी। ब्रांड स्वामी यह जानकारी केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर उपलब्ध कराएगा।

(IV) कोटि I की सख्त प्लास्टिक पैकेजिंग की पुन: उपयोग की मात्रा को बाध्य संस्थाओं (ब्रांड स्वामी) द्वारा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम किया जाएगा।

III. वर्ष 2022-23 और 2023-24 के दौरान पुन: उपयोग की गई कोटि I सख्त प्लास्टिक पैकेजिंग की मात्रा कोटि I के अधीन उपयोग की जाने वाली कुल प्लास्टिक पैकेजिंग से कम हो जाएगी।

(ग) पुनर्चक्रण के लिए बाध्यता (उपाबंध में उदाहरण 1 से 3 देखें)

ब्रांड स्वामी विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर) सुनिश्चित करेगा, जैसा कि नीचे दिया गया है।

प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर (समय अवसान सीमा होने पर किए गए निपटान को छोड़कर)

(विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य का %)

प्लास्टिक पैकेजिंग की कोटि	2024-25	2025-26	2026-27	2027-28 और उसके पश्चात्
कोटि I	50	60	70	80
कोटि II	30	40	50	60
कोटि III	30	40	50	60
कोटि IV	50	60	70	80

कोटि IV प्लास्टिक पैकेजिंग कोटि (पैकेजिंग के लिए प्रयुक्त प्लास्टिक शीट या समान सामग्री और कम्पोस्टेबल प्लास्टिक से बने कैरी बैग) के मामले में पुनर्चक्रण के न्यूनतम स्तर से, औद्योगिक कम्पोस्टिंग सुविधाओं के माध्यम से कम्पोस्टिंग के लिए प्लास्टिक पैकेजिंग अपशिष्ट का प्रसंस्करण करना अभिप्रेत है।

(घ) समय अवसान सीमा पर निपटान (उपाबंध में उदाहरण 1 से 3 देखें)

(i) केवल ऐसी प्लास्टिक, जिनका पुनर्चक्रण नहीं किया जा सकता है, को ही सड़क निर्माण, अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टों (सह प्रसंस्करण के लिए) आदि जैसे समय अवसान सीमा निपटान के लिए समय-समय पर भारतीय सड़क कांग्रेस अथवा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी प्रासंगिक दिशा-निर्देशों के अनुसार भेजा जाएगा।

(ii) ब्रांड स्वामी यह सुनिश्चित करेगा कि, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के नियम 5(1)(ख) में विनिर्दिष्ट तरीके से ही प्लास्टिक पैकेजिंग अपशिष्ट का अंतिम निपटान हो।

(ङ) पुनर्चक्रित प्लास्टिक सामग्री के उपयोग के लिए दायित्व (उपाबंध में उदाहरण 6 देखें)

(i) ब्रांड स्वामी कोटि-वार प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का उपयोग नीचे दिए अनुसार सुनिश्चित करेगा।

प्लास्टिक पैकेजिंग में पुनर्चक्रित प्लास्टिक का आज्ञापक उपयोग

(वर्ष में विनिर्मित प्लास्टिक का %)

प्लास्टिक पैकेजिंग की कोटि	2025-26	2026-27	2027-28	2028-29 और उसके पश्चात्
कोटि I	30	40	50	60
कोटि II	10	10	20	20
कोटि III	5	5	10	10

(ii) ऐसे मामलों में, जहां वैधानिक अपेक्षाओं के कारण पुनर्चक्रित प्लास्टिक सामग्री के संबंध में बाध्यता को पूरा करना संभव नहीं है, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा मामला-दर-मामला आधार पर छूट प्रदान की जाएगी। तथापि, ऐसे मामलों में, उत्पादक, आयातक, ब्रांड स्वामी को ऐसे उत्पादक आयातक ब्रांड स्वामी से समकक्ष मात्रा के प्रमाण पत्र की खरीद के माध्यम से पुनर्चक्रित सामग्री (मात्रात्मक निबंधनों में) के उपयोग की अपनी बाध्यता को पूरा करना होगा, जिन्होंने अपनी बाध्यता से अधिक पुनर्चक्रित सामग्री का उपयोग किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत ऑनलाइन पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

(iii) ऐसे मामले में, जहां ब्रांड स्वामी प्लास्टिक पैकेजिंग सामग्री का उत्पादक और/या आयातक भी है, तो खंड 7.2 और 7.3 भी क्रमशः उत्पादक और/या आयातक के रूप में उनके विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों और बाध्यताओं को निर्धारित करने के लिए लागू होंगे।

(7.5) मीट्रिक टन में कोटि-वार विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्य, जैसा भी लागू हो, सभी उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर कार्य योजना के हिस्से के रूप में प्रदान किया जाएगा।

(7.6) विनिर्दिष्ट लक्ष्यों को पूरा करने के लिए उपलब्ध प्रौद्योगिकियों के आधार पर पुन: उपयोग, अपशिष्ट के पुनर्चक्रण और पैकेजिंग में पुनर्नवीनीकरण प्लास्टिक सामग्री के उपयोग की बाध्यताओं का पुनर्विलोकन प्रत्येक पांच वर्ष में किया जाएगा।

(7.7) प्लास्टिक पैकेजिंग पर विस्तारित उत्पादक उत्तरदायित्व (ईपीआर), अन्य बातों के साथ-साथ, निम्नलिखित मानदंडों के आधार पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार किए गए दिशानिर्देशों के अनुसार टिकाऊ पैकेजिंग को बढ़ावा देगा :

(i) पुन: उपयोग को बढ़ावा देने वाली पैकेज डिजाइनिंग,

(ii) पुनर्चक्रण के लिए उपयुक्त पैकेज डिजाइनिंग,

(iii) प्लास्टिक पैकेजिंग सामग्री में पुनर्चक्रित प्लास्टिक मात्रा और (iv) पर्यावरण के लिए पैकेज डिजाइनिंग।

(7.8) यदि बाध्य संस्था ऐसी प्लास्टिक पैकेजिंग का उपयोग करती है जो परिवेशी वातावरण में 100% जैव अपघटनीय है, और उसका स्वास्थ्य या पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं पड़ता है, या कोई सूक्ष्म प्लास्टिक या रासायनिक अवशेष या कोई भी अन्य निशान नहीं रहता है, जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भारतीय मानक ब्यूरो, केन्द्रीय पेट्रो रसायन इंजीनियरिंग और प्रौद्योगिकी संस्थान जैसी नियामक संस्थाओं द्वारा प्रमाणित है। ऐसी सामग्री के लिए विस्तारित उत्पादक उत्तरदायित्व लक्ष्य लागू नहीं होगा।

8. अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों को बनाना, पिछले वर्ष के विस्तारित उत्पादक उत्तरदायित्व लक्ष्यों और दायित्वों की तुलना में अग्रेषित और मुजरा करना, और अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्रों की बिक्री और खरीद करना

(8.1) ऐसा ब्रांड स्वामी जिसने अपने विस्तारित उत्पादक उत्तरदायित्व (विस्तारित उत्पादक) लक्ष्यों को कोटि-वार पूरा कर लिया है, निम्नलिखित के लिए अधिशेष का उपयोग कर सकता है, अर्थात् :-

(i) खंड 9.5 के अधीन पिछले वर्ष की कमी की मुजराई,

(ii) आगामी वर्ष में उपयोग के लिए अग्रेषित करना

(iii) इसे अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों को बेचना

(8.2) एक कोटि में अधिशेष का उपयोग केवल उसी कोटि में मुजराई, अग्रेषण और बिक्री के लिए किया जा सकता है। पुन: उपयोग के अंतर्गत अधिशेष का उपयोग पुन: उपयोग, पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए उपरोक्त के लिए किया जा सकता है। पुनर्चक्रण के अंतर्गत अधिशेष का उपयोग पुनर्चक्रण और समय अवसान सीमा होने पर निपटान के लिए किया जा सकता है। समय अवसान सीमा होने वाले किसी अधिशेष का पुन: उपयोग या पुनर्चक्रण के लिए उपयोग नहीं किया जा सकता है।

(8.3) कोई उत्पादक, आयातक और ब्रांड स्वामी उसी कोटि के अन्य उत्पादकों, आयातकों और ब्रांड स्वामियों से अधिशेष विस्तारित उत्पादक उत्तरदायित्व प्रमाणपत्र खरीदकर एक कोटि के अधीन अपने विस्तारित उत्पादक उत्तरदायित्व बाध्यता को भी पूरा कर सकता है।

(8.4) विस्तारित उत्पादक उत्तरदायित्व ढांचे के अंतर्गत वार्षिक विवरणी फाइल करते समय ऐसे संव्यवहार को उत्पादकों, आयातकों और ब्रांड स्वामियों द्वारा ऑनलाइन पोर्टल पर अभिलिखित और प्रस्तुत किया जाएगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, केंद्रीकृत पोर्टल पर इस तरह के आदान-प्रदान के लिए तंत्र विकसित करेगा।

9. पर्यावरणीय प्रतिकर का अधिरोपण

(9.1) पर्यावरण की गुणवत्ता को बनाए रखने और उसमें सुधार करने तथा पर्यावरण प्रदूषण के निवारण, नियंत्रण और उपशमन के प्रयोजन के लिए उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा ईपीआर लक्ष्यों को पूरा न कर पाने के संबंध में 'प्रदूषणकर्ता द्वारा भुगतान' के सिद्धांत के आधार पर पर्यावरणीय क्षतिपूर्ति उद्गृहीत की जाएगी।

(9.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड इन दिशानिर्देशों में संघ राज्य क्षेत्रों के द्वारा निर्धारित बाध्यताओं को पूरा न करने के मामले में उत्पादकों, आयातकों और ब्रांड मालिकों, पुनर्चक्रणकर्ताओं और मियाद समाप्ति निपटान करने वाले प्रसंस्करणकर्ता पर पर्यावरण क्षतिपूर्ति के अधिरोपण और संग्रहण के लिए दिशानिर्देश अधिकथित करेगा और इन्हें अधिसूचित किया जाएगा। पर्यावरणीय क्षतिपूर्ति संबंधी दिशानिर्देशों को अपेक्षित अनुसार अद्यतन किया जाएगा।

(9.3) इन दिशानिर्देशों में संघ राज्य क्षेत्र द्वारा निर्धारित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों, उत्तरदायित्वों और बाध्यताओं को पूरा न करने के संबंध में दो से अधिक राज्यों में संचालित उत्पादकों, आयातकों और ब्रांड मालिकों पर केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरण क्षतिपूर्ति, यथा लागू, उद्गृहीत की जाएगी।

(9.4) पर्यावरण क्षतिपूर्ति संबंधित राज्य प्रदूषण नियंत्रण बोर्ड द्वारा उनकी अधिकारिता में काम कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों (दो से अधिक राज्यों/संघ राज्य क्षेत्रों में काम नहीं कर रहे उत्पादकों, आयातकों और ब्रांड मालिकों के लिए), प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता जिसमें पुनर्चक्रणकर्ता और अन्य अपशिष्ट प्रसंस्करणकर्ता - अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सह-प्रसंस्करणकर्ताओं पर उस स्थिति में लगाया जाएगा, जब वे इन दिशानिर्देशों के अधीन निर्धारित किए गए अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्यों/उत्तरदायित्वों और बाध्यताओं को पूरा नहीं करते हैं। यदि राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति उचित समय पर कार्रवाई नहीं करती है तो केन्द्रीय प्रदूषण नियंत्रण बोर्ड, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति को निर्देश जारी करेगा।

(9.5) पर्यावरणीय क्षतिपूर्ति के भुगतान से उत्पादक, आयातक और ब्रांड मालिक इन दिशानिर्देशों में निर्धारित बाध्यता से मुक्त नहीं होगा। किसी विशेष वर्ष के लिए अपूर्ण विस्तारित उत्पादक उत्तरदायित्व बाध्यता अगले वर्ष के लिए तीन वर्ष

की अवधि के लिए आगे बढ़ाया जाएगा। ऐसे मामले में, विस्तारित उत्पादक उत्तरदायित्व बाध्यता की कमी को पश्चातवर्ती के वर्षों के भीतर तीन वर्षों के भीतर पूरा किया जाता है। लगाई गई पर्यावरणीय क्षतिपूर्ति उत्पादकों, आयातकों और ब्रांड मालिकों को निम्नानुसार वापस कर दी जाएगी, अर्थात् :-

(i) ईसी लगाने के एक वर्ष के भीतर : 75% रिटर्न

(ii) दो वर्ष के भीतर 60% रिटर्न

(iii) तीन वर्ष के भीतर 40% रिटर्न

पर्यावरणीय क्षतिपूर्ति के देय होने पर 3 वर्ष पूरे होने के पश्चात् पर्यावरणीय क्षतिपूर्ति की पूरी रकम अभिग्रहण कर ली जाएगी। यह व्यवस्था पश्चात्वर्ती वर्षों में भी उत्पादकों, आयातकों और ब्रांड मालिकों द्वारा प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पुनर्चक्रण की अनुमति देगी।

(9.6) पर्यावरण क्षतिपूर्ति के अधीन एकत्र की गई निधि को केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति द्वारा एक अलग एस्क्रो खाते में रखा जाएगा। एकत्र की गई निधि का उपयोग प्लास्टिक पैकेजिंग अपशिष्ट के असंग्रहीत और गैर-पुनर्चक्रित या मियाद समाप्ति निपटान के संग्रहण और पुनर्चक्रण/मियाद समाप्ति में उपयोग किया जाएगा, जिस पर पर्यावरणीय क्षतिपूर्ति लगाई जाती है। प्लास्टिक अपशिष्ट प्रबंधन के लिए वार्षिक आधार पर निधियों के उपयोग के तौर-तरीकों की सिफारिश विस्तारित उत्पादक उत्तरदायित्व कार्यान्वयन समिति द्वारा की जाएगी और इसे मंत्रालय में सक्षम प्राधिकारी द्वारा अनुमोदन दिया जाएगा।

10. उत्पादकों, आयातकों और ब्रांड मालिकों की भूमिका

(10.1) उत्पादकों, आयातकों और ब्रांड मालिकों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से रजिस्ट्रीकरण कराना होगा। रजिस्ट्रीकरण का प्रमाण पत्र पोर्टल का उपयोग करके जारी किया जाएगा।

(10.2) उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन केंद्रीकृत पोर्टल के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकरण या नवीनीकरण के लिए आवेदन के साथ विस्तारित उत्पादक उत्तरदायित्व लक्ष्य, श्रेणी-वार जहां लागू हो, पर जानकारी युक्त कार्य योजना प्रदान करेगा। यह कार्य योजना प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार रजिस्ट्रीकरण की अवधि को कवर करेगी। रजिस्ट्रीकरण के लिए मानक संचालन प्रक्रिया और कार्य योजना प्रोफॉर्मा इन दिशानिर्देशों के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा।

(10.3) खंड 4(iii) के अधीन आने वाला ब्रांड मालिक किसी उत्पादक और/या आयातक से खरीदी गई प्लास्टिक पैकेजिंग का विवरण खंड 4(i) और 4(ii) के अधीन अलग से प्रदान करेगा। ब्रांड मालिक पर लागू होने वाला खंड 4(i) और 4(ii) के अधीन आने वाले प्रत्येक उत्पादक और आयातक के लिए मात्रा को उत्पादक और आयातक की बाध्यता से घटाया जाएगा। ब्रांड मालिक द्वारा खरीदी गई श्रेणी-वार मात्रा सहित ऐसी खरीद का रिकॉर्ड अलग से रखा जाएगा।

(10.4) खंड 4(i) और 4(ii) के अधीन आने वाले उत्पादक और आयातक खंड 4(iii) के अधीन आने वाले ब्रांड मालिक को उपलब्ध कराई गई प्लास्टिक पैकेजिंग सामग्री की मात्रा का रिकॉर्ड रखना होगा। श्रेणीवार विक्रीत मात्रा सहित ऐसे विक्रय का रिकॉर्ड उत्पादक और आयातक द्वारा अलग-अलग रखा जाएगा। यदि ऐसे रिकॉर्ड नहीं बनाए जाते हैं, तो उन्हें पूरा विस्तारित उत्पादक उत्तरदायित्व बाध्यता पूरा करना होगा। ऑनलाइन प्लेटफॉर्म उत्पादक, आयातक और ब्रांड मालिक के बीच संव्यवहार की घोषणा को क्रॉस-चेक करेगा।

(10.5) विस्तारित उत्पादक उत्तरदायित्व बाध्याताओं को सीधे पूरा करने के लिए प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण के लिए एक अलग अपशिष्ट धारा विकसित करने के लिए, उत्पादक, आयातक और ब्रांड मालिक जमा

वापसी प्रणाली या पुन: खरीद (बाय बैक) या कोई अन्य मॉडल जैसी योजना संचालित कर सकता है। यह कदम प्लास्टिक पैकेजिंग अपशिष्ट को ठोस अपशिष्ट के साथ मिलाने से रोकेगा।

(10.6) उत्पादक, आयातक और ब्रांड मालिक अगले वित्तीय वर्ष के 30 जून (अप्रैल-विलोपित) तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विहित प्रोफार्मा के अनुसार संबंधित केन्द्रीय प्रदूषण नियंत्रण बोर्ड या राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ विस्तारित उत्पादक उत्तरदायित्व के अधीन बाध्यताओं को पूरा करने के लिए एकत्र और प्रसंस्कृत प्लास्टिक पैकेजिंग अपशिष्ट पर वार्षिक विवरणी दाखिल करेगा। पैकेजिंग उद्देश्यों के लिए उपयोग किए जाने वाले पुन: उपयोग और/या पुनर्चक्रित सामग्री के बारे में भी जानकारी प्रदान की जाएगी। उन रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं का विवरण भी दिया जाएगा जिनसे पुनर्चक्रित प्लास्टिक की खरीद की गई है।

11. प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं की भूमिका (औद्योगिक कम्पोस्टिंग सुविधाओं सहित पुनर्चक्रणकर्ता या अन्य अपशिष्ट प्रसंस्करणकर्ता) :

(11.1) सभी प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंध 13(3) के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ रजिस्ट्रीकरण कराना होगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, इन दिशानिर्देशों के प्रकाशन के तीन महीने के भीतर रजिस्ट्रीकरण के लिए एक समान प्रक्रिया अधिकथित करेगा।

(11.2) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता प्रत्येक वित्तीय वर्ष की समाप्ति के पश्चात् अगले वित्तीय वर्ष की 30 अप्रैल तक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर विहित प्रोफार्मा के अनुसार प्रसंस्कृत प्लास्टिक अपशिष्ट की मात्रा की श्रेणी-वार वार्षिक विवरणी प्रस्तुत करेंगे।

(11.3) प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रसंस्कृत और उत्पादक, आयातक और ब्रांड मालिक की प्लास्टिक अपशिष्ट की कुल मात्रा, वार्षिक आधार पर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता की वेबसाइट पर भी उपलब्ध कराई जाएगी।

(11.4) यदि किसी भी स्तर पर यह पाया जाता है कि प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान की गई जानकारी झूठी है, तो प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता को राज्य प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा अधिकथित प्रक्रिया के अनुसार, विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) ढांचे के अधीन संचालन से एक वर्ष की अवधि के लिए प्रतिबंधित कर दिया जाएगा।

(11.5) प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, सड़क निर्माण में प्लास्टिक अपशिष्ट के उपयोग के मामले को छोड़कर, प्लास्टिक अपशिष्ट प्रसंस्करण के लिए प्रमाण पत्र प्रदान करेगा। ऐसे मामले में जहां सड़क निर्माण में प्लास्टिक अपशिष्ट का उपयोग किया जाता है, उत्पादक, आयातक और ब्रांड मालिक केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित प्रोफॉर्मा में एक स्व-घोषणा प्रमाण पत्र प्रदान करेगा। उत्पादक, आयातक और ब्रांड मालिक द्वारा विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करने के लिए केवल रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किया गया प्रमाण पत्र मान्य होगा।

(11.6) प्रमाण पत्र के लिए प्रोफार्मा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित किया जाएगा। किसी भी मामले में, उद्यम द्वारा पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा उद्यम की स्थापित क्षमता से अधिक नहीं होगी। प्रमाण पत्र प्लास्टिक पैकेजिंग श्रेणी-वार होंगे और इसमें उद्यम का जीएसटी डेटा सम्मिलित होगा।

(11.7) रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता द्वारा प्रदान किए गए प्लास्टिक पैकेजिंग अपशिष्ट के लिए प्रमाण पत्र रजिस्ट्रीकृत उत्पादक, आयातक और ब्रांड मालिक या स्थानीय अधिकारियों के नाम पर, जैसा लागू हो, सहमत तौर-तरीकों के आधार पर होना चाहिए। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ऐसे प्रमाण पत्र को केंद्रीकृत पोर्टल पर जारी करने के लिए तंत्र विकसित करेगा।

(11.8) प्लास्टिक पैकेजिंग अपशिष्ट की मियाद समाप्ति पर निपटान अर्थात अपशिष्ट से ऊर्जा, अपशिष्ट से तेल, सीमेंट भट्टे (सह प्रसंस्करण) का कार्य करने वाले प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित केंद्रीकृत पोर्टल पर वार्षिक आधार पर विहित प्रोफॉर्मा के अनुसार जानकारी प्रदान करेंगे। ये संस्थाएं पर्यावरणीय रूप से सुदृढ़ रीति से नियामक निकायों द्वारा बनाए गए दिशानिर्देशों, सुसंगत नियमों के अनुसार प्लास्टिक पैकेजिंग अपशिष्ट का निपटान सुनिश्चित करेंगी।

12. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की भूमिका

(12.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड ऑनलाइन पोर्टल के माध्यम से दो से अधिक राज्यों में काम कर रहे उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अधीन पीआईबीओ के रजिस्ट्रीकृत के लिए मानक संचालन प्रक्रिया विहित करेगा।

(12.2) केन्द्रीय प्रदूषण नियंत्रण बोर्ड अपने द्वारा विहित प्रक्रिया के अनुसार रजिस्ट्रीकरण के लिए आवेदनों पर कार्यवाही के लिए फीस और विवरणी की कार्यवाही के लिए वार्षिक फीस ले सकता है। ऐसे मामले में, जहां उत्पादक, आयातक और ब्रांड मालिक, राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की अधिकारिता में काम कर रहे हैं, केन्द्रीय प्रदूषण नियंत्रण बोर्ड इस प्रकार तय किए गए दिशानिर्देशों के अनुसार संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति के साथ आवेदन फीस साझा कर सकता है।

(12.3) रजिस्ट्रीकरण, उत्पादक, आयातक और ब्रांड मालिक द्वारा ऑनलाइन पूर्ण आवेदन जमा करने के दो सप्ताह के भीतर किया जाएगा। रजिस्ट्रीकरण की अवधि, प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार होगी।

(12.4) केन्द्रीय प्रदूषण नियंत्रण बोर्ड स्वयं या किसी नामनिर्दिष्ट अभिकरण, जैसा भी उचित समझा जाएगा, के माध्यम से निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन का सत्यापन करेगा। केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आवश्यकतानुसार, निरीक्षण और आवधिक लेखापरीक्षा के माध्यम से प्लास्टिक अपशिष्ट प्रोसेसर के अनुपालन का सत्यापन भी कर सकता है। प्लास्टिक अपशिष्ट प्रसंस्करणकर्ता और राज्य या संघ राज्य क्षेत्र में काम करने वाले पीआईबीओ के मामले में, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, यदि आवश्यक हो, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति को कार्रवाई करने का निर्देश दे सकता है। (12.5)

केन्द्रीय प्रदूषण नियंत्रण बोर्ड उन उत्पादक, आयातक और ब्रांड मालिक की सूची प्रकाशित करेगा जो अगले वित्तीय वर्ष की 30 सितम्बर तक वार्षिक आधार पर पूर्ववर्ती वित्तीय वर्ष में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) लक्ष्य और बाध्यताओं को पूरा करने में विफल रहे हैं।

(12.6) केन्द्रीय प्रदूषण नियंत्रण बोर्ड प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं की पूर्ति में अंतर्वलित पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगा।

(12.7) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्रित मिश्रित नगरीय अपशिष्ट का संघटनात्मक सर्वेक्षण करेगा।

(12.8) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, विशेष रूप से खंड 7.6 के संबंध में तकनीकी-आर्थिक व्यवहार्यता और उपयुक्तता का पता लगाने के लिए प्लास्टिक पैकेजिंग और प्लास्टिक अपशिष्ट प्रबंधन से संबंधित प्रौद्योगिकियों की समीक्षा करेगा।

13. राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति की भूमिका

(13.1) संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित ऑनलाइन पोर्टल के माध्यम से उत्पादक, आयातक और ब्रांड मालिक (एक या दो राज्यों में कार्यरत) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं को रजिस्ट्रीकृत करेगी। रजिस्ट्रीकरण के लिए उपबंध विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, स्वयं या नामनिर्दिष्ट अभिकरण के माध्यम से प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम, 2016 के अनुसार अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक के साथ-साथ प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं के निरीक्षण और आवधिक लेखा परीक्षा के माध्यम से उत्पादक, आयातक और ब्रांड मालिक के अनुपालन को सत्यापित करती है।

(13.2) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, उन संस्थाओं (अपवाद रिपोर्ट) की सूची प्रस्तुत करेगा जिन्होंने वार्षिक आधार पर अपनी विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) जिम्मेदारियों को पूरा नहीं किया है और इसे अपनी वेबसाइट पर प्रकाशित करेंगे। राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति अपनी अधिकारिता में उत्पादक, आयातक और ब्रांड मालिक और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रस्तुत वार्षिक रिपोर्ट, केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगी और उसे ऑनलाइन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर अपलोड करेगी।

(13.3) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक के लिए विस्तारित उत्पादक उत्तरदायित्व बाध्यताओं को पूरा करने में अंतवर्लित सुसंगत पणधारियों के मध्य नियमित संवाद सुनिश्चित करने के लिए एक तंत्र स्थापित करेगी।

(13.4) राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, अर्ध-वार्षिक आधार पर प्लास्टिक अपशिष्ट के साथ-साथ प्लास्टिक पैकेजिंग सामग्री की विभिन्न श्रेणियों के अंश का अवधारण करने के लिए एकत्र किए गए मिश्रित नगरीय अपशिष्ट का एक संघटनात्मक सर्वेक्षण करेगी।

14. उत्पादक, आयातक और ब्रांड मालिक द्वारा प्लास्टिक पैकेजिंग अपशिष्ट संग्रहण प्रणाली

(14.1) उत्पादक, आयातक और ब्रांड मालिक, अपने विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यताओं को पूरा करते हुए प्लास्टिक की श्रेणी के आधार पर आवश्यकतानुसार प्लास्टिक पैकेजिंग अपशिष्ट के संग्रहण और पृथक्करण के बुनियादी ढांचे का विकास कर सकता है। इसमें उत्पादक, आयातक और ब्रांड मालिक द्वारा अपनाए गए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन के तौर-तरीकों के आधार पर निम्नलिखित सम्मिलित हो सकते हैं:

(क) अपशिष्ट प्लास्टिक संग्रहण केन्द्रों और सामग्री रिकवरी सुविधाएं (एमआरएफ) स्थापित करना;

(ख) संग्रहण केन्द्रों से प्लास्टिक पैकेजिंग अपशिष्ट का संग्रहण सुनिश्चित करना, इसमें ऐसी आवृत्ति होनी चाहिए जो आच्छादित किए गए क्षेत्र और मात्रा के अनुपात में है;

(ग) यूएलबी, ग्राम पंचायतों, अन्य सार्वजनिक प्राधिकरणों या अपशिष्ट प्रबंधन करने वाले तीसरे पक्ष जैसी संस्थाओं से प्लास्टिक के संग्रहण की पेशकश करना, और उन सभी संस्थाओं से संग्रहण के लिए व्यवस्था प्रदान करना जिन्होंने उस प्रस्ताव का उपयोग किया है; संग्रहण और परिवहन के लिए आवश्यक व्यावहारिक व्यवस्था प्रदान करना;

(घ) यह सुनिश्चित करना कि संग्रहण केंद्रों से एकत्र किए गए प्लास्टिक पैकेजिंग अपशिष्ट को पश्चात्वर्ती किसी पुनर्चक्रणकर्ता द्वारा एक रजिस्ट्रीकृत सुविधा में पुनर्चक्रण के अधीन किया जाता है या सम्मानजनक रीति से इसके अंतिम उपयोग की अनुमति दी जाती है।

(14.2) उत्पादक, आयातक और ब्रांड मालिक यह सुनिश्चित करें कि संग्रहण केन्द्रों का नेटवर्क जनसंख्या के आकार, प्लास्टिक या पैकेजिंग अपशिष्ट की अपेक्षित मात्रा, पहुंच और अंतिम उपयोगकर्ताओं के लिए आसपास के क्षेत्रों को ध्यान में रखते हुए, उन क्षेत्रों तक सीमित नहीं होगा जहां संग्रहण और पश्चात् का प्रबंधन लाभदायक है।

(14.3) अपशिष्ट संग्रहण में अंतवर्लित संस्थाएं अपशिष्ट को शोधन और पुनर्चक्रण या पहचान किए गए अंतिम उपयोग हेतु सौंप देंगी।

(14.4) स्वैच्छिक संग्रहण केन्द्रों की भागीदारी - स्वैच्छिक संग्रहण केन्द्र प्लास्टिक पैकेजिंग अपशिष्ट को उनके शोधन और पुनर्चक्रण या उनके पहचाने गए अंतिम उपयोग की दृष्टि से पीआईबीओ या उनकी ओर से कार्य करने वाली तृतीय पक्ष अभिकरणों को सौंप देंगे।

15. विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दायित्वों की पूर्ति

उत्पादक, आयातक और ब्रांड मालिक को ऑनलाइन पोर्टल पर वार्षिक विवरणी दाखिल करते समय अगले वित्तीय वर्ष की 30 जून तक मियाद समाप्ति के लिए भेजी गई मात्रा के विवरण के साथ केवल रजिस्ट्रीकृत पुनर्चक्रणकर्ताओं से प्राप्त पुनर्चक्रण प्रमाण पत्र का विवरण प्रदान करना होगा। उत्पादक, आयातक और ब्रांड मालिक और रजिस्ट्रीकृत प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा प्रदान किए गए विवरण की ऑनलाइन पोर्टल द्वारा जांच की जाएगी। अंतर के मामले में, उत्पादक, आयातक और ब्रांड मालिक के विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) बाध्यता को पूरा करने के लिए निचले/कम आंकड़े पर विचार किया जाएगा। ऐसे प्रमाणपत्र केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, यथास्थिति, द्वारा सत्यापन के अधीन होंगे।

16. केंद्रीकृत ऑनलाइन पोर्टल

(16.1) केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उत्पादक, आयातक रजिस्ट्रीकरण और ब्रांड मालिक, प्लास्टिक पैकेजिंग अपशिष्ट के प्लास्टिक अपशिष्ट के प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ तारीख 31 मार्च 2022 तक विवरणियां (त्रैमासिक या वार्षिक) दाखिल करने के लिए एक ऑनलाइन प्रणाली तंत्र स्थापित करेगा:-

(16.2) उत्पादक, आयातक और ब्रांड मालिक, प्लास्टिक पैकेजिंग के प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा रजिस्ट्रीकरण के साथ-साथ विवरणियां (त्रैमासिक/वार्षिक) दाखिल करने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गई ऑनलाइन प्रणाली के द्वारा ऐसा कार्य तंत्र सुनिश्चित किया जाएगा जिसके अंतर्गत किसी वित्तीय वर्ष में प्लास्टिक पैकेजिंग सामग्री के विनिर्माता और पीआईबीओ द्वारा बाजार में लाए गए प्लास्टिक पैकेजिंग का सामग्री संतुलन परिलक्षित होता है। यह पीआईबीओ और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रणकर्ताओं/अन्य अपशिष्ट प्रसंस्करणकर्ताओं की लेखा परीक्षा के बारे में विवरण भी दिखलाएगा।

(16.3)राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति भी पीआईबीओ के रजिस्ट्रीकरण के साथ-साथ पुनर्चक्रणकर्ताओं/अपशिष्ट प्रसंस्करणकर्ताओं के लिए एक ही वेब पोर्टल का उपयोग करेंगी। यह वेब पोर्टल प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन प्लास्टिक पैकेजिंग अपशिष्ट के लिए विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित आदेशों और दिशानिर्देशों के संबंध में एकल बिंदु डेटा भंडार के रूप में कार्य करेगा। पीआईबीओ, यदि वे चाहें, तो ऑनलाइन वेब पोर्टल या प्लेटफॉर्म के विकास की सुविधा प्रदान कर सकते हैं।

(16.3) ऑनलाइन वेब पोर्टल विकसित होने तक प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन से संबंधित सभी क्रियाकलापों को ऑफलाइन रीति से संचालित किया जाएगा।

17. निगरानी

राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति, राज्य/संघ राज्य क्षेत्र में उत्पादक, आयातक और ब्रांड मालिक (जिसमें प्लास्टिक पैकेजिंग सामग्री के उत्पादक सम्मिलित हैं) और प्लास्टिक अपशिष्ट प्रसंस्करणकर्ताओं द्वारा

विस्तारित उत्पादक उत्तरदायित्व की पूर्ति के संबंध में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) पोर्टल पर वार्षिक रिपोर्ट केन्द्रीय प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेंगे। यह रिपोर्ट प्लास्टिक अपशिष्ट प्रबंधन नियम 2016 के अधीन गठित राज्य स्तरीय निगरानी समिति को भी प्रस्तुत की जाएगी। राज्य प्रदूषण नियंत्रण बोर्ड, राज्य/संघ राज्य क्षेत्र में पुनर्चक्रण/मियाद समाप्ति के निपटान के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड को अगले वर्ष की 31 जुलाई तक वार्षिक रिपोर्ट भी प्रस्तुत करेगा।

18. प्लास्टिक अपशिष्ट प्रबंधन (पीडब्ल्यूएम) नियम के अधीन विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के लिए समिति

(18.1) विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) दिशानिर्देशों में संशोधन सहित विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के प्रभावी कार्यान्वयन के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उपायों की सिफारिश करने के लिए अध्यक्ष, केंद्रीय प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा एक समिति का गठन किया जाएगा। यह समिति विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) के कार्यान्वयन की निगरानी करेगी और इसमें आने वाली कठिनाइयों को दूर करने के लिए आवश्यक उपाय भी करेगी। इस समिति को ऑनलाइन पोर्टल के मार्गदर्शन और पर्यवेक्षण का कार्य भी सौंपा जाएगा, जिसमें अपेक्षित प्ररूपों/प्रोफॉर्मों को अनुमोदित देना भी सम्मिलित है।

(18.2) इस समिति में संबंधित मंत्रालयों/विभागों के प्रतिनिधि जैसे आवासन और शहरी कार्य मंत्रालय, सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय, पेयजल और स्वच्छता विभाग, रसायन और पेट्रोकेमिकल विभाग, भारतीय मानक ब्यूरो, तीन राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समितियां, केंद्रीय प्लास्टिक अभियांत्रिकी और प्रौद्योगिकी संस्थान (सीपेट), राष्ट्रीय पर्यावरणीय अभियांत्रिकी अनुसंधान संस्थान (नीरी) और तीन औद्योगिक संघों, समिति के अध्यक्ष द्वारा तय किए गए अनुसार कोई भी अन्य आमंत्रित व्यक्ति सिम्मलित होंगे।

उपाबंध

खंड 7 के उदाहरण

विस्तारित उत्पादक उत्तरदायित्व के लक्ष्य और प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर [खंड 7.2 (क), (ख) और (ग), खंड 7.3 (क), (ख) और (ग), और खंड 7.4 (क), (ख) और (ग) देखें]

उदाहरण 1 :

वर्ष 2022-23	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
70% की दर से ईपीआर लक्ष्य	70 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर की दर से कोई सीमा विहित नहीं है	वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए और पुनर्चक्रित प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा वास्तविक आंकड़ों के अनुसार, ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट की मात्रा और ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए उपयोग की गई मात्रा

उदाहरण 2 :

वर्ष 2024-25	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण के न्यूनतम स्तर 30 प्रतिशत की दर से	ईपीआर के अधीन एकत्रित किए गए कम से कम 30 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 70 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 3 :

वर्ष 2028-29	
बाजार में पेश की गई श्रेणी-वार प्लास्टिक पैकेजिंग (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
100% की दर से ईपीआर लक्ष्य	100 मीट्रिक टन
ईपीआर के अधीन एकत्रित प्लास्टिक पैकेजिंग अपशिष्ट पुनर्चक्रण का न्यूनतम स्तर 60 प्रतिशत की दर से	ईपीआर के अधीन एकत्र किए गए कम से कम 60 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए शेष प्लास्टिक पैकेजिंग अपशिष्ट (अधिकतम 40 मीट्रिक टन) का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

<u>पुन: उपयोग</u>

<u>[खंड 7.4 (ख) का संदर्भ लें]</u>

उदाहरण 4 :

वर्ष 2025-26 (पुन: उपयोग के लिए न्यूनतम बाध्यता लागू होती है)	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुन: उपयोग की मात्रा 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	15 मीट्रिक टन (पुन: उपयोग 15% की दर से पुन: उपयोग के लिए न्यूनतम दायित्व 10%)
पेश की गई नई प्लास्टिक पैकेजिंग (क)	85 मीट्रिक टन

(क) के 100% अनुपालन के लिए ईपीआर लक्ष्य	85 मीट्रिक टन
60% की दर से ईपीआर के अधीन एकत्रित श्रेणी I प्लास्टिक पैकेजिंग अपशिष्ट के पुनर्चक्रण का न्यूनतम स्तर	ईपीआर के अधीन एकत्रित किए गए प्लास्टिक पैकेजिंग अपशिष्ट के न्यूनतम 51 मीट्रिक टन को पुनर्चक्रित करने की आवश्यकता है। एकत्रित किए गए अधिकतम 34 मीट्रिक टन प्लास्टिक पैकेजिंग अपशिष्ट का उपयोग ऊर्जा रिकवरी, सह-प्रसंस्करण, सड़क निर्माण, अपशिष्ट से तेल आदि के लिए किया जा सकता है।

उदाहरण 5 :

2022-23 के लिए	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी I सख्त प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
श्रेणी I सख्त प्लास्टिक पैकेजिंग के पुन: उपयोग की मात्रा या 0.9 लीटर या किलोग्राम के वजन या आयतन के बराबर या अधिक लेकिन 4.9 लीटर या किलोग्राम से कम	10 मीट्रिक टन
पेश की गई नई प्लास्टिक पैकेजिंग (क)	90 मीट्रिक टन
(क) के 35% अनुपालन के लिए ईपीआर लक्ष्य	31.5 मीट्रिक टन

<u>पुनर्चक्रित प्लास्टिक सामग्री का उपयोग</u>
<u>[खंड 7.2 (घ), 7.3 (घ) का संदर्भ लें]</u>

उदाहरण 6 :

वर्ष 2025-26	
बाजार में श्रेणी-वार प्लास्टिक पैकेजिंग पेश की गई (श्रेणी II लचीली प्लास्टिक पैकेजिंग)	100 मीट्रिक टन
खण्ड 5.1 के अनुसार ईपीआर लक्ष्य 100% की दर से	100 मीट्रिक टन
पैकेजिंग में पुनर्चक्रित प्लास्टिक की न्यूनतम मात्रा 10% की दर से	पैकेजिंग में 10 मीट्रिक टन प्लास्टिक सामग्री को पुनर्चक्रित प्लास्टिक होना चाहिए। पैकेजिंग में 90 मीट्रिक टन वर्जिन प्लास्टिक सामग्री

[फा. सं. 17/2/2001-पार्ट I-एचएसएमडी]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II खंड 3 उपखंड (i) सा.का.नि. 320 (अ) दिनांक 18 मार्च, 2016 में प्रकाशित किए गए थे और तत्पश्चात् अधिसूचना संख्यांक सा.का.नि. 285 (अ) दिनांक 27 मार्च, 2018, सा.का.नि. 571 (अ) दिनांक 12 अगस्त 2021 और सा.का.नि. 647 (अ) दिनांक 17 सितंबर, 2021 द्वारा संशोधित किए गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the16th February, 2022

G.S.R. 133(E).—In exercise of the powers conferred by sections 3, 6, and 25 of the Environment (Protection) Act 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Plastic Waste Management Rules, 2016, namely: -

1. (1) These rules may be called the Plastic Waste Management (Amendment) Rules, 2022.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 9, in sub-rule (1), for the words "as per guidelines issued under these rules from time to time", the words "as per guidelines specified in SCHEDULE – II" shall substituted.

3. In the said rules, after SCHEDULE – I, the following Schedule shall be inserted namely:-

'SCHEDULE-II

[See Rule 9 (1)]

Guidelines on Extended Producer Responsibility for Plastic Packaging

1. **Background:**

(1.1) The Ministry of Environment, Forest and Climate Change (MoEFCC), (hereinafter referred to as 'The Ministry'), notified the Plastic Waste Management Rules, 2016 on 18th March, 2016. The Ministry also notified the Solid Waste Management Rules, 2016 on 8th April, 2016. As plastic waste is part of solid waste, therefore, both the rules apply to managing plastic waste in the country.

(1.2) The Plastic Waste Management Rules, 2016, mandate the generators of plastic waste to take steps to minimize generation of plastic waste, not to litter the plastic waste, ensure segregated storage of waste at source and hand over segregated waste in accordance with rules. The rules also mandate the responsibilities of local bodies, gram panchayats, waste generators, retailers and street vendors to manage plastic waste. (1.3) The Plastic Waste Management Rules, 2016 cast Extended Producer Responsibility on Producer, Importer, and Brand Owner. Extended Producer Responsibility shall be applicable to both pre-consumer and post-consumer plastic packaging waste. (1.4) These guidelines provides framework for implementation of Extended Producer Responsibility. The Guidelines provide the roles and responsibilities of Producers, Importers, Brand Owners, Central Pollution Control Board, State Pollution Control Board or Pollution Control Committees, recyclers and waste processors for effective implementation of Extended Producer Responsibility. The definitions given in Plastic Waste Management Rules, 2016, apply until, specifically mentioned in these guidelines;

2. Date of Coming into Effect:

These guidelines shall come into force with immediate effect. The on-going processes related to Extended Producer Responsibility obligations will be aligned with these guidelines.

3. Definitions:

(a) "**Biodegradable plastics**" means that plastics, other than compostable plastics, which undergoes complete degradation by biological processes under ambient environment (terrestrial or in water) conditions, in specified time periods, without leaving any micro plastics, or visible, distinguishable or toxic residue, which have adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by Central Pollution Control Board.

(b) **"Brand Owner"** means a person or company who sells any commodity under a registered brand label or trade mark;

(c) "**Carry Bags**" (covered under Category II of plastic packaging – Clause (5.1) (II)) means bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self-carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use ;

(d) "**End of Life disposal**" means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns) or waste to oil or for road construction as per Indian Road Congress guidelines, etc;

(e) "**Extended Producer Responsibility**" means the responsibility of a producer for the environmentally sound management of the product until the end of its life;

(f) "**Importer**" means a person who imports plastic packaging product or products with plastic packaging or carry bags or multilayered packaging or plastic sheets or like;

(g) "**Plastic**" means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, polybutylene terephthalate;

(h) "**Plastic Packaging**" means packaging material made by using plastics for protecting, preserving, storing and transporting of products in a variety of ways.

(i) "**Plastic Sheet**" means plastic sheet is the sheet made of plastic;

(j) "**Plastic Waste Processors**" means recyclers and entities engaged in using plastic waste for energy (waste to energy), and converting it to oil (waste to oil), industrial composting.

(k) "**Pre-consumer plastic packaging waste**" means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product.

(l) "**Post-consumer plastic packaging waste"** means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose.

(m) "**Producer**" means person engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;

(n) "**Recyclers**" are entities who are engaged in the process of recycling of plastic waste;

(o) "**Recycling**" means the process of transforming segregated plastic waste into a new product or raw material for producing new products;

(p) "**Reuse**" means using an object or resource material again for either the same purpose or another purpose without changing the object's structure;

(q) "**Use of recycled plastic**" means recycled plastic, instead of virgin plastic, is used as raw material in the manufacturing process;

(r) "**Waste Management**" means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally sound manner;

(s) "**Waste to Energy**" means using plastic waste for generation of energy and includes co-processing (e.g. in cement kilns).

4. Obligated Entities:

The following entities shall be covered under the Extended Producer Responsibility obligations and provisions of these guidelines namely: -

(i) Producer (P) of plastic packaging;

(ii) Importer (I) of all imported plastic packaging and / or plastic packaging of imported products;

(iii) Brand Owners (BO) including online platforms/marketplaces and supermarkets/retail chains other than those, which are micro and small enterprises as per the criteria of Ministry of Micro, Small and Medium Enterprises, Government of India.;

(iv) Plastic Waste Processors

5. Coverage of Extended Producer Responsibility:

(5.1) The following plastic packaging categories are covers under Extended Producer Responsibility:

(i) **Category I**

Rigid plastic packaging;

(ii) **Category II**

Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;

(iii) **Category III**

Multilayered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);

(iv) **Category IV**

Plastic sheet or like used for packaging as well as carry bags made of compostable plastics.

(5.2) The Extended Producer Responsibility Guidelines covers the following with respect to plastic packaging namely: -

(i) Reuse;

(ii) Recycling;

(iii) Use of recycled plastic content;

(iv) End of life disposal.

6. Registration:

(6.1) (a)The following entities shall register on the centralized portal developed by Central Pollution Control Board namely: -

(i) Producer (P);

(ii) Importer (I);

(iii) Brand owner (BO);

(iv) Plastic Waste Processor engaged in (a) recycling, (b) waste to energy, (c) waste to oil, and (iv) industrial composting,

(b) Registration of Producers, Importers & Brand-Owners (operating in one or two states) and Plastic Waste processors shall be done by State Pollution Control Board or Pollution Control Committee through the centralized Extended Producer Responsibility portal developed by Central Pollution Control Board.

(c) After these guidelines have come into effect, with respect to, entities starting their business in a particular year and placing their products in market in that year, they shall have Extended Producer Responsibility target obligations from the next year.

(6.2) The entities covered under clause 6.1 shall not carry any business without registration obtained through on-line centralized portal developed by Central Pollution Control Board.

(6.3) The entities covered under clause (6.1) shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board.

(6.4) In case, it is found or determined that any entity registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.

(6.5) In case any entity falls in more than one sub-category mentioned in the clause (6.1) then the entity shall register under each of those sub-categories separately. Further, in cases, where the entity has units in different states, in a particular sub-category mentioned in clause 6.1, then these units shall also be registered separately. However, only one registration under a sub category in a state would be needed, even if, more than one unit are located in a state. The registration shall be as per Standard Operating Procedure laid down by Central Pollution Control Board for the purpose, as per these Guidelines.

(6.6) While registering, the entities shall have to provide PAN Number, GST Number, CIN Number of the company and Aadhar Number and PAN Number of authorized person or representative and any other necessary information as required.

7. Targets for Extended Producer Responsibility and obligations of Producers, Importers & Brand-Owners:

(7.1) The Extended Producer Responsibility targets for the Producers, Importers & Brand-Owners shall be determined category-wise.

(7.2) Producer (P):

(a) Extended Producer Responsibility target (Refer example 1 to 3 in Annexure):

Eligible Quantity in MT (Q 1) shall be the average weight of plastic packaging material (category-wise) sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging waste in the last two financial years (B) minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial year as under: -

Q 1 (in MT) = (A + B) -

and the Extended Producer Responsibility target shall be determined category-wise , as given below

Extended Producer Responsibility target

	Year	Extended Producer Responsibility target (as a percentage of Q1 - category-wise)
I	**2021 - 22**	**25 %**
II	**2022 - 23**	**70 %**
III	**2023 - 24**	**100 %**

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Producer, as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure):

The Producer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility Target, category-wise, as given below namely: -

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	**50**	**60**	**70**	**80**
Category II	**30**	**40**	**50**	**60**
Category III	**30**	**40**	**50**	**60**
Category IV	**50**	**60**	**70**	**80**

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure):

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, cement kilns (for co processing) etc. as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The producers shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in Rule 5 (1) (b) of Plastic Waste Management Rules, 2016,

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Producer shall ensure use of recycled plastic in plastic packaging category-wise as given below namely: -

Mandatory use of recycled plastic in plastic packaging

(% of plastic manufactured for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.3 Importer (I):

(a) Extended Producer Responsibility Target (Refer example 1 to 3 in Annexure)

Eligible Quantity in MT (Q 2) shall be the average weight of all plastic packaging material and / or plastic packaging of imported products (category-wise) imported and sold in the last two financial years (A) plus average quantity of pre-consumer plastic packaging in the last two financial years (B) waste minus the annual quantity (C) supplied to the entities covered under sub-clause 4 (iii) in the previous financial years as under: -

Q 2 (in MT) = (A + B) - C
and the Extended Producer Responsibility target shall be determined, category-wise , as given below namely: -

	Year	Extended Producer Responsibility target (as a percentage of Q 2 - category-wise)
I	**2021 - 22**	**25 %**
II	**2022 - 23**	**70 %**
III	**2023 - 24**	**100 %**

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Importer as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for recycling (Refer example 1 to 3 in Annexure)

The Importer shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under extended producer responsibility Target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of extended producer responsibility Target)

Plastic packaging category	**2024-25**	**2025-26**	**2026-27**	**2027-28 and onwards**
Category I	**50**	**60**	**70**	**80**
Category II	**30**	**40**	**50**	**60**
Category III	**30**	**40**	**50**	**60**
Category IV	**50**	**60**	**70**	**80**

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(c) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The importer shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of Plastic Waste Management Rules, 2016, as amended.

(d) Obligation for use of recycled plastic content (Refer example 6 in Annexure)

The Importer shall ensure use of recycled plastic in plastic packaging category-wise as given below.

Mandatory use of recycled plastic in plastic packaging

(% of imported plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

Any recycled plastic used in imported material shall not be counted towards fulfilment of obligation. The importer will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

7.4 Brand Owner (BO):

a) Extended Producer Responsibility target (refer examples 1 to 3 in Annexure)

Eligible Quantity in MT (Q 3) shall be the average weight of virgin plastic packaging material (category-wise) purchased and introduced in market in the last two financial years (A) plus average quantity of (B) of pre-consumer plastic packaging in the last two financial years as under: -

Q 3 (in MT) = A + B

The Extended Producer Responsibility target shall be determined, category-wise , as given below namely: -

	Year	Extended Producer Responsibility Target (as a percentage of Q3 - category-wise)
I	**2021 - 22**	**25 %**
II	**2022 - 23**	**70 %**
III	**2023 - 24**	**100 %**

The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by Brand Owner as part of the Action Plan on the centralized portal developed by Central Pollution Control Board.

(b) Obligation for reuse (refer examples 4 and 5 in Annexure):

I. The Brand Owner using Category I (rigid) plastic packaging for their products shall have minimum obligation to reuse such packaging as given below: -

Provided that the reuse of Category I rigid plastic packaging in food contact applications shall be subject to regulation of Food Safety and Standards Authority of India.

(II) Minimum obligation to reuse for Category I (rigid plastic packaging).

	Year	Target (as percentage of Category I rigid plastic packaging in products sold annually)

A	Category I rigid plastic packaging with volume or weight equal or more than 0.9 liter or kg but less than 4.9 litres or kg, as the case may be	
I	2025 – 26	10
II	2026 – 27	15
III	2027-28	20
IV	2028-29 and onwards	25
B	Category I rigid plastic packaging with volume of weight equal or more than 4.9 litres or kg.	
I	2025 – 26	70
II	2026 – 27	75
III	2027-28	80
IV	2028-29 and onwards	85

(III) The quantity of rigid packaging reused by brand Owner shall be calculated by reducing virgin plastic packaging manufactured/imported/purchased in that year from the sales of the Brand Owner. The brand owner shall provide this information on the centralized portal developed by Central Pollution Control Board.

(IV) The quantity of Category I rigid plastic packaging reused shall be reduced from the total plastic packaging used under Category I by the obligated entities (Brand Owners).

III. The quantity of Category I rigid plastic packaging reused during the year 2022 – 2023 and 2023-2024, shall be reduced from the total plastic packaging used under Category I.

(c) Obligation for recycling (refer examples 1 to 3 in Annexure):

The Brand Owner shall ensure minimum level of recycling (excluding end of life disposal) of plastic packaging waste collected under Extended Producer Responsibility target, category-wise, as given below.

Minimum level of recycling (excluding end of life disposal) of plastic packaging waste

(% of Extended Producer Responsibility Target)

Plastic packaging category	2024-25	2025-26	2026-27	2027-28 and onwards
Category I	**50**	**60**	**70**	**80**
Category II	**30**	**40**	**50**	**60**
Category III	**30**	**40**	**50**	**60**
Category IV	**50**	**60**	**70**	**80**

In case of Category IV plastic packaging category (plastic sheet or like used for packaging and carry bags made of compostable plastics), the minimum level of recycling means processing plastic packaging waste for composting through industrial composting facilities.

(d) End of life disposal (refer examples 1 to 3 in Annexure)

(i) Only those plastics, which cannot be recycled will be sent for end of life disposal such as road construction, waste to energy, waste to oil, as per relevant guidelines issued by Indian Road Congress or Central Pollution Control Board from time to time.

(ii) The Brand Owner shall ensure end of life disposal of the plastic packaging waste only through methodologies specified in rule 5 (1) (b) of the Plastic Waste Management Rules, 2016, as amended.

(e) Obligation for use of recycled plastic content (refer examples 6 in Annexure)

(i) The Brand Owner shall ensure use of recycled plastic in plastic packaging, category-wise, as given below namely:

Mandatory use of recycled plastic in plastic packaging

(% of manufactured plastic for the year)

Plastic packaging category	2025-26	2026-27	2027-28	2028-29 and onwards
Category I	30	40	50	60
Category II	10	10	20	20
Category III	5	5	10	10

(ii) In cases, where it is not possible to meet the obligation in respect of recycled plastic content on account of statutory requirements, the exemption will be granted by Central Pollution Control Board on case-to-case basis. However, in such cases, the Producers, Importers & Brand-Owners will have to fulfil its obligation of use of recycled content (in quantitative terms) through purchase of certificate of equivalent quantity from such Producers, Importers & Brand-Owners who have used recycled content in excess of their obligation. Central Pollution Control Board will develop mechanism for such exchange on the centralized online portal.

(iii) In case, where Brand Owner is also Producer and/or Importer of plastic packaging material, the clause 7.2 and 7.3 shall also apply for determining their Extended Producer Responsibility targets and obligations as Producer and /or Importer, respectively.

(7.5) The Extended Producer Responsibility target in MT category-wise, as applicable, shall be provided by all Producers, Importers & Brand-Owners as part of Action Plan on the centralized portal developed by Central Pollution Control Board.

(7.6) The obligations for reuse, recycling of waste and use of recycled plastic content in packaging shall be reviewed every five years based upon available technologies for meeting the Targets specified.

(7.7) Extended Producer Responsibility on plastic packaging will promote sustainable packaging, as per guidelines prepared by Central Pollution Control Board, inter alia based on the following criteria,

(i) package designing promoting reuse;

(ii) package designing amenable for recycling;

(iii) recycled plastic content in plastic packaging material and; (iv) package designing for environment.

(7.8) In case, the obligated entity utilizes plastic packaging which is 100% biodegradable in the ambient environment leaving no traces of micro plastics or chemical residue or any other traces having adverse environmental and health impacts as certified by regulatory entities Central Pollution Control Board, Bureau of Indian Standards, Central Institute of Petrochemicals Engineering & Technology, the Extended Producer Responsibility target will not be applicable for such material.

8. Generation of surplus Extended Producer Responsibility certificates, carry forward and offsetting against previous year Extended Producer Responsibility targets and obligations, and sale and purchase of surplus Extended Producer Responsibility certificates:

(8.1) A Brand Owner who has fulfilled their Extended Producer Responsibility targets, category-wise, can use the surplus for the following namely: -

(i) Off setting previous year shortfall subject to clause 9.5;

(ii) Carry forward for use in succeeding year;

(iii) Sell it to other Producers, Importers & Brand-Owners.

(8.2) Surplus in one category can only be used for off-setting, carry forward and sale in the same category. A surplus under reuse can be used for against reuse, recycling and also end of life disposal. A surplus under recycling can be used for recycling and end of life disposal. A surplus under end of life disposal cannot be used for reuse or recycle.

(8.3) Producers, Importers & Brand-Owners can also meet their Extended Producer Responsibility obligations under a category by purchasing surplus Extended Producer Responsibility certificates from other Producers, Importers & Brand-Owners of the same category.

(8.4) Such transactions shall be recorded and submitted by the Producers, Importers & Brand-Owners on the online portal while filing annual returns under the Extended Producer Responsibility framework. Central Pollution Control Board will develop mechanism for such exchange on the centralized portal.

9. Imposition of Environmental Compensation:

(9.1) Environmental Compensation shall be levied based upon polluter pays principle, with respect to non-fulfilment of Extended Producer Responsibility targets by Producers, Importers &

Brand Owners, for the prupose of protecting and improving the quality of the environment and preventing, controlling and abating environment pollution .

(9.2) Central Pollution Control Board shall lay down guidelines for imposition and collection of environment compensation on Producers, Importers & Brand-Owners, recyclers and end of life processors, in case of non-fulfilment of obligations set out in these guidelines, and the same shall be notified. The Guidelines for Environmental Compensation shall be updated, as required.

(9.3) The Environment Compensation, as applicable, shall be levied by Central Pollution Control Board on the Producers, Importers & Brand-Owners operating in more than two states with respect to non-fulfillment of their Extended Producer Responsibility targets, responsibilities and obligations in these guidelines.

(9.4) The Environment Compensation, as applicable, shall be levied by respective State Pollution Control Board on the Producers, Importers & Brand-Owners operating in their jurisdiction (for Producers, Importers & Brand-Owners not operating in more than two states/Union Territory's), Plastic Waste Processors which includes recyclers and other waste processors – waste to energy, waste to oil, co-processors, with respect to non-fulfillment of their Extended Producer Responsibility targets or responsibilities and obligations set out under these guidelines. In case, the State Pollution Control Board or Pollution Control Committee does not take action in reasonable time, the Central Pollution Control Board shall issue directions to the State Pollution Control Board /Pollution Control Committee.

(9.5) Payment of environmental compensation shall not absolve the Producers, Importers & Brand-Owners of the obligations set out in these guidelines. The unfulfilled Extended Producer Responsibility obligations for a particular year will be carried forward to the next year for a period of three years. In case, the shortfall of Extended Producer Responsibility obligation is addressed within three years. The environmental compensation levied shall be returned to the Producers, Importers & Brand-Owners as given below, namely

(i) Within one year of levying of EC: 75% return;

(ii) Within two years 60% return;

(iii) Within three years 40% return,

After completion of three years on environmental compensation getting due the entire environmental compensation amount shall be forfeited. This arrangement shall allow for collection and recycling of plastic packaging waste by Producers, Importers & Brand-Owners in later years as well.

(9.6) The funds collected under environmental compensation shall be kept in a separate Escrow account by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee. The funds collected shall be utilized in collection, recycling and end of life disposal of uncollected and non-recycled or non- end of life disposal of plastic packaging waste, on which the environmental compensation is levied. Modalities for utilization of the funds for plastic waste management on an annual basis would be recommended by the Committee for Extended Producer Responsibility implementation and approved by the Competent Authority in the Ministry.

10. Role of Producers, Importers & Brand-Owners:

(10.1) The Producers, Importers & Brand-Owners shall have to register through the online centralized portal developed by Central Pollution Control Board. The certificate of registration shall be issued using the portal.

(10.2) Producers, Importers & Brand-Owners shall provide Action Plan containing information on the Extended Producer Responsibility Target, category-wise, where applicable, through the online centralized portal developed by Central Pollution Control Board, along with application for registration or renewal of registration under Plastic Waste Management Rules, 2016. The Action Plan shall cover tenure of the Registration as per the provisions of Plastic Waste Management Rules, 2016. The standard operating procedure for registration and the action plan pro forma shall be developed by Central Pollution Control Board as per these guidelines.

(10.3) Brand Owner covered under clause 4 (iii) shall provide details of plastic packaging purchased from Producers and/or Importers covered under clause 4 (i) and 4 (ii) separately. The quantities attributed to each Producer and Importer covered under clause 4 (i) and 4 (ii) obligated upon Brand Owner shall be deducted from the obligation of Producers and Importers. The record of such purchase including category-wise quantity purchased, shall be maintained separately by Brand Owner.

(10.4) The Producers and Importers covered under clauses 4 (i) and 4 (ii) will maintain the record of the quantity of plastic packaging material made available to Brand Owner covered under clause 4 (iii). The record of such sale including category-wise quantity sold, will be maintained separately by Producers and Importers. In case such records are not maintained, they will have to fulfil the complete Extended Producer Responsibility obligation. The online platform shall cross-check the declaration of transactions among Producers, Importers & Brand-Owners.

(10.5) In order to develop a separate waste stream for collection of plastic packaging waste for directly fulfilling Extended Producer Responsibility obligations, the Producers, Importers & Brand-Owners may operate schemes such as deposit refund system or buy back or any other model. This will prevent mixing of plastic packaging waste with solid waste.

(10.6) The Producers, Importers & Brand-Owners shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under Extended Producer Responsibility with the Central Pollution Control Board or concerned State Pollution Control Board or Pollution Control Committee as per pro forma prescribed by Central Pollution Control Board by the 30th June of the next financial year. Information on the reuse and/or recycled content used for packaging purposes will also be provided. The details of the registered recyclers from whom the recycled plastic has been procured will also be provided.

11. Role of Plastic Waste Processors (Recyclers or Other Waste Processors including industrial composting facilities)

(11.1) All plastic waste processors shall have to register with concerned State Pollution Control Board or Pollution Control Committee in accordance with provision 13(3) of Plastic Waste Management Rules, 2016 on the centralized portal developed by Central Pollution Control Board. Central Pollution Control Board shall lay down uniform procedure for registration within three months of the publication of these guidelines.

(11.2) The Plastic waste processors shall submit annual returns after end of every financial year by 30th April of the next financial year on the quantity of plastic waste processed category-wise as per prescribed pro forma on the centralized portal developed by Central Pollution Control Board.

(11.3) The total quantity of plastic waste processed by plastic waste processors and attributed to Producers, Importers & Brand-Owners, on an annual basis, will be made available on the centralized portal developed by Central Pollution Control Board as also on the website of Plastic waste processors.

(11.4) In case, at any stage it is found that the information provided by the plastic waste processor is false, the plastic waste processor shall be debarred by State Pollution Control Board, as per procedure laid down by Central Pollution Control Board , from operating under the Extended Producer Responsibility framework for a period of one year.

(11.5) Only plastic waste processors registered under Plastic Waste Management Rules, 2016, as amended**,** shall provide certificates for plastic waste processing, except in case of use of plastic waste in road construction. In case where plastic waste is used in road construction the Producers, Importers & Brand-Owners shall provide a self-declaration certificate in pro forma developed by Central Pollution Control Board. The certificate provided by only registered plastic waste processors shall be considered for fulfilment of Extended Producer Responsibility obligations by Producers, Importers & Brand-Owners.

(11.6) The pro forma for the certificate shall be developed by Central Pollution Control Board. In no case, the amount of plastic packaging waste recycled by the enterprise shall be more than installed capacity of the enterprise. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.

(11.7) The certificate for plastic packaging waste provided by registered plastic waste processors shall be in the name of registered Producers, Importers & Brand-Owners or Local authorities, as applicable, based upon agreed modalities. Central Pollution Control Board will develop mechanism for issuance of such certificate on the centralized portal.

(11.8) The Plastic Waste Processors undertaking end-of-life disposal of plastic packaging waste viz. waste to energy, waste to oil, cement kilns (co processing) shall provide information on an annual basis as per prescribed pro forma, on the centralized portal developed by Central Pollution Control Board. These entities shall ensure the disposal of plastic packaging waste as per relevant rules, guidelines framed by regulatory bodies in an environmentally sound manner.

12. Role of Central Pollution Control Board

(12.1) The Central Pollution Control Board shall register Producers, Importers & Brand-Owners who are operating in more than two states and plastic waste processors, through online portal. Central Pollution Control Board shall prescribe the standard operating procedure for registration of Producers, Importers & Brand-Owners under Plastic Waste Management Rules, 2016.

(12.2) The Central Pollution Control Board may charge fee for processing of applications for registration and an annual fee for processing of returns, as per procedure prescribed by CPCB. In case, where Producers, Importers & Brand-Owners, are operating in the jurisdiction of a State Pollution Control Board or Pollution Control Committee, the Central Pollution Control Board as per guidelines so decided, will share the application fee with the concerned State Pollution Control Board or Pollution Control Committee.

(12.3) The registration shall be done within two weeks from the submission of a complete application online by the Producers, Importers & Brand-Owners. The tenure of registration shall be as per Plastic Waste Management Rules, 2016.

(12.4) Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate. Central Pollution Control

Board, as required, can also verify compliance of Plastic Waste Processors through inspection and periodic audit. In case of plastic waste processors and Producers, Importers & Brand-Owners operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

(12.5) Central Pollution Control Board shall publish the list of Producers, Importers & Brand-Owners who have failed to meet Extended Producer Responsibility targets and obligations in the previous financial year, on an annual basis, by 30th September of the next financial year.

(12.6) The Central Pollution Control Board will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations for plastics under the Plastic Waste Management Rule, 2016.

(12.7) The Central Pollution Control Board shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

(12.8) The Central Pollution Control Board shall carry out review of technologies related to plastic packaging and plastic waste management for techno-economic viability and feasibility specifically with respect to clause 7.6.

13. Role of State Pollution Control Board or Pollution Control Committee:

(13.1) The concerned State Pollution Control Board or Pollution Control Committee shall register Producers, Importers & Brand-Owners (operating in one or two states) and plastic waste processors, through the online portal developed by Central Pollution Control Board. Provision for registration shall be made on the Extended Producer Responsibility portal. State Pollution Control Board or Pollution Control Committee by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners through inspection and periodic audit, as deemed appropriate, of Producers, Importers & Brand-Owners as well as plastic waste processors in their jurisdiction as per the Plastic Waste Management Rule, 2016.

(13.2) The State Pollution Control Board or Pollution Control Committee shall bring out a list of entities (Exception Report) who have not fulfilled their Extended Producer Responsibility responsibilities on annual basis and publish the same on their website. The State Pollution Control Board or Pollution Control Committee shall submit the Annual Reports submitted by Producers, Importers & Brand-Owners and plastic waste processors in their jurisdiction to Central Pollution Control Board and upload the same on the online Extended Producer Responsibility portal.

(13.3) State Pollution Control Board or Pollution Control Committee will establish a mechanism to ensure a regular dialogue between relevant stakeholders involved in the fulfilment of extended producer responsibility obligations under the Plastic Waste Management Rule, 2016.

(13.4) State Pollution Control Board or Pollution Control Committee shall carry out a compositional survey of collected mixed municipal waste to determine the share of plastic waste as well as different categories of plastics packaging material on a half-yearly basis.

14. Plastic Packaging Waste Collection System by Producers, Importers & Brand-Owners

(14.1) Producers, Importers & Brand-Owners while fulfilling their Extended Producer Responsibility obligations may develop collection and segregation infrastructure of plastic packaging waste, as required, based on the category of plastics. It may include the following based on implementation modality of Extended Producer Responsibility adopted by Producers, Importers & Brand-Owners: -(a) establish waste plastic collection points and Material Recovery Facilities (MRFs);

(b) ensure the collection of the plastic packaging waste from the collection points, with a frequency that is proportionate to the area covered and the volume;

(c) offer the collection of plastic, from the entities like urban local bodies, gram panchayats, other public authorities or third parties carrying out waste management, and provide for the collection from all entities that have made use of that offer; provide for the necessary practical arrangements for collection and transport;

(d) ensure that the plastic packaging waste collected from the collection points are subsequently subject to recycling in a registered facility by a recycler or its permitted end use in the designated manner.

(14.2) Producers, Importers & Brand-Owners may ensure the network of collection points taking into account population size, expected volume of plastic or packaging waste, accessibility and vicinity to end-users, not being limited to areas where the collection and subsequent management is profitable.

(14.3) The entities involved in waste collection will hand over the waste for treatment and recycling or for identified end uses.

(14.4) Participation of voluntary collection points - voluntary collection points will hand over plastic packaging waste to the Producers, Importers & Brand-Owners or third party agencies acting on their behalf with a view to their treatment and recycling or their identified end use.

15. Fulfilment of Extended Producer Responsibility Obligations

The Producers, Importers & Brand-Owners shall have to provide the details of recycling certificate only from registered recyclers along with the details of quantity sent for end of life disposal, by 30th June of next financial year while filing annual returns on the online portal. The details provided by Producers, Importers & Brand-Owners and registered plastic waste processors will be cross-checked by the online portal. In case of difference, the lower figure would be considered towards fulfilment of Extended Producer Responsibility obligation of Producers, Importers & Brand-Owners. The certificates shall be subject to verification by Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee, as the case may be.

16. Centralized Online Portal

(16.1) Central Pollution Control Board shall establish an online system for the registration as well as for filing of annual returns by Producers, Importers & Brand-Owners, plastic waste processors of plastic packaging waste by 31st March 2022:-

(16.2) The online system developed by Central Pollution Control Board for the registration as well as for filing of returns by Producers, Importers & Brand-Owners shall reflect the plastic packaging material introduced in the market Producers, Importers & Brand-Owners in a financial year. It shall also reflect the details regarding the audit of the Producers, Importers & Brand-Owners as well as recyclers or other waste processors of plastic packaging waste.

(16.3) The State Pollution Control Board or Pollution Control Committee shall also use the centralized portal developed by Central Pollution Control Board for registration of Producers, Importers & Brand-Owners as well as recyclers/waste processors. The centralized portal would act as the single point data repository with respect to orders and guidelines related to implementation of Extended Producer Responsibility for plastic packaging under Plastic Waste Management Rule, 2016 Producers, Importers & Brand-Owners may, if they so desire, facilitate the development of online web portal or platform.

(16.3) Till the online web portal is developed all activities related to implementation of Extended Producer Responsibility under the Plastic Waste Management Rules, 2016 will be done in an offline manner.

17. Monitoring

State Pollution Control Board or Pollution Control Committee shall submit annual report on Extended Producer Responsibility portal with respect to fulfilment of Extended Producer Responsibility by Producers, Importers & Brand-Owners (which include manufacturers of plastic packaging material) and plastic waste processors in the State/Union Territory to Central Pollution Control Board. The report shall also be submitted to the State Level Monitoring Committee constituted under the Plastic Waste Management Rules, 2016. State Pollution Control Board or Pollution Control Committee shall also submit annual report with respect to recyclers or end of life disposal in the State or Union Territory to Central Pollution Control Board by 31st July of the next year.

18. Committee for Extended Producer Responsibility under PWM Rules

(18.1) A committee shall be constituted by the Central Pollution Control Board under chairpersonship of Chairman, Central Pollution Control Board to recommend measures to Ministry of Environment, Forest and Climate Change for effective implementation of Extended Producer Responsibility including amendments to Extended Producer Responsibility guidelines. The committee shall monitor the implementations of Extended Producer Responsibility and also take such measures as required for removal of difficulties. The Committee shall also be tasked with the guiding and supervision of the online portal including approval of requisite forms or pro forma.

(18.2) The committee shall comprise of representative from concerned line Ministries/Departments such as Ministry of Housing and Urban Affairs, Ministry of Micro, Small and Medium Enterprises, Department of Drinking Water and Sanitation, Department of Chemical and Petrochemicals; Bureau of Indian Standards, three State Pollution Control Board or Pollution Control Committee, Central Institute of Plastic Engineering and Technology (CIPET), National Environmental Engineering Research Institute (NEERI), and three industry associations, and any other invitee as decided by the chairperson of the committee.

ANNEXURE

Examples for Clause 7

Extended Producer Responsibility Target and Minimum level of recycling of plastic packaging waste

[Refer Clause 7.2 (a), (b) & (c), Clause 7.3 (a), (b) & (c), and Clause 7.4 (a), (b) & (c)]

Example 1:

Year 2022-23	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging*)*	*100 MT*
Extended Producer Responsibility Target @ 70 %	*70 MT*
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility - no threshold has been prescribed	*Quantity of plastic packaging waste collected under Extended Producer Responsibility and recycled as per actuals* *Quantity of plastic packaging waste collected under Extended Producer Responsibility and used for energy recovery, co-processing, road construction, waste to oil etc. as per actuals*

Example 2:

Year 2024-25	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging*)*	*100 MT*
Extended Producer Responsibility Target @ 100 %	*100 MT*
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 30%	*Minimum 30 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.* *Remaining plastic packaging waste collected(Maximum 70 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.*

Example 3:

Year 2028-29	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging*)*	*100 MT*
Extended Producer Responsibility Target @ 100 %	*100 MT*
Minimum level of recycling of plastic packaging waste collected under Extended Producer Responsibility @ 60 %	*Minimum 60 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.* *Remaining plastic packaging waste collected(Maximum 40 MT) may be used for energy recovery, co-processing, road construction, waste to oil etc.*

Reuse

[Refer Clause 7.4 (b)]

Example 4:

Year 2025 – 26 (Minimum obligation for reuse comes into effect)	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	*100 MT*
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or	*15 MT*

kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	*(Reuse @ 15 %; minimum obligation for reuse 10 %)*
Fresh plastic packaging introduced (A)	*85 MT*
Extended Producer Responsibility target for compliance @ 100% of (A)	*85 MT*
Minimum level of recycling of Category I plastic packaging waste collected under Extended Producer Responsibility @ 60%	*Minimum 51 MT of plastic packaging waste collected under Extended Producer Responsibility needs to be recycled.* *A maximum of 34 MT plastic packaging waste collected may be used for energy recovery, co-processing, road construction, waste to oil etc.*

Example 5:

For Year 2022 - 23	
Plastic packaging introduced in the market category-wise (Category I Rigid Plastic Packaging)	*100 MT*
Reuse of Category I rigid plastic packaging with volume or weight equal or more than 0.9 litres or kilogrammes bUnion Territory less than 4.9 litres or kilogrammes	*10 MT*
Fresh plastic packaging introduced (A)	*90 MT*
Extended Producer Responsibility Target @ 35 % of (A)	*31.5 MT*

Use of recycled plastic content

[Refer Clause 7.2 (d), 7.3 (d)]

Example 6:

Year 2025-26	
Plastic packaging introduced in the market category-wise (Category II Flexible plastic packaging*)*	*100 MT*
Extended Producer Responsibility Target as per clause 5.1 @ 100 %	*100 MT*
Minimum content of recycled plastic in packaging @ 10%	*10 MT of plastic content in the packaging should be recycled plastic* *90 MT of virgin plastic content in packaging*

,

[F. No. 17/2/2001 – Part I - HSMD]

NARESH PAL GANGWAR, Addl. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II Section 3, Sub-Section (i) vide number G.S.R 320 (E) dated the 18th March, 2016 and subsequently amended *vide notification numbers G.S.R 285 (E) dated the 27th March, 2018, G.S.R. 571 (E) dated the 12th August, 2021 and G.S.R. 647 (E) dated the 17th September, 2021.*

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR Digitally signed by ALOK KUMAR Date: 2022.02.17 21:58:49 +05'30'

Annexure-R11

F. No. HSM-12/52/2023-HSM
Government of India
Ministry of Environment, Forest and Climate Change
(Hazardous Substances Management Division)

6th Floor, Jal Block
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003
Date: 24th March, 2023

OFFICE MEMORANDUM

Subject: Compostable plastics and biodegradable plastics under Plastic Waste Management Rules, 2016, as amended -reg.

1. The compostable plastics as well as biodegradable plastics are distinctly recognised under the Plastic Waste Management Rules, 2016. The plastic packaging as well as commodities made out of the two types have been treated differently under the rules. Manufacturers and sellers of commodities or packaging including carry bags, made from compostable plastics and biodegradable plastics have to be certified by Central Pollution Control Board (CPCB), before marketing and selling, as per Rule 4(h) of Plastic Waste Management Rules, 2016. The testing protocols to obtain certification, for the compostable and biodegradable plastics, are based on different BIS standards. No manufacturer or seller of commodities or plastic packaging, including carry bags made from compostable or biodegradable plastics, can place them in market and sell without prior certification by CPCB.

2. Compostable plastic need a controlled industrial composting facility for composting. Compostable plastics cannot degrade in the ambient environment. The compostable plastic packaging and carry bags made out of it entail EPR obligations on PIBOs. Producers, Importers and Brand Owners of plastic sheet or like used for packaging as well as carry bags, made from compostable plastics, have to register on Centralized Online Extended Producer Responsibility Portal on plastic packaging. As per rule 11 of Plastic Waste Management Rules, 2016, the manufacturer and sellers of carry bags, made from compostable plastics, are mandated to mention the certificate number issued by CPCB on carry bags.

3. Biodegradable plastics have also been recognized under Plastic Waste Management (Second Amendment) Rules, 2022. As per the Plastic Waste Management Rules, biodegradable plastics are to degrade under ambient environment conditions without generation of toxic residue or microplastics. At present, there is no certified biodegradable

plastic in the country. As such, any claim on use of "biodegradable plastic" for selling banned single use plastic items (cutlery, glasses, cups, plates, stirrers etc.), in the absence of certification by CPCB, is in deviation of Plastic Waste Management Rules, and has to be dealt with in accordance with law. Biodegradable plastic packaging do not have EPR obligations under the PWM Rules.

4. Also, the use of any other category of plastics such as "Bio-compostable", "Oxo-degradable", "Oxo-biodegradable" or the like, is not recognized under Plastic Waste Management Rule, in a manner to mislead and circumvent the ban on identified single use plastics and hence, is not in accordance with the Rules. It has to be dealt with accordingly as these are not recognized and are not permissible under the Plastic Waste Management Rules, 2016.

5. It is requested to take necessary measures to ensure the compliance of Plastic Waste Management Rules, 2016 in respect of compostable plastics as well as biodegradable plastics and ensure that these are sold in the market as per the provisions under the rules. Also, the claim regarding compostable plastics as well as biodegradable plastic has to be based on certification by CPCB of the manufacturers of biodegradable plastics as well as compostable plastics. No other types of plastics viz. "Bio-compostable", "Oxo-degradable", "Oxo-biodegradable" or the like, are certified by CPCB.

This issues with the approval of the competent authority.

(Dr. Satyendra Kumar)
Director
011-20819291
Email: satyendra.kumar07@nic.in

To,

1. ACS/PS (Environment Department), All States/UTs

2. Chairman,
   Central Pollution Control Board

3. Chairperson,
   State Pollution Control Board/Pollution Control Committee (as per list)

Copy for kind information:
1. PPS to Secretary (EF&CC)
2. PPS to AS (NPG)

Annexure-R12

Honourable CM SIR ,
Govt.Of Gujarat.
Swarnim Sankul 1 (3rd Floor)
New Sachivalay
Gandhinagar
Gujarat 382010

Gujarat Pollution Control Board
RECEIVED ON
24 JAN 2024
25
2904 22A

Respected Sir ,

Subject: Complaint Regarding Violation of Plastic Waste Management Rules by manufacturing fake oxo-biodegradable bags

This is in reference to the above subject, I am writing to bring to your kind attention a matter of concern related to the violation of Plastic Waste Management Rules by a manufacturing entity operating within Gujarat.

It has come to our notice that attached list of companies are manufacturer of (so called)supposedly biodegradable bags, is allegedly producing these bags without the necessary certification as mandated by the Plastic Waste Management Rules. The lack of proper certification raises serious questions about the environmental impact and authenticity of the biodegradability claims made by the company.

Also, CPCB has very clearly stated vide Notification that in Pan India there is not a single company that has been certified for the manufacturing of products under Biodegradable or Oxo-Biodegradable Bags.

The Plastic Waste Management Rules explicitly require manufacturers to obtain certification for products claiming to be biodegradable. This certification ensures that the products meet the necessary standards for environmental sustainability and adherence to waste management regulations.

We kindly request your concern department to investigate this matter promptly and take appropriate action against the attached list of companies if they are found guilty of violating Plastic Waste Management Rules. This may include issuing warnings, imposing fines, or any other measures deemed necessary to ensure compliance by your esteem organisation.

We believe that swift action in this regard will not only uphold the integrity of environmental regulations but also set a precedent for responsible manufacturing practices within our community.

We have attached supporting documents and evidence for your reference.

Thank you for your prompt attention to this matter. We trust that your department will take the necessary steps to address this violation and uphold the principles of effective plastic waste management.

Your's Sincerely,

Environment Saviour

Encl: List of companies

DEE

25/1

Sr. No.	Name of Company
1	M/s Sunshield Biotech Llp, (Manufacturer), Office Address: Shop No. 14, Ground Floor, Building No. 03, Wellington Terrace, Dhobi Talao, Near, Gol Masjid,
2	M/s Barnett Polypet pvt. Ltd., (Manufacturer), Plant Address: Plot No. 138, Siddivinayak Estate, Santej, Gujarat– 382721
3	M/s Straw Express Llp Manufacturer), Plant Address: Plot No. 210, Gidc, Umbergaon-396171, Dist. Valsad, Gujarat
4	M/s Green On India, (Manufacturer), Plant Address: Plot No.231 - 232, Rjd Industrial Society, Near Ichhapore Canal, Adajan, Hajira Road, Choryasi (Taluk), Surat (Dist.), Gujarat – 394510
5	M/s Vision Industries, (Manufacturer), Plant Address: Plot No. 11, Navkar Estate, Opp. Arcon - Engicon, Santej – Khatraj Road, Tal.-Kalol, Santej, Gandhinagar, Gujarat – 382721
6	M/s Greendot biopak Manufacturer), Godown No. 1, Joshi Estate-3, Nr. Siddhi Oil Mill, Cannal Road, Sarkhej bavla Highway, Changodar, Ahmedabad-382213,
7	M/s Arth bioplast Products Pvt. Ltd. (Manufacturer), Office Address Plot No. 2/37, Gidc Estate, Phase-3,Chandrapura,Halol, Panchmahal-389350 Gujarat
8	M/s Shashwat Bio Polyplast Llp (Manufacturer), Office Address :14/1, Kalpataru Paper Mill Compound, Khatraj- Thol Road, Karoli Village, Khatraj, Gandhinagar, Gujarat- 382721
9	M/s Atharva Bio Products (Manufacturer) Address: Plot No. 1859, Nakarestste, Near Ultratech Cement Plant, Santej-382721
10	M/s Envocomp Bioplast (Manufacturer) Address: Plot No. 2900/111, Old Indochem Industry, Near Atul Limited, Gidc, Ankaleshwar- 393002
11	M/s Clean Vision Biopack Private Limited Address: Shed No-A/01,Survey No-350/2 Village Moraiya ,Moraiya Parwada Road, Sanand Village, Sanand, Ahmedabad-382110
12	M/s Bullion flexipack pvt ltd, Address: 328/15, Jarod Rasulabad Road, Nr. Referrral Hospital, Off Baroda - Halol Express Highway,Jarod, Vadodara, Gujarat 391510
13	M/s Krupa Plastic Industries Private Limited Address: Plot No. 824/P/4 & , Ambica Estate-2, Gajanand FoodLane, Nr. Standard Food Pipes, Santej-382721,

	Tal.- Kalol, Dist.- Gandhinagar
14	M/s Adsum Eco Solution Pvt Ltd Address: 1007, North Plaza, Nr 4 D Square mall, Visat Gandhinagar Road, Motera, Ahmedabad, 380005
15	M/s. Venus Biopack Address: 39, Gopinath, prantij, Gujarat-383205
16	M/s. Uma Bio Products Address: 28, Umiya Estate, Kathwada- Singarva Road, Kathwada, Ahmedabad, Ahmedabad, Gujarat, 382430
17	M/s Nikshe Multiproducts Private Limited Address: Block No 542, E, Pancharatna Two Industrial Park, Near Kamod Circle, Ahmedabad-Dholka Highway, S. P. Ring Road, Ahmedabad – 382425, Gujarat
18	M/s Polyzone Exim LLP Survey No.374/1, Kubadthal pasunj Road, Nr.Vehlal Canal, Village- Pasunj, Taluka-Daskroi- 282433, Dist-Ahmedabad, Gujarat
19	M/s. Basilblooms International Pvt Ltd Address: Shah Industrial Park 3, Plot No. 30/F, Vadodara Halol Highway, Kotambi, Taluka Vaghodia, District Vadodara, Gujarat. PIN- 391510
20	M/s Lucro (Manufacturer), Plant Addres: 1714, Phase-3, Gidc, Umbergaon, Valsad,Gujarat - 396171
21	M/s Rangoli polypack pvt. Ltd.,(Manufacturer), Plant Address: 910, Gidc Industrial Estate, Halol,Panchmahal, Gujarat – 389350
22	M/s Sakar Plastic Industries, (Manufacturer), Plant Address: 2, Sahjanand Rubber Industrail Estate, Opp 137S Last Bus Stop,Bapunagar, Ahmedabad, Gujrat, 380024
23	M/s Proton Polymer, (Manufacturer), Plant Address: Plot No. 12, Krishna Industrial Park – 1, Nr. Mahakali Temple, Kubadthal, Ahmedabad, Gujarat - 382430
24	M/s Vijaya Corporation, (Manufacturer), Plant Address: A-504, Ishwarcharan platina, New India Colony, Nikol, Ahmedabad 382350
25	M/s Alka Lifestyles Pvt. Ltd., (Manufacturer), Plant Address: Plot No. 704/A, Phase- 4, Gayatri mandir Road, Gidc Naroda, Ahmedabad, Gujarat– 382330
26	M/s Giriraj Poly Pack, Manufacturer), Plant Address: Survey No.- 46/1, Plot No.- 3, Sub Plot No.- 3/1, Near Falcon Pump, Behind Secure Industries, Nh-2, Vavdi-Rajkot-360004
27	M/s Evermore Ecoworks (Seller), Office Address: 1265, Diamond Industrial Park Road No. 4, Sachin, Surat, Gujarat-394230
28	M/s Jazba Curators Llp Address: G-701,Iscon Heights, Opposite Gotri, Gotri, Vadodara, Gujarat-390021
29	Green Vision Resources(Seller)

ABDCC)
Him
ABDCE)
ABDCR)
ABDCE)
Vad
Vapi
Godhara
ABDCC)
ABDCE)
ABDCC)
ABDCE)
Rajkot
Surat
Vadodara
ABDCR)

	Address: C-05, Orchid Industrial Park Sanand Road Bavla Ahmadabad Gujrat-382220
30	M/s Green Maneuver Industries (Seller) Address: Vishal Tower, Nr. Nupur Tower, A -33, 3Rd Floor, Nest Bunglows, Anand Nagar, Jodhpur, Ahmedabad

ABDC(1)

Gujarat Pollution Control Board

PCB Id: 73107

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** **Alka Lifestyles Pvt. Ltd.**

Outward No: 41017-17/02/2024

Email :
akshay@ezeeproduct.com

Telephone :
--

PLOT NO:,
Plot No. 704/A, Phase 4, Gayatri Mandir Road, GIDC Naroda,
Ahmedabad-382330,
Ahmedabad - 382330
DIST : Ahmedabad-Vatva, TAL : Ahmedabad-Vatva, SIDC : Naroda

Inspection Id : 770927 (Others/Higher Authority) **Ro Name : Ahmedabad (East)**

2 **Type / Scale / Sector / Status :** GREEN / SMALL / Polythene and plastic processed products manufacturing (virgin plastic) / In Operation

3 **Inspection Dt & Time :** 05/02/2024 16:55 / Water , Hazd **Person Contacted :** Bharat Vasava (manager)

4 **Env Audit Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 30/11/2016 **Production Start Dt :** 01/04/2018 **Applicability of CRZ Rules :** No

5 **Water Consumption in Kilo Lts Per Day** Ind : 0.070 Dom : 0.250 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.000 Dom : 0.180 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** **Source of Water Supply:** GIDC

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** dom:To Soak pit,Ind:Zero Discharge / dom:To Soak pit,Ind:Zero Discharge

10 **Status of water consent Under the Water Act,1974:** WH-39025-13/10/2034 Last Inward:166127-14/10/2019[GRT]

11 **Effluent Treatement plant (ETP) : Units, if provided and status :**
No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=0 , DG Sets=0 , Flue Gas =0, Process =0 , ETP Cap = 0 , Capacity of All = -**

No Data
No Data
No Data

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending : NIL** **Water Cess Charges Pending : NIL**

16 **Last Env. Form V : 2018-2019** **Water Cess Return :** **HW Monthly Return : 2019-09**

17 **Last 3 Legal Action :**

Monthly Patrak Data : Last Return : 201909 **HAZD Waste Disposal : 0.000 (0 Trucks)**

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 5840, ETP - 0, APCM - 0	Meter Reading - 0, Kilo Litre - 5	Meter Reading - 0, Kilo Litre - 0

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

One Time Updations				
o	-	Production since (Date) or Proposed	01/04/2018	
e	-	Electric Company Name (Power Supply)	UGVCL	
p	-	On East Direction of the location of the Company	Compound	
p	-	On West Direction of the location of the Company	Compound	
p	-	On North Direction of the location of the Company	Compound	
p	-	On South Direction of the location of the Company	Compound	
0	-	Air - Water - Hazd ACTs Applicability ?	Water, Haz	
l	-	CETP Name	----NOT a CETP Member	
j	-	Name & Address of MAIN Re-Cycler	N.A	
f	-	Display Board Provided at the Entrance ?	Yes	
h	-	Regd with T.S.D.F	----Not Regd with any TSDF	
i	-	Recyclable Hazd Waste Disposal to	O/s State	
k	-	**Recycler Registration Valid ??**	N.A	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
General Observation				
a	-	R.O File No	-	
a	-	Is the Industry in Operation ??	Yes	
b	-	**Industry Operating without CCA**	No.	
c	-	**Has Production exceeded (last 3 MTHs) than CCA-Qty**	No.	
d	-	**Any products-NOT in CCA, manufactured-Last 3 MTHs**	Yes	
e	-	**Foul Odour/Fugitive Emission/Bye Pass in Premises ??**	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	**Has Regn with CETP or TSDF expired ??**	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	
GEM				
18	-	Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
Haz Waste Related				
a	-	**Haz waste Catg confirmitive with CCA**	Yes	
b	-	**H.W generation exceeding CCA limits**	No.	
c	-	**Collection, Storage, Treatmnt, Disposal Facility Adequate ??**	Yes	
d	-	Reusing or Recycling of Haz Waste by Industry ?	No	
e	-	LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	-	Stock of Haz-Waste @ premises/Whether EXCESS ?	--	
g	-	**Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?**	No.	
h	-	**Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)**	--	
i	-	**Technical capability and equipment complying with the SOP/Guideline?**	No.	
j	-	**Is unit complying the conditions gives in SOP/Guidelines?**	No.	
k	-	**Facility is adequate for the applied process**	No.	
l	-	**Passbook is maintained?**	No.	
m	-	**Details of PLI, if applicable**	--	

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

n	-	**Details of safety spects provieded by the facility**	--	
o	-	**Seprate storage area for Haz. Waste for the utilization or generation from the process is provided?**	Yes	
p	-	**Quantity of Hazardous waste procured as per CCA?**	No.	
Water Parameter				
b	-	Source of Water Supply	GIDC	
c	-	**W.W.G is EXCEEDING the CCA Limits**	No.	
d	-	**W.W Disposal as per the Consent Conditions ?**	Yes	
e	-	Was the ETP in operation ?	Not Applicable	
f	-	Treatment System ADEQUATE to handle existing effluent	Not Required	
g	-	**Did u observe ANY ILLEGAL Discharge ??**	No.	
h	-	Nos of Samples collected	0	

Remarks :

Site Observations during Inspection , PCB-ID: (73107)

Inspection Crux:

Water Observation:
Fresh water is used in cooling and domestic purpose. There is no waste water discharge from manufacturing process. Domestic waste water is disposed of through soak pit. [4768]-09/02/2024

Air Observation:
There is no flue gas or process gas emission from the manufacturing process. [4768]-09/02/2024

Hazard Observation:
No stock of hazardous waste is found stored in the premises of the unit during inspection. [4768]-09/02/2024

General Observation:
This inspection is carried out with reference to H.O. E mail dated 29/01/2024 (Copy attached). Unit has obtained valid CCA of the board for manufacturing Compostable Straw, Ear bud, Cotton Balls and Compostable Gloves. At the time of inspection unit is found in operation. At present unit is manufacturing Ear bud (from paper and cotton) and food wrapping PVC sheets. At the time of inspection no compostable items are observed manufactured by the unit. Unit has installed two nos of paper based ear bud making machines, and two nos of blow film extruder machine. The thickness of the food wrapping PVC sheets is measured as 10 Micron during inspection (picture attached). Due to sticky nature of wrapping sheet in addition to the very thin material, sample collected from the unit was damaged. Earlier, unit had applied for CTE Fresh for the same plot in the name of M/s RUIA HYGIENE (I) PRIVATE LIMITED for manufacturing of Compostable (Bio-Degradable) Film & Compostable (Bio-Degradable) Roll, however same was rejected by the board for the reasons mentioned there under. Overall housekeeping of the unit is found average. Necessary written instructions are issued to the unit for compliance. This inspection is carried out along with assistant project engineer of GCPC. [4768]-09/02/2024
~ RO Comments/Reply :Looking to IR observations..-17/02/2024

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

I recommend : a. Keep on Records + Notings

W.C Notings: As per crux[4768-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. છેલ્લા ૩ માસનાં ઉત્પાદન, Raw material consumption, water consumption, w/w generation / disposal, Plastic waste generation / disposal ની વિગતો રજૂ કરવી.
2. બોર્ડની CCA ની શરતોનું ચુસ્તપણે પાલન કરવું.
3. હાલમાં આપના દ્વારા Ear buds (paper based) તેમજ food wrapping plastic sheet નું ઉત્પાદન કરવામાં આવે છે જે માટે બોર્ડની consent માં Amendment મેળવવું.
6. આપના જણાવ્યા મુજબ સદર food wrapping sheet bio degradable material માંથી પણ બનાવવામાં આવે છે જેની વિગતો જેમ કે માન્ય સંસ્થાનું Bio degradability certificate, purchase and sale invoice વગેરે પુરાવા સહિત બોર્ડમાં પુરાવા સહિત રજૂ કરવી.
4. Plastic waste management Rules - 2016 નું (As amended lime to fine) નું ચુસ્તપણે પાલન કરવું.
5. મુલાકાત સમયે આપના દ્વારા food wrapping plastic sheet (thickness - 10 m) બનાવવામાં આવે છે જે માટે CPCB ની મંજૂરી / Plastic registration બોર્ડમાં રજૂ કરવી. CPCB ની મંજૂરી વગર 50 m થી નીચેની Plastic sheet નું manufacturing કરવું નહીં.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ૩ માસના ઉત્પાદનની વિગતો આપવી.; Sir, we have already updated monthly patrak of last 3 months. (18/10/2019)	544434(17/10/19)	---
૧. એકમના મુખ્ય દરવાજા પાસે ડેટા ડિસ્પ્લે બોર્ડ પ્રોવાઇડ કરવું.; Sir, we will provide display board near main gate within 7 days. (12/09/2019)	539101(04/09/19)	Fully Complied
૨.બોર્ડની માન્ય CTE મેળવ્યા બાદ CCA માટે અરજી કરવી.; Sir, we will apply for CCA Application after obtain CTE from board. (12/09/2019)	539101(04/09/19)	Fully Complied

Gujarat Pollution Control Board

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

PCB Id: 73107

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (73107)

A Sample Details

B Process Stacks

C Flue gases Stacks

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	1.500-M.T	COL,DCO,CYC,REU,STO
2	process Wastes,Residues and sludges	I -21.1	42.000-M.T	COL,CYC,STO
3	Used or Spent Oil	I -5.1	0.011-M.T	COL,CYC,REU,STO

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	compostable gloves	5.000	5.000 - M.T	5.000	Total Quantity: 5 MT/Month (40000 Packets)
2	compostable straw	2.000	2.000 - M.T	2.000	Total Quantity: 2 MT/Month (33000 Packets)
3	cotton balls	500.000	500.000 - KGS	500.000	Total Quantity: 500 Kg/Month (20000 Packets)
4	earbud	5.000	5.000 - M.T	5.000	Total Quantity: 5 MT/Month (64000 Packets)

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	compostable(pla) blown film	6.000 - M.T
2	cotton	2.000 - M.T
3	pla(poly lactic acid) granules	3.000 - M.T
4	pp(polypropylene) granules	5.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 0.320	WWG : 0.180	Water Source	Remark
1	Agriculture	0.050	0.000	SIDC	
2	Cooling Water	0.020	0.000	SIDC	
3	Domestic Purpose	0.250	0.180	SIDC	

H Solid Waste

Inspection Team : MR. SHUBHAM RAJESHBHAI SONAWADIYA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MR. SHUBHAM RAJESHBHAI SONAWADIYA)

Annexure-R14

GUJARAT POLLUTION CONTROL BOARD
Paryavaran Bhavan
Sector -10-A, Gandhinagar-382 010
Phone (079) 23245176, 23232162

By RPAD

No: GPCB/RP-ABD-137/ID-73107/

પ્રતિ,
મે. અલ્કા લાઈફ્ટાઈલ પ્રા.લી.,
પ્લોટ નં. ૭૦૪/એ, ફેઝ-૪, ગાયત્રી મંદીર રોડ,
જીઆઈડીસી નરોડા રોડ, અમદાવાદ-૩૮૨૩૩૦

વિષય : મે. અલ્કા લાઈફ્ટાઈલ પ્રા.લી., નો તા. ૦૫/૦૨/૨૦૨૪ નો મુલાકાત અહેવાલ આ કચેરી ને મળેલ તા. ૨૮/૦૨/૨૦૨૪ બાબતે સ્પષ્ટતા.

શ્રીમાન,

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે મે. અલ્કા લાઈફ્ટાઈલ પ્રા.લી, પ્લોટ નં. ૭૦૪/એ, ફેઝ-૪, ગાયત્રી મંદીર રોડ જીઆઈડીસી નરોડા રોડ, અમદાવાદ-૩૮૨૩૩૦ ખાતે કાર્યરત છે. જેનો તા. ૦૫/૦૨/૨૦૨૪ નો મુલાકાત અહેવાલ આ કચેરી ને તા. ૨૮/૦૨/૨૦૨૪ ના રોજ મળેલ છે. સદર એકમમાં પ્લાસ્ટિક food wrapping માટે ની PVC શીટસ જેની જાડાઈ આશરે ૧૦ માઈક્રોન જોવા મળેલ છે. જે દર્શાવેલ આપ દ્વારા પ્લાસ્ટિક વેસ્ટ મનેજમેન્ટ નિયમો નિર્ધારીત કરેલ માઈક્રોન થી ઓછી જાડાઈની શીટસનું ઉત્પાદન કરો છો. જે બાબતે આપના દ્વારા દિન- ૩ માં આ બાબત નો ખુલાસો લેખિત માં રજુ કરવો તથા આપ પર પર્યાવરણ કાયદા ૧૯૮૬ હેઠળ પગલા કેમ ન લેવા તે બાબતે ખુલાસો રજુ કરવો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નામે અને વતી

(અશ્વિન મીસ્ત્રી)
યુનિટ હેડ, પ્લાસ્ટિક વેસ્ટ શાખા

Outward No:785373, 04/03/2024

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY RPAD

CLOSURE DIRECTION UNDER SECTION (5) OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF PLASTIC WASTE MANAGEMENT RULES, 2016 AS AMENDED FROM TIME TO TIME.

WHEREAS, you **M/s. Alka Lifestyles Pvt. Ltd** is having an industrial plant at Plot 704/A, Phase-4, Gayatri Mandir Road, Naroda, Ahmedabad-382330 for manufacturing PVC sheets.

AND WHEREAS, Ministry of Environment, Forest and Climate Change notified the Plastic Waste Management Rules, 2016 in exercise of the powers conferred under section 3, 6 and 25 of the Environment (Protection) Act, 1986 vide Notification no. G.S.R. 320(E) dated 18/03/2016 and further amended vide notification no. G.S.R. 285(E) dated 27/03/2018, Notification no. GSR 571(E) dated: 12/08/2021 & GSR 133(E) dated: 16/02/2022.

AND WHEREAS as per Plastic Waste Management Rules, 2016 you are covered under the definition of "producer".

AND WHEREAS as per rule-12(1) of the Plastic Waste Management Rules, 2016 and amended further, Gujarat Pollution Control Board is the prescribed authority for the enforcement of the provisions of the Plastic Waste Management, Rules 2016 and amended further, related to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

AND WHEREAS as per rule-13(2) of the Plastic Waste Management Rules, 2016, Every Producer/Brand Owner shall, for the purpose of registration or for renewal of registration, make an application on CPCB web portal for centralized EPR for plastic packaging.

AND WHEREAS as per the rule-9(2) primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market and have to establish a system for collecting back the plastic waste generated due to their products. This plan of collection is to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal.

AND WHEREAS in the matter of O.A. no. 997/2020 and 28/2020 Hon'ble NGT has directed to SPCBs/PCC/CPCB to ensure that the producers/Brand owner obtained registration and fulfill EPR liability as per provisions of the Plastic Waste Management Rules, 2016.

AND WHEREAS, CPCB has issued direction under section 5 of the Environment (Protection) act, 1986 to SPCBs/PCCs and direct to identify the Brand owners/ producers operating without Registration and take action against the defaulting units as per provisions of Plastic Waste Management Rules, 2018 which shall include closure of their operations, and levying Environmental Compensation.

AND WHEREAS, you are liable to pay Environmental Compensation i.e. Rs. 5000/- per ton of plastic bags manufactured from date of inception of unit or issue of this rules, whichever later, as per the EC regime prepared by CPCB.

outward No: 19874 Dt: 03/2024

Clean Gujarat Green Gujarat
Website : https://gpcb.gujarat.gov.in

AND WHEREAS if any person aggrieved by the aforesaid direction, you may file an appeal under section 5A of the Environment (Protection) Act 1986 before National Green Tribunal within thirty days from the date of this order.

AND WHEREAS, Regional Office, Ahmedabad (City) has inspected your unit on 05/02/2024 under Section 10 of the Environment (Protection) Act, 1986. During inspection unit was found in operation & following non-compliances were observed:

- The thickness of the food wrapping PVC sheets is measured as 10 Micron during inspection.

AND WHEREAS, You have not obtained registration as per Plastic Waste Management Rules, 2016, through centralized EPR web portal for plastic packaging.

AND WHEREAS, during inspection, for above non-compliance written remarks were given on site and also letter issued to you vide letter dated 04/03/2024. However till date you have neither submitted reply nor complied with the said non-compliance.

Under the circumstances, **I, D. M. Thaker,** Member Secretary of the Gujarat Pollution Control Board in exercise of powers conferred on file no. Legal-G-28 under Section (5) of the Environment (Protection) Act 1986, issue the direction as below for non-compliance of Plastic Waste Management Rules, 2016 and amended:-

1. To stop the production and operation of your industrial plant on the above mentioned site with immediate effect from the date of issue of this order.
2. To direct concerned authority to stop supply of electricity & water with immediate effect.
3. Immediately stop your plant if runs on captive power plant (CPP) or D.G set.
4. Immediately stop manufacturing plastic sheets less than 50 microns as per Plastic Waste Management (Amendment) Rules-2021.
5. Industry shall provide marking & labelling on plastic carry bags & multilayered packaging as per the Rule-11 of Plastic Waste Management Rules, 2016.
6. Obtain registration under Plastic Waste Management Rules, 2016 through CPCB portal. (website: https://cpcbeprplastic.in) with EPR as amended Plastic Rules 2022 with valid CCA.
7. Industry shall comply with EPR liability submit quarterly compliance report against EPR liability clearly indicating plastic waste collection centers, mode of transportation and disposal through recycler/re-processor/co-processor with all supporting documents at the **end of each quarter**.
8. Comply with manifest system introduced by this Board for the movement of plastic waste within and from State of Gujarat & submit copies with quarterly compliance report (website: https://gpcb.gujarat.gov.in)
9. Purchase plastic raw material only from industries having valid registration under plastic rules, maintain its record and submit its report with quarterly compliance.
10. Maintain complete record about post-consumer waste and in-plant plastic waste with clearly indicating quantity generated along with acknowledge of re-processer/recycler about quantity.
11. Dispose the stored plastic sheets less than 50 micron to register recycle & submit the evidence copy for the same
12. Submit the details of plastic sheets manufactured from the date of inception/ operation of the unit, or date of notification of Plastic Waste Management Rules (March, 18, 2016) whichever is later with documentary evidence
13. Submit the bank guarantee Rs. 50, 000/- of nationalized Bank of state for one year valid period.

Outward No: 10814 21/03/2024

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

If, the above directions are not complied, you are liable for prosecution under Section 15 of the Environment (Protection) Act -1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One lac or both.

This order is issued after obtaining permission from competent authority.

-Sd-
(D. M. Thaker)
Member Secretary

NO: GPCB/RP-ABD-137/ID-73107/ / dated: / /2024

To,
M/s. Alka Lifestyles Pvt. Ltd,
Plot 704/A, Phase-4, Gayatri Mandir Road,
Naroda, Ahmedabad-382330

Copy to.

1) **The Chairman and Managing Director, Uttar Gujarat Vij Company Ltd, Visnagar Road, Mehsana** .....I am directed to request you to disconnect industrial supply of electricity **(except single phase)** of **M/s. Alka Lifestyles Pvt. Ltd,** Plot 704/A, Phase-4, Gayatri Mandir Road, Naroda, Ahmedabad-382330 with **immediate effect** from date of issue of this order & intimate to us accordingly in written.
2) **The Deputy Engineer, Uttar Gujarat Vij Company Ltd, Sub Division Office, GIDC Naroda, Ahmedabad, Gujarat 382330**.....I am directed to request you to disconnect industrial supply of electricity **(except single phase)** of **M/s. Alka Lifestyles Pvt. Ltd,** Plot 704/A, Phase-4, Gayatri Mandir Road, Naroda, Ahmedabad-382330 **with immediate effect** from date of issue of this order & intimate to us accordingly in written.

D.M.Thaker 26/3/2024
(D. M. Thaker)
Member Secretary

outward No:797374,27/03/2024